Wednesday, April 21, 1965 Vaisakha 1, 1887 (Saka)

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LOK SABHA DEBATES

(Eleventh Sessions)



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LOK SABHA

Wednesday, April 21, 1965/Vaisakha 1, 1887 (Saka)

The Lok Sabha met a: Eleven of the Clock.

[Mr. Speaker in the Chair]
ORAL ANSWERS TO QUESTIONS

म्रासाम के पहाड़ी जिले

+

प्रकाशवीर शास्त्री : श्री जगदेव सिंह तिद्धान्ती : श्री सुरेन्द्रपाल सिंह : श्री हकम चन्द कछवाय : श्री ग्रोंकार लाल बेरवाः सिद्धेश्वर प्रसाद : श्री यशपाल सिंह : द्वा० ना० तिवारी: विभूति मिश्राः प्र० चं० बरुमा : मोहन स्वरूप : राम सहाय पाण्डेय: हेम राज ः रामचन्द्र उलाका : धुलेश्वर मीना : विश्वनाथ पाण्डेय :

ती रेणुका बड़कटकी:

ल० ना० भंजदेव :

10146

श्री रा० बरुग्रा: श्री प०ह०भील: श्री कनकसबै।

क्या गृह-कार्य मंत्री यह बताने को कृपा करेंगे कि :

- (क) क्या ग्रासाम के कुछ पहाड़ी जिलों को स्वायत्तशासन देने के सम्बन्ध में हाल ही में ग्रासाम के पहाड़ी जिलों के नेताग्रों का कोई शिष्ट मंडल प्रधानमंत्री से मिला था ;
- (ख) यदि हां, तो इस पर सरकार की क्या प्रतिकिया हैं ; ऋौर
- (ग) इन पहाड़ी जिलों को स्वायत्तता देने के प्रश्न का अध्ययन करने वाले प्रस्तावित आयोग की नियुक्ति का मामला किस अवस्था में है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री **हाथी)**: (क) से (ग). जी, हां ; ब्रासाम की ब्राल पार्टी हिल लीडर्स कान्फ्रेंस का एक प्रतिनिधि मंडल दिसम्बर के दूसरे सप्ताह में प्रधान मंत्री जी से मिला ग्रौर ग्रन-रोध किया कि पहाड़ी जिलों को ग्रासाम राज्य के ढांचे के ग्रन्तर्गत कार्य करते हए, जितनी सम्भव हो उतनी स्वायत्तता देने की योजना का विवरण तैयार करने के लिये एक ग्रायोग को ग्रविलम्ब नियुक्ति की जाये। म्रतएव म्रायोग नियक्त कर दिया गया है भ्रौर उसने ग्रपना कार्य ग्रारम्भ कर दिया है। उस संकल्पकी एक प्रति सदन के सभा-पटल पर रख दी गई है जिसके द्वारा आयोग का निर्माण किया गया । [पुस्तकालय में रखी गई। देखिए संख्या एल० टी० 4226/65]।

*964

श्री प्रकाशवीर शास्त्री: मैं यह जानना चाहता हुं कि ग्रासाम के इन पहाडी जिलों का का जो शिष्टमंडल प्रधानमंत्री जी से मिला था. उसने कौन सी ऐसी कठिनाइयां सरकार के सामने रखी, जिन से विवश होकर सरकार ने ऐसा निर्णय किया ।

श्री हाथी: उन्होंने जो कठिनाइयां रखीं, वे वहीं थीं, जोकि स्वर्गीय पंडित जवाहरलाल नेहरू के सामने रखीं गई थीं ग्रर्थात उनका इकानोमिक डेवलपमेंट हो स्रौर उन को पार्टिसिपेशन इन ए ग्रेटर मेजर फ़ार दी इका-नीमिक डेवलपमेंट का ग्रवसर दिया जाये ।

श्री प्रकाशबीर शास्त्री : क्या सरकार ने इस बात पर भी विचार किया है कि क्या मासाम जैसे छोटे प्रदेश में इस प्रकार की छोटी छोटी इकाइयां बनाने से पयकतावादी मनो-बत्ति को प्रोत्साहन नहीं मिलेगा ?

श्री हायी : वह बात भी सामने ग्राई थी । पहले तो वे लोग ग्रपनी एक ग्रलग स्टेट मांगते थे, लेकिन जवाहरलाल जी ने उनको कहा कि उनका हित अत्साम के साथ रहने में ही है ग्रीर इसलिए ऐसी व्यवस्था करनी चाहिए, जिस में ग्रासाम की यनिटी भी बनी रहे, केबिनेट फ़ार्म आफ़ गवर्नमेंट भी रहे, उन लोगों का विकास भी हो सके ग्रीर उन को ऐसा महसूस हो कि वे भी इस विकास कार्य में सह-योगी हैं

श्री जगदेव सिंह सिद्धान्ती: सरकार ने जो ग्रायोग नियुक्त किया है, उस को किन किन बातों पर विचार करने के लिए कहा मया है और वह कब तक ग्रपनी रिपोर्ट प्रस्तुत कर देगा?

भ्रध्यक्ष महोदय : यह इन्फार्मेशन स्टेटमेंट में दी गई है।

श्री ग्रेंक रलाल बेरवा: मैं यह जानना चाहता है कि वह कितना एरिया है, जिस के बारे में इस शिष्ट-मंडल ने बात-चीत की थी

श्रौर इस समय वहां पर किस प्रकार से शासन चलाया जा रहा है।

श्री हाथी : चार डिस्टिक्टस हैं।

श्री यशपाल सिंह : क्या सरकार ेै्ने यह सोचा है कि ग्रगर इन जिलों को ग्राटो-नोमी देने के वजाय इत को मिलिटारइजेशन किया जाये, तो उस से देश की रक्षा हो स केगी. क्योंकि ग्राटोनोमी देने से लोगों में पद-लोलपता बढेगी ग्रौर वे पारस्परिक झगडों में फंस जायेंगे. इसलिये वजाय ग्राटो-नोमी देने के सैनीकीकरण किया जाये ?

श्री हाथी : ग्राटोनोमी का ग्रर्थ कोई स्टेंट के रूप में ब्राटोनोमी नही है। उस के बारे में इस स्टेटमेंट में कहा गया है :

... subject to the preservation of the unity of Assam, the continuation of a common legislature for the whole State of Assam and the maintenance of the Cabinet Government of the form functioning on the basis of collective and joint responsibility to the State Assembly....

श्री बड़े: क्या यह सच है कि जैसे नागा-लैंड के पीछे फ़ारेन मिशनरीज काम कर रहे हैं, उसी प्रकार इन हिल डिस्टिक्टस की म्राटो-नोमी मांगने के पीछे भी क्रिस्टियन मिशनरीज काम कर रहे हैं ?

श्री हाथी: काम करने की ग्रलग बात है, लेकिन जहां तक हमारे बात करने का सम्बन्ध है, हम इन डिस्ट्रिक्ट्स के प्रतिनिधियों के साथ ही बात करते हैं।

श्री सिद्धेश्वर प्रसाद : इस विवरण में बताया गया है कि स्वर्गीय प्रधान मंत्री, श्री जवाहरलाल नेहरू के साथ पहाडी नेताग्रों ने जो बातचीत की थी. उस के परिणामस्वरूप वे कुछ निष्कर्ष पर पहुंचे थे। लेकिन उस विवरण में यह नहीं बताया गया है कि वे किस निष्कर्ष पर पहुंचे थे । मैं यह जानना चाहता हूं कि पंडित जी के साथ बातचीत में पहाड़ी नेता जिस निष्कर्ष में पहुंचे थे, क्या सरकार उस से अपो जाने के लिये तैयार है या केवल उसी निष्कर्ष के अन्तर्गत रह कर कोई निश्चय किया जायेगा?

श्री हायी: जो बातचीत हुई थी श्रीर उससे जिस नतीजे पर पहुंचे थे, वह कमीशन के लिये बेसिस होगा । उस बातचीत में यह तय किया गया था कि श्राटोनोमस डिस्ट्रि— क्ट्रस के लिये कुछ सबजेक्ट्रस के विषय में अलग प्रबन्ध हो, जिस को स्काटिश पैटन कहते हैं, उस के श्र.धार पर वहां का लेजिसलेटर काम करे, उन का एक फ़िनांनसल एडवाइजर हो, ताकि वे लोग केबिनेट के श्रन्दर ही स्वतंत्र रीति से श्रपना काम श्रलग तौर पर कर सकें।

श्री विश्वनाथ पाण्डेय: पहाड़ी इलाकों का जो प्रतिनिधि मंदल पंडित जवाहरलाल नेहरू से मिला था, क्या उसने यह अनुरोध भी किया था कि पहाड़ी इलाकों की आधिक उन्नति और विकास के लिए उन का एक पृयक प्रान्त बना दिया जाये और उन को स्काटिश नमृने पर स्वशासन दिया जाये ?

श्री हायी: जैसा कि स्रभी मैंने बताया है, पहले तो उन्होंने एक स्रलग राज्य की मांग की थी, लंकिन पंडित जी ने उन को समझाया कि स्रासाम के साथ रहने में ही उनका फ़ायदा होगा स्रीर तरक्की होगी। स्रासाम के साथ रहकर वे किस तरह स्रधिक से स्रधिक उन्नति कर सकते हैं, कमीशनस इसकी जांच करेगा।

Shri D. C. Sharma: The hon. Minister has said that this commission has been set up to explore ways of accelerating the economic development of these areas. But from the statement I find that this commission is also going to deal with the administrative, financial and legal measures necessary for giving effect to the scheme. May I know how the economic development of

these areas will be conditioned by the overall overhaul of the administrative, legislative and financial and other arrangements?

Shri Hathi: As the House knows, the financial powers and the economic development go side by side. If a project is sanctioned, but if it is not implemented properly for want of financial Powers that means that some change is necessary in that regard.

श्री हुकम चन्द कछवाय: मैं यह जानना चाहता हूं कि जिन चार जिलों की उन्नति के लिए यह मांग की गई है, उन की श्राबादी क्या है । क्या ये चारों जिले सीमा क्षेत्र से मिलते हुए हैं ग्रीर क्या सरकार ने इस बात की जांच की है कि ये लोग ग्रासाम सरकार से ग्रसंतुष्ट क्यों हैं?

श्री हैं। श्री: हर एक जिले की श्राबादी के श्रांकड़े मेरे पास नहीं हैं लेकिन उन्होंने यह मांग इसलिए की है कि वे मानते हैं श्रीर उन के दिलों में यह विचार है कि उन की जितनी प्रगति होनो चाहिए, वह नहीं हो रही है।

गोच्चा , दमन तथा दीव का विकास

+ श्रीस०चं० सामन्त: *947 श्रीम०लां० द्विवेदी: श्रीयशपाल सिंह: श्री रा०स० तिवारी:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे .के :

(क) गोब्रा, दमन और दीव में वित्तीय वर्ष 1964-65 में श्रोद्योगिक, श्रायि: तथा ग्रन्थ क्षेत्रों में कितनी प्रगति हुई ;

- (ख) क्या इन कार्यक्रमों के फ़लस्वरूप इन क्षेत्रों के लोगों के जीवन स्तर में परा-धीनता के समय की अपेक्षा कुछ सुधार हुआ है, यदि हां, तो क्या ; और
- (ग) इन क्षेत्रों के सर्वांगीण विकास के लिये कौन कौन सी नई योजनाएं मंजूर की गई हैं अथवा विचाराधीन हैं और उन का अनुमानित ब्यय क्या है ?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) In the financial year 1964-65, an expenditure of Rs. 893-58 lakh was proposed to be incurred on various development programmes in Goa, Daman & Diu which would lead to progress in economic, industrial and other spheres.

- (b) It is estimated that before liberation the per capita income of Goa, Daman & Diu was roughly about Rs. 376. As against this, the present per capita income is estimated to be roughly about Rs. 400.
- (c) A statement is placed on the Table of the House. [Placed in Library. See No. LT-4227/65].

Shri S. C. Samanta: May I know whether any assistance is given for the development of the iron ore mines by the private sector, and whether Government have any intention to mechanise the mines in future?

Shri Hathi: That is being done. The mines are being mechanised. And assistance is being given in almost all sectors.

Shri S. C. Samanta: From the statement I cannot make out whether any help has been given for the development of the Marmagao port. May I know whether any assistance is being given in this respect?

Shri Hathi: It will be for the Transport Ministry to take technically up the whole question of the development of the port.

Shri Shinkre: Is the hon. Minister aware of the fact that this increase in per capita income is only fictitious because of the fact that the cost of living in Goa has increased by at least 60 per cent as a result of liberation itself? What is Government contemplating to do to bring the cost of living down to at least the preliberation level?

Shri Hathi: So far as the first question is concerned, it may be known to the House that before liberation the main business or vocation of the people was export; much less attention had been paid to agriculture, roads, communications, bridges, fisheries, etc. All these schemes have been taken up. This would naturally give greater employment and greater income.

Shri Shinkre: When? After how many years?

Shri Hathi: During these three years it has been so. It will continue to be so.

श्री यशपाल सिंह : सरकार ने क्या गौर किया है कि गोवा की सर्वांगीण उन्नित के लिए सब से ज्यादा जरूरी यह है कि गोग्ना को महाराष्ट्र में मिलाया जाये ग्रौर महाराष्ट्र की गवनंमेंट ने ग्रौर गोग्ना की गवनंमेंट ने, दोनों ने मिल कर युनैनीमसली यह तय किया है कि उन का विलय हो जाय । मैं जानना चाहता हूं कि उन दोनों की मांग को क्यों ठुकराया जा रहा है ग्रौर उस पर जल्दी से कोई निर्णय क्यों नहीं लिया जा रहा है ?

ग्रध्यक्ष महोदय: यह प्रश्न इस में से नहीं उठता है।

श्री शिंकरे : क्यों नहीं उठता है।

ग्राध्यक्ष महोदय: चूंकि नहीं है इसलिए नहीं है।

श्री शिकरे : दोनों सवाल इंटरचेंजेबल हैं।

Mr. Speaker: Goa cannot be merged under the supplementary.

श्री रा० स० तिवारी : भारत में विलीनीकरण के पश्चात् उस में जो अन-डिवेलेप्ड एरिया है, जिसका अभी तक डिवेलेपमेंट नहीं हुआ है, उसको जल्दी से डिवेलेप करने के लिए सरकार क्या सोच रही है ?

श्री हाथी : जो स्टेटमेंट टेबल पर रखा गया है उस में हर स्कीम के बारे में लिखा गया है, जो ग्रनडिवेलेप्ड एरियाज हैं, उन के बारे में भी ।

श्री रा० स० तिवारी : खनिज पदार्थो—

म्रध्यक्ष महोदय : स्टेटमेंट में सब कुछ लिखा हुम्रा है ।

श्री शिंकरे: कुछ नहीं लिखा है।

श्री रामसेवक यादव : गोग्रा के भारत में विलीनीकरण के बाद वहां के निवासियों पर पुर्तगाल सरकार के प्रपेक्षा-कृत करों का बोझ प्रधिक बढ़ गया है इसलिए उनका जीवन स्तर नीचे गिर गया है, क्या यह सही है ? यदि हां, तो उन को राहत देने का विचार क्या सरकार कर रही है ?

ब्रध्यक्ष महोदय : वह कहते हैं कि जीवन स्तर बढ़ गया है, ग्राप कहते हैं कि गिर गया है, मैं क्या करूं ?

श्री शिकरे : कागजों में बढ़ गया है । श्रध्यक्ष महोदय : कागजों में ही सही लेकिन वह जो इनफार्मेशन देंगे वही तो लेनी होगी ।

श्री रघुनाथ सिंह : माननीय मंती महोदय ने कहा है कि पोर्ट के जहां तक विकास का सम्बन्ध है इसका संबंध ट्रांस्पोर्ट मिनिस्ट्री से है । मैं मंत्री महोदय को याद दिलाना चाहता हूं कि माइनर पोर्ट्स और रोड्ज इनका जहां तक ताल्लुक है यह स्टेट सबर्जेक्ट है, और यदि गोग्रा सरकार को इस काम को करना है तो वह इस को कैसे कर सकती है जबकि एक पैसा भी रोड्ज के वास्ते, माइनर पोर्ट्स के वास्ते, लाइट हाउसिस के वास्ते नहीं रखा गया है ?

श्री हायो : जैसा मैं ने कहा 'सी' स्टेट्स के बारे में टेक्नीकल एस्पेक्ट्स ट्रांस्पोर्ट मिनिस्ट्री देख रही है ।

Shri P. Venkatasubbaiah: May I know whether the administrative set up which was in existence under the Portuguese regime has been geared so as to implement the schemes formulated by Government? If so, to what extent have they succeeded in reorganising the administrative set up in that direction?

Shri Hathi: The question of reorganising the administrative set up has also been taken up in hand. We have sent from different ministries different officers to reorganise, e.g. from the CPWD for roads, then for bridges, administation, judiciary etc.

Shri Kapur Singh: The latest annual report of the Ministry of Home Affairs tells us that the Government have distributed 900 tonnes of fertilizers, 100 tonnes of paddy seeds and Rs. 36,000 worth of vegetable seeds. Has this distribution been made free of cost, at subsidised prices or at market prices?

Shri Hathi: I have no information: I will find out.

श्री प्रकाशबीर शास्त्री: गोग्रा विधान सभा ने महाराष्ट में मिलने का प्रस्ताव इस पुष्ठभूमि में पारित किया था कि गोग्रा के महाराष्ट में मिलने से गोग्रा का अधिक विकास हो सकेगा । मैं जानना चाहता हं कि क्या यह सही नहीं है ग्रीर यदि सही है तो इस पर सरकार की क्या प्रतिकिया है ?

ग्रध्यक्ष महोदय : मैं पहले ही कह चुका हंकि यह सवाल नहीं हो सकता

Shri Shivaji Rao S. Deshmukh: May I know whether Government is aware of this fact that mere provision large amounts of money for intensive development is not enough, that has to be followed up by efficient administrative machinery and action, that the only way to sure that is to link it with the socially, politically and economically viable unit of Maharashtra? What is Government's reaction to it?

Mr. Speaker: That is a different suggestion.

Car Thefts in New Delhi

Shri S. N. Chaturvedi: Shrimati Savitri Nigam: Shri P. C. Borooah: *948. Shri Hukam Chand Kachhavaiya: Shri Onkar Lal Berwa:

Will the Minister of Home Affairs be pleased to state:

- (a) the number of car thefts in New Delhi in December, 1964 and January, 1965; and
- (b) the action taken by Government to prevent such thefts?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). A statement is placed on the Table of the House.

Statement

- (a) 2 and 8 respectively.
- (b) The following measures have peen taken to prevent such thefts:
 - (i) An Auto-Theft Squad has been set up in the Crime Branch of Delhi Police. This Squad collects necessary intelligence and sends monthly reviews to the District Superintendents of Police to enable them to keep a strict watch over affected areas.
 - (ii) Systematic drives to educate car and taxi owners with regard to safe parking of their vehicles, especially when these are parked outside the parking lots, have been launched.
 - (iii) Patrolling by beat constables has been intensified in areas where automobile thefts were reported.
 - (iv) Surveillance over suspects and previous convicts involved in automobile thefts has been enforced.
 - (v) The Delhi Police keeps itself in touch with the Bombay and Calcutta Police (where crime is also prevalent) exchange information.

Shri S. N. Chaturvedi: May I know how many of these stolen cars have been recovered?

Shri L. N. Mishra: I am happy to state that a large number of the cars were recovered, and only 8.4 per cent of the stolen cars have not yet been recovered.

Shri S. N. Chaturvedi: May I know if these stolen cars were also involved in some cirmes committed in the Capital?

Shri L. N. Mishra: Cars have been stolen mostly for three purposes: 34 per cent of the thefts have been for stealing away parts of the car; 13 per cent for joy ride; 11 per cent mistaken identity; 3 per cent removal for financiers or hire purchase.

Mr. Speaker: What punishment was given to those who did it for joy ride?

श्री इंतन चन्द कछुत्राय : मई, 1964 में जो कार चोरी हुई थी उस में ऊंचे स्तर के एक मंत्री के लड़के या सैकेटरी के लड़के का हाथ था और रिपोर्ट भी कराई गई थी क्योंकि समाचार पत्नों में यह चीज बार बार श्राई थी । इस रिपोर्ट को क्या यह सही नहीं है कि दबाने का प्रयत्न किया गया लेकिन उस के बावजूद भी उस केस को चलाया गया था ?

ग्रध्यक्ष महोदय : शिकायत क्या रही ग्रगर केस चलाया गया था तो

श्री बड़े: नहीं चलाया गया । दबा दिया गया ।

श्रील , ना , मिश्र : पिछले सप्ताह इस के बारे में मैंने सदन के पटल पर एक वक्तव्य रखा था जिस में मैंने बताया था कि इस की काफी जांच पड़ताल की गई है। चंकि यह मामला बार बार ग्रा रहा है, इसलिए इस के बारे में मैं फिर कह देना चाहता हं कि जिस ज्वाइंट सेकेटरी के लडके का .. हाथ बताया जाता है उस लड़के की टैस्ट भ्राइडेंटिफिकेशन परेड हुई थी और उस के फिंगर प्रिटस का एग्जामिनेशन हम्रा था, जितने गवाह थे उन गवाहों का एग्जामिनेशन हम्राथा। म्राई० जी० पुलिस ने इस की देख रेख की। मैं। अपने वक्तव्य में कहाथा कि देखमाल करने के बाद जांच करने के बाद यह देखा गया कि यह आरोप साबित नहीं हो सका है। इसलिए उस को मैं अस्ट्रेट के सामने पेश किया गया और उस केस को फाइल कर दिया गया।

श्री रामसेवक यादव : मंत्री के लड़के के खिलाफ भी क्या

श्रील०ना० मिश्राः मंत्रीके लड़के इस में नहीं हैं। किसीभी मंत्रीके नहीं हैं।

श्री रामसेवक यादव: मंत्री के लड़के को छोड़ दिया ग्रीर उस बेचारे को परेशान किया ।

Mr. Speaker: There ought to be some limit. The question has been asked and information given. Why should this continue indefinitely?

Shri Bade: It is a very serious question.

Mr. Speaker: It is a serious question but when the information has been given, what else does he want?

Shri Bade: There is a booklet distributed in Parliament entitled:

Car Thief? Hush, 'Tis A VIP Baby! Thou shall Not Tell The Truth?

Can we not ask a question when a 20-page booklet has been distributed?

Mr. Speaker: Let it be a hundred pages. The question has been asked and the information given. Would thi₃ continue after the information has been given?

Shri Bade: We are not satisfied with the reply.

श्री हुकम चन्द कछवाय : बड़े मंत्री के लड़के थे इसलिए उन को छोड़ दिया गया।

Mr. Speaker: I am satisfied. He says no Minister's son was involved. Only some relation of a Secretary was mentioned. A regular enquiry was made, an identification parade took place, finger prints were also taken, all the investigation was gone through, and the conclusion was that that was not the man, he was not implicated. Then, what further does he want now?

श्री हुकमचन्द कछवाय: उस समय मंत्री नहीं थे।

Shri Bade: I want to know whether the Joint Secretary went from house to house to enquire whether there was any smashed car or accident there.

Mr. Speaker: And the Minister was also following him from house to house.

भी झोंकार लाल बेरवा : जिस तरह से उस सेकेटरी के लड़के से पूछताछ की गई उस तरह से मैं जानना चाहता हूं कि कौन से मंत्री का लड़का था जिस के ऊपर इस तरह का इल्जाम लगाया गया था और क्या उस से भी कोई ऐसी पूछताछ की गई थी ?

भी ल0 ना0 मिश्रः मैं एक बात कहूं किं मंत्री के लड़के पर इल्जाम नहीं लगाया गया था।

श्रो श्रोंकार लाल बेरबा : कौन से मंत्री के लड़के पर ?

भ्रष्यक्ष महोदय : वह कहते हैं कि नहीं लगाया गया भौर भ्राप पूछते हैं कि कौन से मंत्री के लड़के पर लगाया गया ।

भी हुकम चन्द कछवायः उस समय मंत्री नहीं थे, ऋाज हैं।

श्रध्यक्ष महोदय: यहां हर एक सवाल पर यह तहकीकात नहीं श्रा सकती कि श्रगर गवर्न मेंट गलत जवाब दे रही है तो मैं पुलिस बिठलाऊं श्रौर तहकीकात करूं कि जो वह कह रहे हैं वह गलत है। यहां मैं सिर्फ यही कह सकता हूं कि श्राप सवाल पूछें श्रौर गवर्न मेंट जवाब दे। वह कहते हैं कि तहकीकात की गई। किसी मंत्री का कोई लड़का नहीं था। उस के बाद कोई सवाल पैदा नहीं होता, श्रौर श्राप कहते हैं कि जवाब दिलाया जाये।

भी श्रोंकार लाल बेरवाः कौन से मंत्री कालडका था! ग्रध्यक्ष महोदय: किसी मंत्री का लड़का नहीं था। यह कैसे दतला दिया जाये कि किम मंत्री का लड़का था।

श्री हुकम कन्दकछ्वाय : श्रध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। मैं पूछना चाहता हूं कि जिन लोगों की एन्ववायरी की गई थी, जिन की छानबीन की गई थी वह लोग कौन थे। वह किस के लड़के थे, जरा उन के नाम बतला दिये जायें।

म्राध्यक्ष महोदय : यह व्यवस्था का प्रश्न कैसे हो गया । क्या यह भी रूल्स में लिखा हुम्रा है ?

श्री हुकम चन्द कछवाय : ब्राज मंत्री हैं, उस समय मंत्री नहीं थे।

ग्रध्यक्ष महोदय : ग्रार्डर, ग्रार्डर ।

पुनर्वास मंत्री (श्री त्यागी) : जो उस समय मंत्री नहीं थे उन के कोई लड़का नहीं है ।

श्री प्रकाशवीर शास्त्री : उस में त्यागी जीका नाम नहीं है।

Mr. Speaker: I cannot allow this to happen that every hon. Member should speak simultaneously while he is sitting...... (Interruptions.) 'Member' includes ministers also. He should also not interfer. I am addressing every Member of the House. I do not know why Mr. Kachhavaiya is not yet satisfied and he continues questionining. What more can I do? I fail to understand. He would never be satisfied but what can I do.

Shri Bade: Let us probe the matter further.

Mr. Speaker: Should I be the subinspector and go there? श्री श्रोंकार लाल बेरवा: मेरे प्रश्न का जवाब नहीं श्राया ।

ग्रध्यक्ष महोदय : ग्रा गया जवाव ।

Shri Shinkre: The hon. Deputy Minister has given a list and serialised the various categories under which the thefts of cars have been sought to be put by the Ministry. I would like to know in which category this particular car theft was put, this case in which the son of a Joint Secretary was involved?

Shri L. N. Mishra: About the theft of that particular car I cannot say under what category it was put because it was not found for what purpose it was taken away and left somewhere in an abandoned condition.

Mr. Speaker: There ought to be some objective in putting supplementaries. Supposing Mr. Shinkre gets the category . . .

Shri Shinkre: My supplementary was aimed at knowing indirectly whether this particular theft of the car had been mentioned or included in the list given by them or not.

Mr. Speaker: He has mentioned it. He ought not to have put that question differently.

Shri Shinkre: Sometimes direct questions are not replied to directly.

श्री प्रकाशवीर शास्त्री: मई, 1964 में जो कार चोरी हुई थी उस के सम्बन्ध में अभी उपमंत्री जी ने वक्तव्य दिया है। मैं जानना चाहता हूं कि क्या उस में छोटी अवस्था के बालक भी सम्मिलित थे। यदि हां, तो क्या उन के गाजियन्स के साथ मंत्रालय का या सरकार का किसी प्रकार का कोई पत्र व्यवहार हुआ है और हुआ है तो किस किस के साथ।

श्री ल॰ ना॰ मिश्रः ऐसी बात है कि जिन की गाड़ी चोरी हुई थी उन को भ्राशंका थी कि कुछ बच्चे उस में सम्मिलित थे। उन्होंने जुबेनाइत्स कहा था। इस की जांच हुई। मालूम हुम्रा कि वह सम्मिलित नहीं थे। जिन की गाड़ी थी वह खुद आये थे और मंत्रालय में हमारे उंचे अफसर से मिले भी थे। उन्होंने वातचीत की। उन से कहा गया कि साहब जांच हो रही है। उन का सेन्टेन्स था कि ला विल टेक इट्स श्रील कीसं। इस में किसी प्रकार की कोई गड़बड़ नहीं होगी। आप इत्मीनान रिखये, हम सत्य पर पहुंचने की कोशिण करेंगे।

श्री प्रकाशवीर शास्त्री: श्रध्यक्ष महोदय, क्या मेरा प्रश्न यही था? मेरा प्रश्न यह था कि क्या बच्चों के गाजियन्स के साथ किसी प्रकार का पत्न व्यवहार हुआ है, ख्रीर हुआ है तो किस किस के साथ। कार वालों के सम्बन्ध में मेरा प्रश्न नहीं था।

श्री ल० ना० मिश्रः बच्चों के गार्जियन्स के साथ कोई पत्र व्यवहार नहीं हुम्रा है।

Shri Hari Vishnu Kamath: Arising out of the answer given by the Deputy Minister a little earlier, is the Minister aware that in the early hours of the morning after the nocturnal smash of the Fiat car in May 1964, the Joint Secretary-whose son, he said, was in the identification parade-the Joint Secretary visited the brother of the owner of the car which had smashed and asked him whether had lost the car,-the car which had been parked outside was missing .and, if so, whether the Joint Secretary was interrogated about this matter as to why he went there in the early hours of the morning after the car was smashed?

Shri L. N. Mishra: The Joint Secretary was, of course, interrogated. What he said was that he went to the owner of the car. But this was in reply to the subsequent statement made by the person who had made

the allegation about the theft of the car. I shall just read out from report of the Inspector-General Police, Delhi, because a lot of things are said about this. In his statement, the IG of Police, Delhi, writes: I may quote from the report of the I.G. of Police, Delhi:

"Shri Dharam Yash Dev examined at length. In the light of his statement, we examined Shri Mohd. Yunus, Smt. Mohd. Yunus. the servants and orderly of Shri Mohd. Yunu3's household, Shri J. N. Naidu, driver of the car which had picked up Shri Adil Yunus and reached him to Safdarjung Hospital, Shri Adil Yunus, friends. viz., Sarvashri Vinay Kapoor, Santi Bachan and Sumant Chopra, Shri Raj Kamal Pasrich, his brother Shri Jit Singh Pasrich. and Shri Inder Singh Chawla. motor mechanic of Bhagat Singh Market, who had repaired Pasrich's motor cycle. We have also examined the records of the Safdarjung Hospital, Dr. Nursing Home, and of the office of the Director of Transport, New Delhi branch, regarding the treatment of Shri Adil Yunus, and his motor cycle driving licence. Shri Adil's finger impre sions have been compared with the chance print found on the car on the morning of 17th May, 1964. Shri Adil Yunus has been placed on an identification parade before all the probable witnesses, who could connect him with the crime. During the enquiries, nothing has been learnt which could in any way connect Shri Adi! Yunus with either the theft of Major Y. P. Dev's car or the mi-appropriation of petrol at Oil Petrol Moti Bagh Indian Shri Dharam Yash Dev Pump. was examined a second time, and he declined to give any further clues or to cite any more witnesses."

Shri Hari Vishnu Kamath: My queston was whether Shri Yunus was interrogated and why he visited house.

Mr. Speaker: He has answered Next question.

Pay Scales of School Teachers

Shri Yashpal Singh: Dr. L. M. Singhvi: Shri Eswara Reddy: Shri Bhagwat Jha Azad: Shri Hukam Chand Kachhavaiya: Shri J. B. Singh: Shrimati Renu Chakravartty: Shri D. C. Sharma: Shri Prakash Vir Shastri:

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Shri Jagdev Singh Siddhanti: Shri Bibhuti Mishra: Shri K. N. Tiwary: Shri D. D. Puri: Shrimati Savitri Nigam: Shrimati Ramdulari Sinha: Shri Koya:

Shri Vishwa Nath Pandey: Shri Rameshwar Tantia: Shri S M. Banerjee: Shri Daii:

Will the Minister of Education be pleased to state:

- (a) whether any effort is being made to improve salaries and living conditions of primary and secondary school teachers throughout the country: and
- (b) if so, the main features thereof and the results achieved so far?

The Minister of Education (Shri M. C. Chagla): (a) and (b). A statement is laid on the Table of the House.

Statement

The main efforts that have been made in this direction are:-

1. Central assistance to States for improvement of salary scales both in government and nongovernment schools and the introduction of Triple Benefit Scheme.

- 2. Impressing upon the State
 Governments the urgency of
 doing away with disparity in
 the emoluments of teachers
 of government and aided
 schools.
- Educational facilities for teachers' children.
- Merit scholarships for children of school teachers.
- National Foundation for Teachers' Welfare.

As a result there has been a general improvement in the salary scales and living conditions of teachers at all levels. Efforts have also been made to remove the disparity between salaries and allowances of government and non-government school teachers.

श्री यशवाल सिंह: जो स्टेटमेंट हाउस की टेंबल पर रखा गया है वह बड़ा वेग है। भव तक जो वेतन कम है वह ऐसा है कि दिल्ली में ठीक दुगना वेतन मिलता है श्रीर यू० पी० में उस से अधा मिलता है। सरकार ने स्टेटमेंट में यह नहीं दिखलाया है कि यू० पी० में कितना बड़ाया गया श्रीर पंजाब में कितना बड़ाया गया, श्रीर जो बीच का गैंप था उसे किस प्रकार से भर गया है, डिस्पैरिटी को किस तरह से कम किया गया है।

Shri M. C. Chagla: This is essentially a State subject as I have told this House several times and the payscales vary from State to State. If a question had been asked specifically for that purpose, I would have laid a statement showing how the scales vary. But I have tried to answer the question as it has been put. The question is whether any effort has been made to improve the salaries. I have pointed out in the statement that efforts have been made by the Union Government.

Shri S. M. Banerjee: Sir, I rise on a point of order. We are fully aware that the responsibilities in this matter lie with the State Governments, namely, the teachers' salaries, etc. We table question in this House knowing fully well the responsibilities of the States and of the Centre. We put the questions because we are told 50 per cent of the expenses are borne by the Centre. We have tabled several questions in this House and told the Education Minister that out Plan allocation, something should be given for this purpose. It is very unfair on the part of the Minister-I say this without imputing any motive to the hon. Education Minister, Shri Chagla-just to point out that this is a State subject. We are putting this question knowing fully well that the State is unable to do anything unless it is helped by the Centre.

Mr. Speaker: This question has been put several times and has been answered so many times. It has been explained. Now, the question was that there are different scales in the different States and the question is put: कितना पंजाब में किया गया, कितना गू० पी० में किया गया। इस बात के लिये गवनमेंट कैसे तैयार हो सकती है? There is no point of order.

Shri S. M. Banerjee: Is it open to the minister to give the same answer?

Mr. Speaker: All these questions have been put and answers given. If something has happened after the first question had been answered, I have to put it. That is the only thing that can be asked.

श्री यशपाल सिंह : जिन ग्रध्यापकों के साथ मैंनेजमेंट यह ज्यादती करता है कि तनस्वाह तो दो सौ माहवार देता है ग्रीर दस्तखत ढ़ाई सौ ग्रीर तीन सौ पर लेता है, क्या इन ग्रध्यापकों को इन्साफ देने के लिये सरकार कुछ कर रही है ?

म्रध्यक्ष महोदय : यह सवाल भी कई दफापूछागयाहै।

Shri M. C. Chagla: It does not starise from this. But if my attention is drawn to this abuse in Delhi administration, I will certainly take it up.

श्री भागवत झा ग्राजाद : विवरण में जिन कदमों का उल्लेख है उस से सिर्फ यह मालम पड़ता है ि इस से स्थिति उन्नत हुई है या हुई होगी। मैं यह जानना चाहता हं कि क्या केन्द्रीय सरकार ने इस बात पर विचार किया है कि शिक्षकों की ग्रावश्यकताग्रों को देखते हए उन के लिए एक न्युनतम वेतन निर्धारित किया जाए और क्या इस दिशा में केन्द्रीय सरकार द्वारा कुछ कदम उठाए गए हैं ?

Shri M. C. Chagla: Yes, Sir; we are seriously considering fixing a national minimum and I am having constant discussions with the Planning Commission. I am painfully aware of the fact that the teachers are not paid what they should be paid.

श्री हकम चन्द कछवाय : मैं यह जानना चाहता हुं कि क्या माध्यमिक स्कुलों ग्रीर कालिजों के ग्रध्यापकों की तनस्वाह . . .

प्रध्यक्ष महोदय : कालिज का ग्रलग सवाल आ रहा है, पहले आप प्राइमरी और सैकेंडरी स्कूलों के बारे में स्वाल कीजिए।

श्री हकम चन्द कछवाय : ग्राज की मंह-गाई को देखते हए उन्हों ने जो ग्रपने वेतन को बढाने की मांग की है, मैं जानना चाहता हं कि उस के लिए केन्द्रीय सरकार द्वारा विभिन्न राज्यों को शिक्षकों की सहायता के लिए क्या मदद दी गई है ?

Shri M. C. Chagla: I have answered it often. We have promised to give 50 per cent of the expenditure incurred by the States in improving the lot of teachers. Unfortunately that 50 per cent has to be confined within the State plan. The demand to lay is, give us something outside the State plan. I am trying to see whether it is possible to do that in the case of certain backward States.

Shrimati Renu Chakravartty: sometime now there has been a promise made to the teachers and to the country as a whole that the entire question of Centre's help to States for bringing about uniform national scales of pay for both primary and secondary teachers is under consideration of the government. They have been discussing how they will do this. May I know exactly at what stage this discussion is and what shape it is taking, before the fourth plan comes being?

Shri M. C. Chagla: I will point out the difficulties to the hon. lady member. Firstly, is it possible for the Centre to take over the responsibility for the payment of the teachers? It will be almost impossible, because it would involve crores of rupees. Education is a State subject and the primary responsibility is of the State. Secondly, should we fix a national minimum? If we do so, whose is the responsibility to raise the salaries to that national minimum? should we have the question of ordinary payment to teachers within the plan or keep it outside the plan and tell the States, just as you pay civil servants, pay your teachers; give them DA and treat it as the ordinary expenditure of administration! are very difficult questions. We are discussing the various aspects and I assure the House that I am doing my best to see that teachers get a fair deal.

Shrimati Renu Chakravartty: My question was specific. He gave a long answer, but did not catch my point. He told us in answer to another question a few days ago that he was having discussions with the finance ministry in the presence of the Prime Minister, on how the Contre could meet, if not fully, at least partly the demands made by States. At what stage is this discussion and what shape is it taking?

Shri M. C. Chagla: That was restricted to UP. We did suggest to the UP Education Minister that we would be in a position to give certain help. It was pointed out to us that that must await the calling off of strike by UP teachers. As soon as they called off the strike, I wrote to the UP Education Minister that now the ball was in his court and he must whatever concessions announce wants to make to the teachers. Unfortunately, that has not yet been

Shri D. C. Sharma: Sir, if strikes only can produce results, two M.L.C's are having a hunger strike about the teachers' case in Chandigarh at this time. I think both of them belong to the ruling party. May I know if there is any other way also of bringing to the notice of the ministers here and elsewhere the poor condition of the teachers? May also know if the State Education Ministers who are going to meet at Srinagar in the month of June will consider this problem and the Central Government will give them a working paper on which they can take firm decisions all along the line, from the primary school to secondary school teachers and from college professors to university professors?

Shri M. C. Chagla: With regard to the first part of the question, whether there is any other method besides strike, my answer is yes, and the methods is the democratic method. With regard to the second part of the question, I will certainly take up this question at the Education Ministers' Conference which meeting on the 5th June.

श्री प्रकाशवीर शास्त्री: समाचार पत्नों को देखने से पता चला कि उत्तर प्रदेश के शिक्षकों ने जो अपना ग्रान्दोलन स्थगित किया. वह केन्द्रीय शिक्षा मंत्री के ग्राश्वासन देने पर स्थिगत किया था । ग्राज उत्तर प्रदेश के शिक्षा मंत्री का वक्तव्य निकला है कि हम प्राथमिक और माध्यमिक स्कूलों के ग्रध्यापकों का वेतन बढ़ाने की स्थिति में नहीं हैं क्योंकि इस से सात करोड़ रुपये का ग्रतिरिक्त भार हमारे ऊपर पड़ेगा । मैं यह जानना चाहता हूं कि केन्द्रीय शिक्षा मंत्री ने किस ग्राधार पर उन को ग्रश्वासन दिया था, प्रान्तीय मंत्री क्यों उन को मना कर रहे हैं, ग्रौर क्या ग्रपने ग्राश्वासन को ध्यान में रखते हुए केन्द्रीय शिक्षा मंत्री उन के लिए कुछ व्यवस्था करेंगे जिस से कि इन ग्रान्दोलन स्थिगत करने वाले शिक्षकों को कुछ मिल सके ?

Shri M. C. Chagla: Sir, the Finance Minister and myself met cation Minister there. We discussed the questions and we made certain suggestions to what extent and what measure the Cenfre can help the Uttar Pradesh Government to improve the lot of the teachers. The Education Minister is in possession of those facts. It is now for him to decide in what way and shape the help which the Centre is prepared to give should be distributed or allocated to the teachers. Their problem is a very big one. There are primary teachers and there are secondary teachers. The question is whether they should raise the salary or the dearness allowance. But that is essentially their matter. I cannot interfere in that. I have informed him, and so has the Finance Minister, to what extent we are prepared to help the Uttar Pradesh Government.

श्री जगदेव सिंह 'सिद्धान्ती: शिक्षकों के रहन सहन की स्थिति को स्धारने के लिए जो यत्न किए जा रहे हैं क्या उन में इस बात का भी ध्यान रखा जा रहा है कि शिक्षकों को उन के निवास स्थान पर या उस के निकट रखा जा सक ताकि पालि।रिक व्यय वस पैते में हो जाए?

श्री रघुन थ सिंह: काम ही न हो, यह तो सब से बड़ी दिवकत है।

Shri M. C. Chagla: Yes, Sir; the staff quarters is an important question, especially in the case of women teachers because we find that women are not prepared to go to villages unless they have living quarters.

श्री क० ना० तिवारो : बिहार में भी शिक्षकं ने स्टूडक का नोटिस दिया या, लेकिन बिहार सरकार से उनका कुछ समझौता हो गया। क्या रस का इम्प्लीमैंटेशन हो रहा है ? गरि नहीं हो रहा है तो क्यों, क्या पैसे की कभी है ? यदि हां, तो क्या केन्द्रीय सरवार वहां को सरकार कः कुछ मदद करने जा रही है ?

Shri M. C. Chagla: Well, Sir, there was a proposal by the Bihar Government with regard to certain assistance and that is being processed. It is a very small amount, and, as far as possible, I think that concession will be made to them. I have nothing further for the Bihar Government.

Shrimati Ramdulari Sinha: Keeping in view the fact that there is a great disparity in the salaries of teachers from State to State, do the Government propose to lay down a concrete proposal to have uniform salary scales for the whole country and do they think it desirable to stop private tution by the teachers?

Shri M. C. Chagla: As an ideal, I agree that there should be common salary and we should lay it down. But the question is of finding resources. If we had the money and the Centre could finance the increase in salaries of teachers, certainly, we would have done it. But I repeat, the ultimate responsibility must be

upon the States and there is no point in our saying that they should pay the teachers Rs. 150 if we are not in a position to implement that scheme.

श्री विश्वनाथ पाण्डेय : मंत्री महोदय ने जो वक्तव्य सभा पटल पर रवखा है उस में श्रंकित है कि सरकारी श्रौर गैर-सरकारी स्कलों के ग्रध्यापकों के वेतनों की ग्रसमानता को दूर करने का प्रयत्न किया गया है लेकिन धनाभाव के कारण प्रतीत ऐसा होता है कि वह ग्रसमानता दूर करने में ग्रसफल रहे हैं। उत्तर प्रदेश में प्रारम्भिक विद्यालय जिन के कि संचालित करने की जिम्मेदारी केन्द्रीय सरकार के ऊपर है वहां उत्तर प्रदेश प्रारम्भिक विद्यालयों के ग्रध्यापकों तनस्वाह केन्द्रीय सरकार के चपरासियों से भी कम है तो मैं यह जानना चाहता हूं कि शिक्षा मंत्रालय क्या उपाय करने जारहा है जिस से कि प्रारम्भिक विद्यालयों के जो शिक्षक हैं उनका व न कम बढे?

ग्रध्यक्ष महोदयः≀ही र्च∘ज तो श्रव तक कही गई है।

Shri M. C. Chagla: I do not quite understand the hon. Member. With great respect, I do not see how the responsibility for running the primary schools of UP is upon the Central Government. The responsibility is that of the State Government. But I have asked the Governments of the States over and over again that the disparity between the salaries of private school and Government school teachers should be removed and the scales of pay should be the same.

Mr. Speaker: The same question is repeated again and again.

Shri S. M. Banerjee: In view of the fact that there is growing discountent among the teachers throughout the country, in all the States and the Education Ministers, whether it is UP or any other State, are unable to do anything unless they are able to get help from the Centre, may I know whether the Government of India is prepared to appoint a wage commission or pay commission to go into the various aspects of the working conditions and salaries of teachers and to find out ways and means of improving their position?

Shri Ranga: Can the Union Government appoint such a commission over the head of the State Governments?

Mr. Speaker: But what can I do when such questions are asked? I have to give all hon. Members equal treatment. I have been saying again and again that some purpose ought to be served by asking a question. Now the same questions are asked which have already been answered many a time, more than once.

Shri M. C. Chagla: Sir, with great respect, you are right. I have answered this question several times. I will answer it again. With regard to the appointment of pay commission wage committee the States of Madhya Pradesh, Maharashtra, Mysore, Punjab Rajasthan, Uttar Pradesh and West Bengal have raised no objection. However, Andhra Pradesh, Assam, Bihar, Gujarat Kerala and Madras have not agreed to the proposal. That is one thing. Secondly, if we appoint a pay commission, we must be in a position to implement the decisions of that commission. When we appoint a pay commission for Central Government employees, we are in a position to implement its recommendations. Supposing the pay commission says that every teacher in India should be paid Rs. 200 a month, we must be in a position to say that we have the financial resources. But we have not. That is my difficulty.

Shri S. M. Banerjee: Sir, he has not answered my point.

Mr. Speaker: He has said that there is no point in appointing a pay commission.

shri S. M. Banerjee: Kindly hear me. Whenever the teachers approach the State Governments, whether it is West Bengal, Uttar Pradesh or Bihar, they tell the teachers "we have all sympathy for you but we are unable to do anything because the Centre will not give more than 50 per cent or give anything outside the Plan allocation". So, I want to know whether the Centre can instruct them to appoint a committee. Otherwise, let some commission be appointed to have a survey of the conditions of the teachers.

श्री राम सहाय पाण्डेय : एक न्यायाधीश के शिक्षा मंत्री बनने के उपरान्त सारे देश भर के प्राथमिक श्रीर माध्यमिक टीचरों को यह स्राशा थी कि उन की बेतन वृद्धि होगी लेकिन माननीय मंत्री ने श्रभी कहा कि यह विषय राज्य सरकारों का है तो मैं जानना चाहता हूं कि क्या केन्द्रीय शिक्षा मंत्री यह प्रयत्न करेंगे कि तमाम राज्यों के शिक्षा मंत्रियों का एक सम्मेलन कर के कम से कम एक युनिफः मैं पालिसी श्रध्यापकों के बेतन के सम्बन्ध में निर्धारित करने का प्रयत्न करेंगे ताकि राज्य राज्य में इस बारे में श्रन्तर न रहे?

Shri M. C. Chagla: I have answered the question. I have already called the Education Ministers 'Conference in the first week of June and one of the items in the agenda will be how to improve the salary scales of teachers.

Mr. Speaker: Next Question.

श्री सन बिहारी मेहरोत्राः मैं मौका पाने के लिए कितनी ही बार उठा लेकिन मेरे ऊपर स्रष्ट्यक्ष महोदय की नजर नहीं पड़ी।

प्रध्यक्ष महोदय: मेरी नजर माननीय सदस्य पर बहुत बार पड़ी लेकिन मैं उनका नाम कहीं भी उस में नहीं देख पाया। मैंने उसे चार दफ़ा देवा लेकिन माननीय सदस्य का नाम उस में कहीं नहीं पाया।

Shri D. N. Tiwary: Shri P. R. Chakraverti: *950. Shri Onkar Lal Bareua: Shri Hukam Chand Kachhavaiya: Shri R. S. Pandey:

Will the Minister of Education be pleased to state:

- (a) whether there is a proposal to set up a National Text-books Committee or Board to produce standard and quality text-books at cheaper cost:
 - (b) if so, the broad outlines thereof;
- (c) the financial implications in the matter?

The Minister of Education (Shri M. C. Chagla): (a) and (b). Under the aegis of the National Council of Educational Research and Training, a Central Committee has been set up to prepare model text books for all of school education. stages books of Hindi and Biology have already been prepared and published; in the rest of the subjects; text-books are expected to be ready in the course of 1965-66.

For College classes, an Expert Committee has been set up by the University Grants Commission to formulate a scheme for text-books, monographs, and other reading materials.

(c) The estimated expenditure on the preparation of school text-books is about Rs. 8,36,000.

श्री द्वा॰ ना॰ तिवारी: विभिन्न प्रान्तों में जो टैक्स्ट बुक्स कमेटीज़ हैं उन से उस का सहयोग हम्रा है यदि हम्रा है तो किस हद तक हम्राहै ?

Shri M. C. Chagla: Every State has got its own Text-book Committee. The idea is that we should have uniform text-books and the text-books of the highest standard. For that purpose, we have set up this Committee. We are getting text-books written by the best experts available. Then, these text-books will be sent to each State and each State will be asked to translate them in their regional languages with such adaptations as the States think proper. I think this is the best way of bringing about uniformity in education.

Oral Answers

Shri D. N. Tiwary: My question was whether any person has been taken by the Central Text-books Committee from the State Committees and whether they were associated with this or

Shri M. C. Chagla: We have had the representation of the States in the Committee.

Shri P. R. Chakraverti: May I know whether the Government has devised a particular norm in terms of which the standard and quality will be determined and, if so, what is that norm?

Shri M. C. Chagla: The standard or norm is this. Take, for instance, Biology. We have published the text-book. We get the best Biologists in India. They either write the book or they edit the book. Well there cannot be any other norm or standard than getting the best men available in India to write on the subject on which they are experts.

श्री ग्रोंकार लाल बेरवा: मैं जानना चाहंगा कि इस समिति में कितने सदस्य हैं ग्रौर क्या राज्य सरकारों में से भी एक, एक सदस्य लेकर उस कमेटी में रक्खा जायेगा या राज्य सरकारों ने कोई एक ग्रलग समिति बनाने का निश्चय किया है ?

Shri M. C. Chagla: I have got the names of the members of the Committee. If my friends want them, I will give their names.

Mr. Speaker: Has anybody been included from the States or is there any proposal to States to put up their own nominees?

Shri M. C. Chagla: There is nobody from the State as such. But, as far as possible, we try and get persons from different parts of India if I can put it that way. We had not asked States to nominate persons.

श्री ग्रोंकार लाल बेरवा : कुल सदस्य कितने हैं ? राज्य सरकारों के कितने सदस्य हैं ?

Mr. Speaker: How many are they in number?

Shri M. C. Chagla: In the Central Committee, there are 12 members. There are different panels. We have a panel of Hindi text-books, we have a panel of History text-books and then we have a panel of Geography text-books. For each subject, we have a separate panel. This is the main Committee with 12 members.

श्री हुकम चन्द कछ्वाय : इन में किन किन भाषात्रों की पुस्तकों ली जावेंगी? क्या यह समिति विद्याधियों को व्यायाम करने तथा आसन लगाने की आदत पड़े इस के लिये क्या कोई स्वास्थ्य बनाने सम्बन्धी पुस्तक भी उस में ली जायगी?

Shri M. C. Chagla: As I have said, we are publishing books in Hindi and also in English. The idea of publishing them in English is to be able to send them to the different States which would translate them into the regional languages.

श्रध्यक्ष महोदय: माननीय सदस्य यह जानना चाहते हैं कि क्या ग्रासनों पर भी कोई टैक्स्ट-बुक होगी या नहीं।

Shri M. C. Chagla: No, Sir.

श्री राम सहाय पाण्डेय : मैं यह जानना चाहता हूं कि क्या राष्ट्रीय पाठ्य-पुस्तक समिति को यह निर्देश दिया जायेगा कि वह भाषा और विषय को ध्यान में रखते हुए ऐसा पाठ्यकम सैयार करे, जो देश में भावनात्मक एकता स्था-पित करने में सहायक हो।

368 (Ai) LSD-2.

Shri M. C. Chagla: Certainly I attach the greatest importance to the preparation of proper history books in our country, and we have a panel which is preparing a history textbook of India which I hope will emphasise the unity of our country.

श्री द्वा० ना० तिवारी: मैं यह जानना चाहता हूं कि टेक्स्ट-बुक कमेटी के द्वारा जो किताबें छ्नेंगी, वे विद्याधियों को किस दर पर दी जायेंगी—क्या वे नो प्राफ़िट नो लाह के ग्राधार पर या कुछ नक़ा ले कर दी जायेंगी।

Shri M. C. Chagla: The idea is to supply them as cheaply as possible. I have got some figures here with me....

Mr. Speaker: He wants to know whether it would be on a no-profitno-loss basis.

Shri M. C. Chagla: The idea is to subsidise them even if they cost. more.

Koyali Refinery

*951. \int Shri P. R. Chakraverti: Shri D. J. Naik:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that the Indian Engineers have undertaken complete designing of the added unit proposed to be set up by way of expansion of the Koyali Refinery, Gujarat; and
- (b) if so, the broad features of the scheme?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) and (b). Yes, Sir. Indian engineers at the Central Design Organisation set up at the Gujarat Refinery have undertaken complete designing work of the expansion of Gujarat Refinery project from 2 million to 3 million tonne capacity, with the help-of a few Soviet specialists.

Shri P. R. Chakraverti: May I know whether Government have any proposal to import crude oil to be used in this refinery?

Oral Answers

Shri Humayun Kabir: That does not arise strictly out of the main question, but Government have no such proposal.

Shri P. R. Chakraverti: May we have an indication about the terms of the agreement which has been entered into with the foreign country?

Shri Humayun Kabir: I do not understand the question.

Shri D. C. Sharma: May I know how it is that in spite of our experience of these refineries during the last so many years we are still spending such a large amount of money on getting foreign experts and thereby wasting our foreign exchange resources? May I know when this country will become self-sufficient so far as the technical aspect of these refineries is concerned?

Shri Humayun Kabir: I have just now stated that so far as the expansion from 2 million to 3 million tonnes capacity of the Baroda refinery is concerned, Indian engineers are designing it. I do not, therefore, understand why my hon. friend thinks that foreign experts alone are there.

Shri Narendra Singh Mahida: The General Manager of the Koyali Refinery is in Moscow at present. Will he consult the USSR engineers in regard to the Indian design for expansion of Refinery, and see that the design is fool-proof?

Shri Humayun Kabir: I have complete faith in our own engineers and they are designing it. But we are also taking the help of some specialists. There are 8 Soviet specialists who are assisting 40 Indian engineers and 80 draughtsmen and estimators etc.

Shri Warior: May I know whether in view of the experience gained now

by the Indian engineers in designing. Government are proposing to have a completely Indianised designing centre for oil refineries in India?

Shri Humayun Kabir: I do not think that we have yet reached the stage when we could have complete designing from beginning to end. In expansion it is comparatively easier because some of the basic elements are already there. But we have set up a firm called the Indian Engineers Ltd., which will help us greatly in designing and providing engineering assistance for refineries in the future.

Shrimati Lakshmikanthamma: Is it a fact that the smell of oil in Gujarat is attracting Pakistan more and more towards that area?

Shri Humayun Kabir: I could not hear the question.

Mr. Speaker: Nor could I.

Shri P. R. Chakraverti: May we know the terms of agreement entered into with the country with whom Government has contracted for this purpose?

Shri Humayun Kabir: The Koyali refinery near Baroda is being built with Soviet collaboration, and agreements have already been entered into, and the first million tonnes will be in production in a few months.

All India Secondary Teachers' Federation

*952. Shri P. C. Borooah: Will the Minister of Education be pleased to state:

- (a) whether a deputation of All India Secondary Teachers' Federation had waited on the Prime Minister in March, 1965 to present a memorandum of their demands;
- (b) if so, what were their precise demands; and
 - (c) Government's reaction thereto?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

- (b) The demands referred mainly to increase in emoluments, improvement in the service conditions, appointment of a Pay Commission and retention of Teachers' Constituencies.
- (c) Government is already seized of the various problems and is taking suitable action.
- Shri P. C. Borooah: What steps are being taken to ensure not only a living wage to the teachers but also a uniformity in the educational standard?
- Shri M. C. Chagla: I am afraid it is the same question in a different form, and my answer can only be the same.
- Shri P. C. Borooah: Have Government considered the necessity of seeing to it that at least by the end of the Third Five Year Plan the legitimate demands of the teachers are met?
- Shri M. C. Chagla: I hope they will be met long before that. That is my sincere hope.

Shri Hem Barua: Has the attention of Government been drawn to a demand made recently by the U.P. Secondary School Teachers that the Central Government should appoint a Secondary School Grants Commission on the lines of the University Grants Commission? If so, what is Government's response thereto?

Shri M. C. Chagla: We had the proposal legally examined. The opinion of the Law Ministry was that under the Constitution it is not possible for us to do so as secondary education is a state subject. But apart from a Commission, I am attaching the greatest importance to secondary education and am trying to do whatever can be done for the improvement of that education.

श्री सरजू पाण्डेय: ग्रध्यापकों के सवाल पर मंत्री जी बार-बार ठीक से जवाब न देकर इधर-उधर की बात करते हैं। मैं यह जानना चाहता हूं कि उन्होंने ग्रध्यापकों को जो ग्राव्यासन दिया है, उस के लिए वह नये बजट में क्या खास व्यवस्था करने जा रहे हैं, क्योंकि उन्होंने इसी सदन में यह कहा था कि ग्रगर उत्तर प्रदेश के ग्रध्यापक ग्रपनी हड़ताल वापस ले लें, तो मैं शीध्र इस सम्बन्ध में व्यवस्था करूंगा। मैं मुख्य रूप से यह जानना चाहता हूं कि वह नये बजट में खास तौर पर क्या करने जा रहे हैं।

Shri M. C. Chagla: We are certainly going to increase the assistance that we can give to the States for improving the emoluments in the next budget. With regard to what special payments we are going to make, I have already pointed out that we had a discussion with the Education Minister of U.P. and we have made certain suggestions. It is now for them to amounce such concessions as he thinks proper to the teachers in his State. We cannot force him to do x, y or x. It is only advisory.

श्री सरजू पाण्डेय : ग्रध्यक्ष महोदय, फिर ठीक जवाब नहीं ग्राया है।

- Shri A. P. Sharma: How long will it take for Government to come to a final conclusion about abolition of teachers' constituencies?
- Shri M. C. Chagla: The question is under the active consideration of Government.

Contributory Provident Fund for School Teachers

*953. { Shri P. C. Borooah: Shrimati Maimoona Sultan:

Will the Minister of Education be pleased to state:

(a) whether a scheme of contributory Provident Fund for the benefit of teachers appointed under the Central Schools Scheme has been under Government's consideration; and

(b) if so, the broad outline of the scheme and the decision taken thereon?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) Yes, Sir.

(b) The teacher will contribute not less than 8-1|3 per cent of Salary and the Central Schools Organization will contribute 8-1|3 per cent of salary.

Shri P. C. Borooah: How long has this scheme been under consideration, and by what time is a decision in the matter likely to be taken?

Shrimati Soundaram Ramachandran: It is under consideration in consultation with the Law Ministry. The finalised scheme will be implemented from 1st April.

Shri P. C. Borooah: What pecuniary benefits at present accrue to teachers at the time of retirement, and how will these compare with the benefits according to secondary teachers under other government schemes?

Shrimati Soundaram Ramachandran: This Central Schools Scheme itself started only in 1963-64. The broad pattern of the plan will be something like that which is applied to Central Government servants. As I told you, the draft rules under the proposed contributory provident fund are to be finalised in consultation with the Ministry of Law. But it will come into force from 1st April even if the finalisation is a little later.

Mr. Speaker: Shri Sharma:

Shri D. C. Sharma: Is it not a fact.....

Shri A. P. Sharma rose—(Laughter)

Mr. Speaker: Question Hour is over.

WRITTEN ANSWERS TO QUES-TIONS

जिला प्रसाशन

*955. श्री सिद्धेश्वर प्रसाद : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि सरकार ने जिला प्रशासन की विभिन्न समस्याघ्रों ग्रौर पहलुग्रों का ग्रघ्ययन करने का निश्चय किया है; ग्रौर
- (ख) यदि हां,तो प्रस्तावित ग्रध्ययन की मुख्य बातें क्या हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हायी): (क) जी, हां।

(ख) श्रघ्ययन की विस्तृत रूपरेखा को अभी अंतिम रूप दिया जाना है। जो भी हो, इस श्रघ्ययन का मूल उद्देश्य जिला स्तर पर प्रशासकीय विकास की प्रमुख दिशाओं का विश्लेषण करना तथा यह देखना होगा कि श्रीर भी श्रच्छा समन्वय किस प्रकार लाया जाय।

> राजस्थान के स्कूलों में पाकिस्तानी पाठ्य पुस्तक

श्री रघुनाय सिंह : श्री बड़े ैं: श्री हुकम चन्द कछवाय : श्री श्रोंकार लाल बेरवा : श्री युद्धवीर सिंह :

क्या शिक्षा मंत्री यह बताने की कृप। करेंगे कि:

(क) क्या यह सच है कि राजस्थान के कुछ स्कूलों में बच्चों को पाकिस्तानी पाठ्य पुस्तकें पढ़ाई जा रही हैं ग्रौर ऐसी 64 पुस्तकें वहां पकड़ी गई हैं तथा इस सम्बन्ध में राजस्थान पुलिस द्वारा कुछ व्यक्ति गिरफ्तार भी किये गये हैं; ग्रींट (ख) यदि हां, तो क्या राजस्थान में इन पाकिस्तानी पुस्तकों से पढ़ाना बन्द हो गया है ?

शिक्षा मंत्री (श्री मू० क० चागला): (क) ग्रीर (ख). राज्य सरकार से सूचना मंगाई जा रही है ग्रीर प्राप्त होने पर सभा पटल पर रख दी जाएगी।

Indo-Soviet Cultural Exchange Programme

Shrimati Renuka Barkataki:
Shri Rameshwar Tantia:
Shri Raghunath Singh:
Shri Yashpal Singh:
Shri Yashpal Singh:
Shri Ram Harkh Yadav:
Shri Vishwa Nath Pandey:
Shri Indrajit Gupta:
Shri R. S. Pandey:

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that India has recently finalised the Indo-Soviet Cultural Exchange programme for 1965-66; and
 - (b) if so, the main features thereof?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) The main features of 1965-66 Programme of Cultural Exchanges between India and U.S.S.R. comproising 80 items are—

that it provides for an all-round collaboration and co-operation between India and U.S.S.R. in the fields of Science (Natural, Fundamental and Medical), Art, Culture, Education, Language and Literature, Films and Broadcasting, Sports and Public Health, by way of—

 (i) exchange of students|teachers| scholars for post-graduate study, training and higher specialisation in each other's country;

- (ii) exchange visits of artists, scholars, educationists, journalists, editors, musicians and film workers etc., for studycum-observation tours, mutual discussions and delivering lectures:
- (iii) exchange of cultural troupes, exhibitions and sports teams
- (iv) reciprocal organisation of film festivals in each other's country;
- (v) exchange of teachers for teaching of Languages and visits of Soviet teachers for teaching in Technical and Scientific fields; and
- (vi) institutional co-operation between institutions of higher learning and specialised bodies by way of exchange of information, publications, matterial, etc.

राजमावा का प्रयोग

श्री पे० वकटासुब्बया:
श्री प्रकाशवीर शास्त्री:
श्री रवीन्द्र वर्मा:
श्री कृ० चं० पन्त:
श्री मं० रं० कृष्ण:
श्री प्र० चं० वदप्रा:

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या स्वर्गीय श्री नेहरू द्वारा दिये गये राजभाषा के प्रयोग संबंधी द्वार्यग्रसनों का मूल्यांकन करने के लिये केन्द्रांत्र मंद्रिमंडल की कोई उप-समिति बनाई गई है;
- (ख) यदि हां. तो क्या इस समिति को यह काम भी सौंपा गया है कि राजवाणा ग्रिधिनियम के संशोधनों पर भी विचार करे; ग्रीर

(ग) क्या संसद् के चालू ग्रधिवेशन में
 कोई निर्णय किया जायेगा

नृह-कार्य मंत्री (भी नन्दा): (क) श्रीर (ख). राजभाषा के प्रश्न के विभिन्न पहलुओं की, जिनमें राजभाषा श्रधिनियम को संशोधित करने का प्रश्न भी शामिल है, जांच करने के लिये मंत्रिमंडल की एक समिति बनाई गई है।

(ग) आशा है कि चालू अधियेशन को समाप्ति से पहले अंतिम निष्कर्ष प्राप्त कर लिये जायेंगे।

Spurious Text-Books

*959. Shri Yashpal Singh: Will the Minister of Education be pleased to state:

- (a) whether instances of publications of spurious text-books have come to the notice of Government; and
- (b) if so, the action proposed to be taken in the matter?

The Minister of Education (Shri M. C. Chagla):

(a) and (b). An enquiry from the State Governments shows that there have been complaints about the evil of pirated editions of school text-books. In all such cases, the State Governments, who have the final authority to prescribe text-books. have reported that suitable action has been taken to check and minimise the evil.

शरणाचियों की जांच पड़ताल

*9 60 ट्रांभी घोंकार लाल बेरवा : क्या दुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार पूर्वी पाकिस्तान से ग्राए शरणार्थियों की जांच पड़ताल कर रही है ;

- (ख) यदि हां, तो इन में से कितने शरणार्थी ऐसे पाये गये जो वास्तव थे शरणार्थी नहीं थे ; ग्रीर
- (ग) सरकार ने उनके विरुद्ध क्या कार्यवाही की है ?

पुनर्वास मंत्री (श्री त्यागी) : (क) जी, हां ।

(ख) अभी तक लगभग 1200 व्यक्ति ऐसे पाये गये हैं जो वास्तव में अरणार्थी नहीं थे। इसके अलावा पिछले कुछ महीनों में ऐसे व्यक्ति जिन के बारे में बनावटी विस्थापित होने का सन्देह है, बड़ी संख्या में इस डर से शिविर छोड़ कर चले गये हैं कि छान-बीन टीमों द्वारा उन का भेद खुल जायेगा।

बनावटी विस्थापितों को शिविर से बरखास्त कर दिया जाता है और उनके परिवारों से सम्बन्धित प्रधानों पर ग्रभियोग कलाने के बारे में कार्यवाही की जाती है।

नये इजीनियरिंग कालेज

*961. \int श्री प्रकाशवीर शास्त्री : श्री अगदेव सिंह सिद्धान्ती :

क्या किसा मंत्री यह बताने की कूपा करेंगे कि:

- (क) क्या इंजीनियरिंग शिक्षा में बढ़ती हुई रुचि भौर देश की आवश्यकता को ध्यान में रख कर इस वर्ष कुछ नये इंजीनियरिंग कालेज खोलने का प्रश्न विचाराधीन है;
- (ख) क्या कुछ विद्यमान इंजीनियरिंग कालेजों का स्तर ऊंचा करने का विचार है ; ग्रीर
- (ग) यदि हां, तो प्रस्ताव की मु**रुम** मुख्य बातें क्या हैं ?

शिक्षा संत्री (श्री मु॰ क॰ चागला):
(क) चालू वर्ष में दो इंजीनियरी कालेज,
एक सालेम में तथा दूसरा हैदराबाद में खोलने
का प्रस्ताव है।

- (ख) जी नहीं।
- (ग) इस समय प्रश्न नहीं उठता ।

नुस्य न्यायाचिपतियों की बैठक *962. ्रेश्री द्वा॰ ना॰ तिवारी : श्री कृष्णपाल सिंह :

नया **गृह-कार्यमंत्री** यह बताने की कृपा करेंगे कि :

- (क) क्या मार्च, 1965 के प्रथम सप्ताह में सब उच्च न्यायालयों के मुख्य ग्यायाधिपतियों को एक बैठक दिल्ली में हुई थी ; ग्रीर
- (ख) यदि हां, तो उस में जिन विषयों पर चर्चा हुई उन की मुख्य मुख्य बातें क्या हैं क्रीर उस में क्या मुझाव सिफ़ारिशें की क्यों ?

गृह-कार्य मंत्रालय में राज्य मंत्री (भी हाची) :(क) जी, हां ।

(ख) यह बैं फ्ल भारत के मुख्य न्याया-धिपित ने न्याय करने के बारे में ऐसी समस्याओं पर विचार करने के लिये जिन में सभी को दिलचस्पी थी, बुलाई थी। इस बैठक की कार्यवाही गोपतीय प्रकृति की है, और उस को जाहिर करना जनहित की दृष्टि से ठीक नहीं होगा।

Pay-Scales of University Teachers

*963. Shrimati Maimoona Sultan: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the University Grants Commission has of late been considering the question of revision of pay-scales of teachers and professors in Universities;

- (b) if so, the decision taken by the Commission in this regard; and
- (c) the proportion of expenditure on account of increase in pay-scales to be contributed by the Centre?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) The Commission has recommended that the following revised scales be introduced for teachers in Universities with effect from the beginning of the Fourth Plan:—

Professor: Rs. 1100-50-1300-60-1600.

Reader: Rs. 700-50-1250.

Lecturer: Rs. 440-40-800-50-950.

(c) The recommendations of the Commission and the related questions such as the contribution by the Centre are under the consideration of the Government.

Desertion from Mana Camp

*964. \(\) Shrimati Renuka Barkataki: Shrimati Johraben Chavda:

Will the Minister of Rehabilitation be pleased to state:

- (a) whether it is a fact that nearly 1000 refugees deserted the Mana Transit Camp during the first week of April; and
- (b) if so, the reasons for this large scale and continued exodus from the Mana camp?

The Minister of Rehabilitation (Shri Tyagi): (a) Yes, Sir.

- (b) The reasons for leaving the camps are stated to be:—
 - disappointment on learning that their expectations in regard to getting land may not be fulfilled.
 - (ii) the stoppage of doles in certain cases for refusal to move to resettlement camps,

- (iii) doles not considered by them as adequate for their maintenance,
- (iv) fear of appoaching summer, and
- (v) promises of better resettlement facilities in West Bengal made by instigators.

Punjab Border Police

*965. Shri Raghunath Singh: Will the Minister of Home Affairs pleased to state:

- (a) whether it is a fact that Centre has decided to meet the expenses of East Punjab border police; and
 - (b) if so, the extent thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The Government of India have decided to meet in full the expenditure on border police forces employed on its international borders, including Punjab, as from the fourth Finance Commission period.

As regards the third Finance Commission period, the extent to which Government of India will reimburse expenditure to the Government of Punjab is under consideration.

कार्यालय ग्रादेश हिन्दी में जारी करना

श्री श्रभाशभार गार्स्स श्री किशन पटनायकः *966. श्री रामेश्वरानन्दः श्री प०ल:० ब.रूपालः श्री उटियाः

क्या गेंह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उन के मंत्रालय ने ऐसे भादेश निकाले हैं कि 26 जगवरी, 1965 के बाद केवल हिन्दी में कोई कार्यालय ब्रादेश ग्रादि नहीं निकाला जा सकता :
- (व) क्या सरकारी कर्मवारी यदि चाहे तो, केवल हिन्दी में टिप्पण तथा

कार्यालय ग्रादेश लिख कते हैं या नहीं : स्रीर

(ग) यदि नहीं, तो उस के क्या कारण ु

गह-कार्य मंत्रालय में उपमंत्री (श्री **ल० ना० मिश्र):** (क) जी नहीं।

(ख) और (ग), मरकारी कर्मवारियों को साधारणतः हिन्दी में टिप्पण ग्रादि लिखने की छट है । वर्तमान ग्रादेशों के ग्रनसार जब फ़ाइल दूसरे मंत्रालय को या उसी मं । लय के दूसरे अनभाग को भेजी जा रही हो तो हिन्दी टिप्पण का अग्रेजी अनवाद या सारांश देना चाहिये ।

Reviewing Committee on Archaeology

•967. ∫ Shrimati Renuka Barkataki:) Shri Sidheshwar Prasad:

Will the Minister of Education bepleased to state:

- (a) whether the Reviewing Committee on Archaeology headed by Sir Mortimer Wheeler has submitted its report:
- (b) if so, its main recommendations;
- (c) the action taken thereon bу Government?

The Minister of Education M. C. Chagla): (a) Yes, Sir.

- (b) A copy of the report is available in the Parliament Library.
- (c) The report is, at present, under consideration of Government.

Adult Education Centres in Orissa

2434. Shri Rama Chandra Mallick: Will the Minister of Education be pleased to state:

(a) the total amount allotted during 1964-65 for Adult Education Centres in Orissa:

- (b) whether any amount of grant has been given or is proposed to be given to the Government of Orissa for the same purpose during 1965-66; and
 - (c) if so, the details thereof?

The Deputy Minister in the Ministry of Education (Shrimati Sundaram Ramachandaran): (a) to (c). Central assistance on State Plan schemes is released on the basis of actual expenditure on a particular head of development e.g. General Education and not for each Scheme separately. It is, therefore, not possible to indicate the amount of Central assistance separately for the Scheme of Adult Education Centres to Orissa Government.

Archaeological Excavation in Orissa

2435. Shri Rama Chandra Mallick: Will the Minister of Education be pleased to state:

- (a) whether any financial assistance was given to the Government of Orissa for archaeological excavation works in Orissa during 1963-64 and 1964-65;
 - (b) if so, the amounts thereof; and
- (c) the amount proposed to be given to the State for same purpose during 1965-66?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) No, Sir.

- (b) Does not arise.
- (c) It is pre-mature to say anything in this regard at this stage.

Monument at Baijnath, Punjab

2436. Shri Hem Raj: Will the Minister of Education be pleased to state:

- (a) whether any report was received from the sub-divisional officer, Palampur, Punjab for the renovation of the protected Monument at Baijnath;
 - (b) if so, the action taken thereon:

- (c) whether Government have any scheme of their own to improve the monument and its surroundings; and
- (d) if so, the main features thereof and when it will be undertaken?

The Minister of Cultural Affairs to the Ministry of Education (Shri Hajarnavis): (a) No. Sir.

- (b) Does not arise.
- (c) Yes, Sir.
- (d) (i) Repairs to the monument: These are already in progress and are estimated to cost Rs. 6,742.
- (ii) Improvement of the surroundings of the monument: This involves acquisition of the modern structures immediately around the monument on the south and south-east, and, in due course, conversion of the open area into alawn to provide a proper setting to the monument. Action for acquiring the structures will be taken up shortly.
- (iii) Proper preservation of the monument: There is danger to the monument from the erosion of the high bank of the hill stream flowing nearby. A scheme for preventing the erosion is under consideration.

उत्तर प्रदेश में बहुप्रयोजनीय स्कूल

2437. श्री सरजूपाण्डेय : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि उत्तर प्रदेश में बहुत्रयोजनीय स्कूल खोलने के लिये तीसरी योजना ग्रविध में ग्रब तक उत्तर प्रदेश सरकार को दी गई वित्तीय सहायता का विवरण क्या है ?

शिक्षा मंत्री (श्री मु॰ क॰ चागला): तीसरी पंचवर्षीय श्रायोजना में नए बहुद्देश्यीय स्कूल खोलने के लिए कोई केन्द्रीय योजना नहीं हैं। इसलिये उत्तर प्रदेश सरकार को इस प्रयोजन के लिए कोई श्रनुदान नहीं दिया गया था।

उत्तर प्रदेश के कालिजों को प्रनुदान

2438.भी सरजूपाच्छेय : क्या शिका मंत्री यह बताने की कृपा करेंगे कि :

- (क) विश्वविद्यालय अनुदान आयोग द्वारा 1964-65 में विज्ञान तथा पुस्तका-लयों के विकास के लिए उत्तर प्रदेश के किन िश्न डिग्री तथा इण्टर कालेजों को कितनी कितनी राशि का अनुदान दिया गया ;
- (ख) कितने डिग्री तथा इण्टर कालेओं के प्रायंना पत्न इस समय विश्वविद्यालय प्राह्मान श्रायोग के विचाराधीत हैं ; श्रीर
- (ग) उन के नाम तथा उन के द्वारा मांगी गई धन राणि क्या है ?

शिक्षा मंत्री (श्री मु॰ क॰ वागला):
(क) से (ग). डिग्री कालेजों के सम्बन्ध में
श्रोपेक्षित सूचना, सभा पटल पर रखे गए
विवरण (श्रनुबंध I श्रीर II) में दी गई है।
[पुस्तकालय में रखा गया। देखिये संख्या
एल॰ टी॰ 4228/65]

विश्वविद्यालय मनदान आयोग अधि-नियम, 1956 की धारा 2 (एफ) के अधीन, इंटरमीडिएट स्तर तक के कालेज, विश्वविद्यालय अनुदान आयोग से सहायता पाने के हकदार नहीं हैं।

केन्द्रीय सड़क ग्रनुसंघान संस्था

्रिभी म∘ ला॰ द्विवेवीः 2439. र्रश्मी स॰ चं॰ सामन्तः श्मी यशपाल सिंहः

क्या शिक्षा मंत्री यह बताने की कृपा वरेंगे कि :

(क) पिछले वर्षों में जो सड़क श्रनु-सन्धान कार्य हुश्रा है उस के फलस्वरूप सस्ते मूल्यों पर श्रधिक टिकाऊ सड़कें बनाने की दिशा में क्या खो। की गई है;

- (ख) केन्द्रीय सड़क ग्रनुसन्धान संस्था में किये जाने वाले ग्रनुसन्धान व ग्रन्य कार्यों का स्वरूप क्या है ग्रीर क्या उस का कार्य-कलाप केवल दिल्ली में है; ग्रीर
- (ग) केन्द्रीय सड़क अनसन्धान संस्था का इस की स्थापना से अब तक वर्षवार भावतंक तथा अनावतंक व्यय क्या है ?

किता मंत्री (श्री मु॰ क॰ चागला): (क) से (ग) विवरण सभा पटल पर रख दिया गया है। [पुस्तकालय में रखा गया, देखिए कंप्या एल॰ टी॰ 4229/65]

Research of Hormones

2440. Shri Yashpal Singh: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 1179 on the 9th December, 1964 and state as to when the result of the research into a rich source of Hormones conducted by the Botanical Survey of India will be known to Government?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): It is estimated by the Director, Botanical Survey of India that it may take about five years to complete the research and make available the results to industry for utilisation for commercial purposes.

Delhi Teachers

2441. Shri Yashpal Singh: Will the Minister of Education be pleased to state:

- (a) the number of teachers in Delhi whose services were terminated by the Delhi Administration during the last three years;
 - (b) the reasons therefor;
- (c) the number of teachers who have been demoted; and

(d) the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) and (b). Services of 29 temporary teachers were terminated for one of the following reasons:

- Failure to resume duty on the expiry of the extraordinary leave granted to them by the Administration;
- (ii) for being declared medically unfit by the Civil Surgeon;and
- (iii) for concealment of facts about previous service.
- (c) and (d). Of the 20 teachers demoted, one was a trained graduate teacher and 19 were post graduate teachers.

साद्याञ्च सम्बन्धी कानून का उल्लंघन

२४४२. ्रभी स्रोंकार लाल बेरवाः स्रो हुकम चन्द कछत्रायः

क्या **नृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि हाल में राजधानी में हुए मुख्य मंत्रियों के सम्मेलन में यह विचार किया गया या कि खाद्यान्न सम्बन्धी काननों का उल्लंधन करने वालों पर निगरानी रखने के लिए एक गुप्तचर विभाग स्थापित किया जाये;
- (ख) यदि हां, तो क्या राज्य सरकारों ने इस की पुष्टि कर दी है; ग्रीर
- (ग) यदि हां, तो इस गुप्तचर विभाग ने अब तक (राज्यवार) कितने मामले पकडे हैं तथा कितना अनाज बरामद किया?

गृह-कार्य मंत्रालय में राज्य मंत्री (भी हाथी): जी, हां ।

(ख) और (ग) सूचना एक जित की जा रही है और यथा समय सभा पटल पर रख दी जायगी ।

Teachers of Kerala

Shri Subodh Hansda:
Shri S. C. Samanta:
Shri D. N. Tiwary:
Shri Daljit Singh:
Shrimati Ramdulari Sinha:

Will the Minister of Education be pleased to state:

- (a) whether this is a fact that the college teachers of Kerala went on a strike in January, 1965 to press their demands for parity in pay scales and service conditions with those teachers serving in Government institutions; and
- (b) if so, the reaction of Government thereto?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) Does not arise.

Trombay Fertiliser Plant

- 2444. Shri Yashpal Singh: Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether it is a fact that Trombay Fertiliser Plant has practically halved its sanctioned personnel by adopting modern techniques;
- (b) if so, the details of the scheme and its effect on the industry; and
- (c) whether it is proposed to apply the same method in other units of fertiliser industry?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) and (b). No; but the Fertilizer Corporation has fixed, on an experimental basis, the strength of the Trombay unit at about 1800, during the operational phase. This is considerably less than the figure usually fixed by the Corporation for other units under comparable conditions. The reduction has been mainly due to the omission of the category known as helpers.

(c) This is under consideration.

Migration Figures

Shri S. C. Samanta: Shri M. L. Dwivedi: Shri Subodh Hansda:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the figures given about the influx of Indian Muslims and return of migrants in the Pakistan Press Release No. 4 on the 11th January, 1965, are true; and
- (b) if not, what are the correct figures according to the review of the Ministry?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The allegation made in the Press Release from Pakistan High Commission regarding influx of Indian Muslims into Pakistan has no basis. No Indian Muslim has been sent out of India. The total number of iilegal Pakistani infiltrants evicted from Assam, Tripura and West Bengal during the years 1961-64 was, however, 1,43,230. During the months of November-December, 1964, the number of such infiltrants evicted was 1892.

According to the information available, the number of migrants, who returned to Pakistan till September, 1964, was only 6,700.

Oriya Literature and Culture

Shri Ramachandra Ulaka: Shri Dhuleshwar Meena: Shri Rama Chandra Mallick:

Will the Minister of Education be pleased to state:

- (a) whether any grants were given to Orissa for uplift and preservation of Oriya literature and culture curing 1964-65; and
 - (b) if so, the details thereof?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) and (b). The following grants were given for Orissa during 1964-65:

	Rs.	
(i) Government of Orissa (for development of their Museums), (ii) Government of Orissa (to meet 50% of expenditure for re-	40,000.00	
pairs to the Shahi Mosque Cuttack) (iii) Kala Vikash Kendra Cuttack (construction of demonstration	3,750.00	
Hall)	9,600.00	
(iv) Lalit Kala Peeth, Bhubaneswar (construction of their Building) (v) Ganjam District Drawing Masters Association, Berhampur	11,600.00	
(conducting children drawing and painting competition.)	500.00	

Aid for Oriya Dramas

Shri Ramachandra Ulaka: Shri Dhuleshwar Meena: Shri Rama Chandra Mallick: Akademi for promotion of Oriya Dramas in the State during 1964-65; and

(b) if so, the details thereof?

Will the Minister of Education be pleased to state:

(a) whether any financial assistance was given to Orissa by Sangeet Natak

The Minister of Cultural Affairs in the Ministry of Education Hajarnavis): (a) and (b). The Akademi sanctioned a grant of Rs. 18,000 to the Janata Rangamancha, Cuttack, for the purchase of lighting and sound equipment.

Sports in Orissa

Shri Ramachandra Ulaka: 2448. { Shri Dhuleshwar Meena: { Shri Ram Chandra Mallick

Will the Minister of Education be pleased to state:

- (a) whether any financial assistance was given to the Orissa State Government for the encouragement of sports in the State during 1964-65; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Education (Shri Bhaat Darshan): (a) No, Sir.

(b) Does not arise.

Pay-scales of Teachers of Orissa 2449 Shri Ramachandra Ulaku: Shri Dhuleshwar Meena:

Will the Minister of Education be pleased to state:

- (a) whether the affiliated colleges and high schools of Orissa were given any financial assistance for improvement of pay-scales of teachers during 1964-65; and
 - (b) if so, the details thereof?

The Minister of Education (Shri M. C. Chagia): (a) and (b). The Government of Orissa sanctioned a sum of Rs. 3,40,177 towards payment of revised pay-scales to teachers of aided non-government affiliated colleges. No specific amount was sanctioned for improvement of pay scales of teachers of non-government aided high schools as the normal grants-in-aid are for maintenance, which covers the pay of teachers.

Taj Mahal

2450. Shri Subodh Hansda: Shri S. C. Samanta:

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the lightning conductor of Taj Mahal is missing:
 - (b) if so, since when this is missing.
- (c) whether it has been traced out; and
- (d) if not, whether any attempt was made to trace it?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Yes, Sir.

- (b) The night of 10-11th February, 1965.
 - (c) Not yet, Sir.
- (d) Yes, Sir; a complaint was lodged with the police who are still investigating the theft.

Language Institutes for Indian Languages

2451. Shri Vishwa Nath Pandey: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the National Development Council suggested in February, 1965 in Delhi the setting up of language institutes in various parts of the country for developing all Indian languages; and
- (b) if so, Governments reaction thereto?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) The Social Services Committee of the National Development Council which met in February, 1965 emphasised the need for the development of all Indian languages and suggested the establishment of 15 Central Institute, one for each language.

(b) The matter will be considered when the proposals for the Fourth Five Year Plan are finalised.

Scholarships in Sainik Schools

Shri Vishwa Nath Pandey:
Shri Onkar Lal Berwa;
2452. Shri Hukam Chand
Kachhavaiya:
Shri P. H. Bheel;

Will the Minister of Home Affairs be pleased to state:

 (a) whether Government propose to give scholarships every year to boys from Union Territories for education in Sainik Schools;

- (b) if so, the number of such scholarships; and
 - (c) the total amount thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes.

- (b) 150.
- (c) The scholarships will be awarded on merit-cum-means basis to such of the boys coming from the Union Territories who are eligible for admission to the Sanik Schools in India on the basis of a competitive entrance examination that may be held every year for this purpose. The scales of scholarships are as under:

Income	Rate of scholarship	Amount of scholars'hip and clothing allowance
Rs. 0-500 P.M.	Full Scholarship plus clothing allowance.	Rs. 1900 00 per annum plus Rs. 300 00 for clothing allow- ance in the first year and Rs. 150/- in subsequent years.
Rs. 501-750 P.M.	3/4 scholarship plus clothing allowance.	Rs. 300 oo for clothing allow- ance in the first year and Rs. 150/- in the subsequent
Rs. 751-1000 P.M.	Half scholarship	years. Rs. 950·∞ per annum.
Rs. 1001-1200 P.M.	1/4 scholarship	Rs. 475.00 per annum.

Note: Scholarships, if any, awarded by any of the Union Territories prior to the institution of this scholarship scheme will cease from the date this scheme comes into effect.

Anti-Hindi Agitation in Tripura

2453. Shri P. L. Barupal: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that disturbances on account of anti-Hindi agitation continued for over a week in Tripura;
- (b) if so, the action taken to suppress them and also to prevent their recurrence;
- (c) the extent of damage done to Hindi Junior High School at Agartala,

Rashtrabhasha-Prachar Centres in Tripura and to other public property during the recent Anti-Hindi disturbances in that State between 13th and 20th February, 1965; and

(d) the steps taken to compensate for the losses so suffered by the institutions and the affected people?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) There were various occurrances in different places February, 1965.

(b) The situation was immediately brought under control by deploying additional police and promulgating

order under section 144 of the Code of Criminal Procedure in all the Sub-Divisions. Educational Institutions were also closed down for a number of days. Cases have been started by the police against offenders.

- (c) The reported extent of damage caused to (i) Hindi Junior High School at Agartala is approximately Rs. 13770 (ii) Rashtrabhasha-Prachar Centres in Tripura is approximately Rs. 34,800 and (iii) other public property is approximately Rs. 4360.
- (d) Affording relief to the Institutions concerned is under consideration of the Tripura Administration.

Text-books in Tribal Languages

- 2454. Shri H. C. Soy: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 444 on the 1st May, 1962 and state:
- (a) the number of text books in various Tribal languages published. and also the dates of their publication; and
- (b) the financial help given by the Government of Bihar for the study of each of these tribal languages, and also for the study of Maithali and Sanskrit and the extent of other forms of State patronage for the study of these two categories of languages."

The Minister of Education (Shri M. C. Chagla): (a) and (b). Information is being collected and will be laid on the Table of the House.

हिन्दी ग्रध्यापक

भी प्रकाशवीर शास्त्री: भी प० ला० बारूपाल: 2455. भी किशन पटनायक: भी उटिया:

क्या गृह-कार्य मंत्री यह बताने की कुपा करेंगे कि :

(क) हिन्दी शिक्षण योजना के अन्तर्गत कितने ऐसे नियमित रूप से नियुक्त हिन्दी मध्यापक हैं जिन की योग्यता एम० ए० हिन्दी नहीं है;

- (ख) उक्त योजना के मन्तर्गत ऐसे कितने ब्रघ्यापक हैं जो तदर्थ रूप में दो साल से मधिक समय से कार्यकर रहे हैं:
- (ग) क्या सरकार इन तदर्थ ग्रध्यापकों के कार्य से सन्तुष्ट है झौर यदि हां, तो उन के काम के मूल्यांकन करने का मापदण्ड क्या रहा है; श्रौर
- (घ) क्या सरकार ने इन तदर्थ ग्रध्यापकों को नियमित रूप से नियुक्त करने के विषय में कोई विचार किया है भौर यदि हां, तो उस का क्या परिणाम रहा ?

गह कार्य मंत्रालय में राज्य मंत्री (श्री हायी) : (क) 59

(電) 14

- (ग) ऐसे अध्यापकों के काम का मल्यांकन गुप्त प्रतिवेदनों के आधार पर लिया जाता है।
- (घ) तदर्ष भ्रध्यापकों को नियमित भ्रध्यापकों के पदों के लिये भ्रावेदन-पत्न देने की इजाजत है भ्रीर भ्रन्य उम्मीदवारों के साथ-साथ उन की नियुक्ति पर भी योग्यता के भ्राधार पर विचार किया जाता है।

नव नालन्दा महा बिहार

- 2456. श्री सिद्धेश्वर प्रसाद : क्या शिक्सा मंत्री यह बताने की कृपा करेंगे कि :
- (क) नव नालन्दा महा विहार और ह्यून सांग स्मारक हाल नालन्दा के पुनर्गठन का जो प्रश्न विचाराधीन द्या उस के सम्बन्ध में ग्रन्तिम रूप से क्या निर्णय किया गया है;
- (ख) यदि श्रभी तक कोई निर्णय नहीं किया गया है तो विलम्ब के क्या कारण हैं; भीर

(ग) इस सम्बन्ध में कब तक निर्णय निया जा सकेगा?

शिक्षा मंत्रालय में सांस्कृतिक कार्य मंत्री (भी हजरनबीस): (क) नव नालन्दा महा-विहार ग्रीर ह्यन सांग स्मारक हाल के समेकित विकास के लिए बनाई गई समिति की सिफारिशें अभी तक विचाराधीन हैं।

- (ख) बिहार सरकार के विचार ग्रभी तक प्राप्त नहीं हुए हैं; जिसे प्रत्याशित **ध**र्च का कुछ भाग वहन करना है।
- (ग) बिहार सरकार के विचार प्राप्त होने के वाद ।

Arrests in Madras Under D.I.R.

2457. Shri Dharmalingam: Shri Sezhiyan:

Will the Minister of Home Affairs be pleased to state:

- (a) whether some persons who do not belong to the Left Communist group were arrested in the Madras State under the Defence of India Rules from January to March, 1965;
- (b) if so, the charges against them?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir;

(b) The arrests were made with a view to preventing these persons from acting in a manner prejudicial to the public safety and the maintenance of public order.

Archaeological Excavation at Balirajgarh

2458. Shri Shree Narayan Das: Will the Minister Education be pleased to state:

(a) the present position with regard to excavation at Balirajgarh, an ancient site in the district of Darbhanga (Bihar):

Written Answers

- (b) the nature of archaeological finds so far obtained; and
- (c) the future programme of excavation at this site?

The Minister of Cultural in the Ministry of Education (Shri Hajarnavis): (a) The site was excavated during the years 1962-63 and 1963-64, but, at present, no excavation is going on.

- (b) The finds indicate the tence of a fortified city, dating from approximately before the middle of the sixth Century B.C. with of continuous habitation cations down to the 13th Century A.D.
- (c) At present, there is no plan to undertake further excavation of the site in the near future.

Action Against Newspapers in Madras

2459. Shri Yashpal Singh: Shri Kapur Singh:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that a deputation of the Central Emergency Press Advisory Committee met the Union Home Minister to protest against the action taken by the Madras Government against certain State Newspapers under DIR;
- (b) if so, whether Madras ernment's action is in direct violation of the agreement between the Press Advisory Committee and the Home Ministry; and
- (c) the action Government propose to take in the matter?

the The Minister of State in Ministry of Home Affairs Hathi): (a) Yes Sir.

- (b) In accordance with an assurance made on behalf of Government of India, action under the Defence of India Rules against newspapers having a circulation of over is taken by the Central Government in consultation with the Emergency Press Advisory Committee. Due to the violent agitation in the State at the time over the question of official language, the State Government felt that while in normal times. agreed procedure could have followed, if the desired results were to be achieved, action against concerned newspapers had be taken speedily.
- (c) Some of these cases are subjudice. However, Government are in touch with the Chief Minister of Madras to see if the present misunderstanding of the State Government's action could, in any manner, be removed.

ज्वालामुखी क्षेत्र में तेल मिलने की संभावनाएं

 \int श्री युद्धवीर सिंह : 2460. श्री जगदेव सिंह सिद्धान्ती :

क्या पैट्रोलियम भौर रसायन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या ज्वालामुखी (पंजाब) क्षेत्र में मिट्टी का तेल तथा पैट्रोलियम मिलने की संभावनाओं में कुछ वृद्धि हुई है; ग्रीर
- (ख) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की जायेगी ?

पैट्रोलियम श्रीर रसायन मंत्री (श्री हुमायून् किंबर): (क) श्रीर (ख). मिट्टी का तेल प्राकृतिक रूप (Natural state) में नहीं मिलता है श्रीर इसे श्रगुद्ध पैट्रोलियम से शोधित करना पड़ता है। श्रगुद्ध पैट्रोलियम के लिए समन्वेषी व्यधन कार्य श्रभी प्रगति पर है।

368 (Ai) LSD-3.

Allotment of Plots in Delhi

2461. Shri Naval Prabhakar: Will the Minister of Home Affairs be pleased to state:

- (a) whether any scheme has been drawn for the allotment of residential plots to persons in Delhi in lieu of their land/plots acquired by Government for the purpose of development of Delhi such as building roads;
- (b) if so, the salient features of the scheme:
- (c) whether any applications have been received under the scheme for such allotment; and
- (d) if so, where Government propose to allot plots to these applicants and by what date?

The Deputy Minister in the Ministry to Home Affairs (Shri Mishra): (a) and (b). The Government has formulated the scheme for large-scale acquisition, development and disposal of land in Delhi, details of which were given in the statement laid on 23rd March, 1961, on the Table of the House in reply to the notice under Rule 197 from Shri P. G. Deb regarding allotment of acquired land in Delhi. In accordance with this scheme allotment of residential plots, etc. is made inter alia to individuals whose land has been acquired for the planned ment of Delhi.

- (c) 3,499 applications have so far been received.
- (d) Plots of land would be allotted in the areas developed, by the Delhi Development Authority/Delhi Municipal Corporation as well as those developed by the cooperative house-building societies. Due consideration will be given to the location and value of the land acquired.

Police Firings

Written Answers

2462. Shri Hari Vishnu Kamath: Will the Minister of Home Affairs be pleased to state:

- (a) the total number οf firings in each Union Territory since the 15th August, 1947;
- (b) the number in which inquiries were not instituted, the figures to be given separately for each Union territory;
- (c) the number in which magisterial inquiries were instituted; and
- (d) the number in which judicial inquiries were instituted; and
- (e) the outcome of each inquiry referred to in parts (c) and (d)?

The Deputy Minister in the Ministry of Home Affairs (Shri L. Mishra): (a) to (e). The required information is given in the attached statement. [Placed in Library. No. LT-4230/65].

मैसर में राजनीतिक पीड़ितों को सहायता

2463. श्री वीरप्पा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) मैंसर राज्य में राजनीतिक पीडितों को 1964-65 में कितनी सहायता दी गई: ग्रीर
- (ख) उक्त राजनीतिक पीड़ितों को प्रति मास कितनी राशि सहायता के रूप में दी गयी और ऐसे लोगों की संख्या क्या है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री ल ॰ ना ॰ मिश्र) : (क) 18,550 ।

(ख) एक विवरण सभा पटल पर रख दिया है। पुस्तकालय में रखा गया े देखिए संख्या एल० टी०--4231/65]।

मैसर में जनियर तकनीकी विद्यालय

Written Answers 10212

- 2464. श्री बीरप्पाः क्या शिक्षा मंत्री यह बताने की कपा करेंगे कि :
- (क) इस समय मैसूर राज्य में कितन जुनियर तकनीकी विद्यालय हैं और वे कहां कहांपर हैं:
- (ख) 1965-66 में उक्त राज्य में इस प्रकार के कितने विद्यालय खोलने का विचार है; ग्रीर
 - (ग) वे कहां कहां खोले जायेंगे ?

शिक्षा मंत्री (श्री मु० क० चागला): (क) दो-एक हबली में तथा दूसरा गलमर्ग में।

(ख) चार ।

(ग) मंगलौर, बीजापुर, बेलारी ग्रौर भदावती ।

मैसूर के विद्यायियों को ऋण छात्रवृत्ति

2465. श्री बीरप्पाः क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

- (क) 1964-65 में राष्ट्रीय ऋगा छात्रवत्ति योजना के अन्तर्गत मैसूर राज्य के विद्यार्थियों को कितनी राशि दी गई; ग्रौर
- (ख) इस में से अनस्चित जातियों के विद्यार्थियों को कितनी राशि दी गई?

शिक्षा मंत्रालय में सांस्कृतिक-कार्य मंत्री (भी हजरनवीस): (क) 9,05,650 रुपए ।

(ख) इस योजना के ब्रधीन छात्रवृत्तियां केवल योग्यता-ऋम से ही दी जाती हैं ग्रीर किसी भी श्रेणी के विद्यार्थियों के लिए कोई ग्रारक्षण नहीं है। ग्रनसुचित जाति के विद्या-थियों को कितनी रकम दी गई है, इस के बारे में इस समय सुचना उपलब्ध नहीं है।

Fertilizer Plant, Cochin

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that the FACT Ltd. has submitted a proposal for the establishment of a fertilizer plant as an adjunct to the Cochin Refinery; and
- (b) if so, the main features of the proposal?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) As asked by Government, the Fertilizers & Chemicals Travancore Ltd. prepared project report on the establishment of a fertilizer factory at Cochin. The report is under consideration.

(b) The report suggests the production of ammonium phosphate urea in the proposed factory. Two alternative proposals, one for the establishment of a capacity of 200,000 tonnes of nitrogen and another for a capacity of 200,000 tonnes of ammonia have been examined in the report.

Digboi Oil Fields

2467. Shri P. C. Berooah: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether there is a scheme for maximum oil recovery from the 75 year old Digboi oil field in Assam; and
 - (b) if so, the details thereof?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) and (b). Assam Oil Company Limited has some schemes under consideration, covering primary production and secondary recovery measures in Digboi field. These schemes cover modernisation of Gas Lift, Formation Fracturing, Gas Injection and Thermal Flood etc.

Bomb Explosion in J. & K.

Shri Rameshwar Tantia: Shri Yashpal Singh: Shri Onkarlal Berwa: Shri Jagdev Singh Siddhanti:

Siddhanti:
2468. Shri Sarjoo Pandey:
| Shri Gulshan:
| Shri Hukam Chand Kachhavaiya: Kachnavaiya: Shri P. H. Bheel: Shri Vishwa Nath Pandey:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that bomb exploded in Jammu on the 6th April, 1965;
- (b) if so, whether it is also a fact that Pakistani agents were involved in that explosion;
- (c) whether any inquiry was ordered; and
 - (d) if so, the findings thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes.

- (b) Pakistani agents are believed to be involved.
- (c) and (d). The matter is under investigation by the Jammu and Kashmir police.

Rehabilitation of Refugees in Mysore

Will the Minister of Rehabilitation be pleased to state:

- (a) whether it is a fact that the Government of Mysore have offered some forest land for rehabilitating refugees from East Pakistan; and
- (b) if so, the number of families expected to be settled there?

Punjab Chief Minister (C.A.) importance, and I request that he may make a statement thereon:

The Minister of Rehabilitation (Shri Tyagi): (a) and (b). The Mysore Government have not so offered any forest land for rehabilitating migrant families from Pakistan in that State. The Government have reported that they are collecting data regarding availability of land, classified as Forest land, coming under the command of Bhadra and Dharma Projects. A specific decision will be taken by them only after the extent of land available is known its suitability for the purpose has been assessed.

Fertilizer Industry

2470. Shrimati Renuka Barkataki: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that the fertilizer industry is facing a production crisis due to acute scarcity of rock phosphate and sulphur; and
- (b) if so, the steps Government propose to take to remove the scarcity of these materials?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) and (b). Recently there has been difficulty in the procurement of rock phosphate and sulphur but it is not correct to say that the fertilizer industry is presently facing a production crisis on this account. Steps are being taken to tap all possible sources to secure adequate supplies of these raw materials.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

(i) Firing by Pakistani troops of the Chief Minister of Punjab and party from across the ceasefire line

Shri P. K. Deo (Kalahandi): I call the attention of the Minister of Defence to the following matter of urgent public

"The reported firing by Pakistani troops on the Chief Minister of Punjab and party from across the ceasefire line in Chamb sector in Jammu on the 17th April, 1965."

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Sir. the Chief Minister of Punjab had arranged to visit some of the Puniab Armed Police pickets on the cease-fire line on the 16th and 17th of April. On the 17th of April, he left Akhnur at 8.35 A.M. to visit some posts in the forward areas. After visiting three posts, he went on to the post at Burejal, accompanied by the DIG of Police, Punjab, the Brigade Commander and other Army and Police officers. The party were travelling in 4 jeeps.

- 2. The Burejal post is 5 miles southwest of Chhamb on the junction of the international border and the ceasefire line. At this post the Minister had just commenced addressing a few men who had gathered under a tree to hear him when Pakistani troops across the cease-fire line opened fire with medium guns from their post at Tahu. Chief Minister was hurriedly into a bunker where he spent the next few minutes. Later, when he came out and was attempting to leave, there were repeated bursts of firing. Fortunately the Chief Minister was not hurt, but an Indian soldier who was escorting the Chief Minister was hit on the hand.
- 3. The Chief Minister of Punjab had arranged to have a bullet fired at the party collected on the spot. This is being examined.
- 4. A protest was lodged yesterday with the Pakistan Government in respect of what appears to be a deliberate attempt to snipe at the head of the government of a neighbouring State of the Indian Union.

Shri P. K. Deo: While fully endorsing the unaccepted protest note of the Government of India that this provoked firing has violated all norms of civilised behaviour and rejoicing that the the Chief Minister of Punjab has returned unhurt and safe,-I do not like to make reference to the so-called evil stars that have been haunting him-I would like to know if these activities at the Western border, and especially the illegal occupation of Kanjarkot and the firing at Jammu and elsewhere, are not diversionary techniques of the Peking-Pindi axis for something more serious in the eastern sector in the coming months?

Shri A. M. Thomas: The hon. Member can draw his own inferences or conclusions. I should think I need not add anything to what he has said.

Shri Ranga (Chittoor): Do you not attach any more importance to it?

Shri P. K. Deo: I could not follow the answer.

Mr. Speaker: He says that the hon. Member can draw his own conclusions about all these incidents that have taken place.

Shri P. K. Deo: The question is whether he can give us any assurance that the Government is prepared to meet any emergency that may arise in the eastern, western or northern sector.

Mr. Speaker: Questions on Calling Attention should be confined to the matter that we have before us. We should not broaden it.

Shri Ranga: It is such an important question. Are they not expected to take a little more notice of what is happening on our frontiers? Surely they cannot say that this attack on the Chief Minister is an ordinary occurrence in regard to which only a protest note is justifiable, and nothing more should be done. Surely they are expected to give greater attention to it.

Shri A. M. Thomas: The incident has caused a great deal of concern to us. That is why we have lodged a strong protest with the Pakistan Government.

श्री नवल प्रभाकर (दिल्ली—करोल बाग): मंत्री महोदय ने श्रपने वक्तव्य में कहा है कि मुख्य मंत्री ने जो कुछ गोलियां उन को प्राप्त हुई थीं, जो वहां चलाई गई थीं? उन को परीक्षण के लिये मेज दिया गया है। मैं जानना चाहता हूं कि यह जो गोलियों का परीक्षण हो रहा है उस का परिणाम क्या सदन को बताया जाएगा?

Shri A. M. Thomas: The bullet has been sent to the Home Minister by the Chief Minister. I have already said it in the statement.

Shri Hari Vishnu Kamath (Hoshangabad): Has the Cabinet examined the bullet?

Mr. Speaker: The question is whether after the investigations the result would be conveyed to the House.

Shri A. M. Thomas: Yes. Sir.

Shri Narendra Singh Mahida (Anand): Government protested against this firing at the Chief Minister and that note had been returned. May I know what the Government proposes to do in this matter?

Shri A. M. Thomas: In fact when a protest note is returned like that the inference is that the other Government is not prepared to reply to that.

Shri Solanki (Kaira): This visit by the Chief Minister—was it arranged from the civil side or the military authorities?

Shri A. M. Thomas: He informed us and the risks connected with such a visit had been brought to his notice.

Shri P. Venkatasubbaiah (Adoni): When such incidents happen on our borders and we send protest notes only to receive scant respect and contempt, may I know what positive

[Shri P. Venkatasubbaiah]

action do the Government propose to take to bring home to Pakistan Government that we are enough to repel them?

Shri A. M. Thomas: In fact as has been stated before the House on number of occasions, we are prepared to meet the situation. We have also got adequate troops in that area both on the cease-fire line as well as in the international border.

श्री हकम चन्द कछवाय (देवास) : जिस समय पाकिस्तानी पुलिस ने मुख्य मंत्री के ऊपर गोलियां चलाई थीं उस समय उस के जवाब में हमारे जवानों ने भी उन के ऊपर क्या गोलियां चलाई थीं ? या नहीं चलाई थीं? क्या ऐसा संदेशा स्नाप को पहले से मिल गया था अपने जाससों द्वारा कि उन को यह पता है कि मख्य मंत्री का दौरा चल रहा है स्रौर वे उन पर गोलियां चलायेंगे ?

Shri A. M. Thomas: It was not the police that fired from the Pakistan side: it was Pakistan troops that fired. Of course there was fire in also. Our inference is that the Pakistani forces on the other side should have known about the visit. Chief Minister of Punjab had visited certain posts in the Jammu area on the 16th April and that was sufficiently public so that they would perhaps come to know of that.

Shri P. C. Borooah (Sibsagar): May I know whether the Chief Minister of Punjab went there after prior intimation and if so how many days after the receipt of the information incident took place?

Shri A. M. Thomas: I have already said that he went there with prior intimation and the Commander of the brigade there was also present when he was touring that area.

श्री यशपाल सिंह (कैराना) : न्या सरकार ने इस बात का पता लगाया है कि पाकिस्तानियों ने सिर्फ यह जान कर कि वह पजाब के चीफ मिनिस्टर हैं गोली चलाई थी

या इसलिए चलाई थी कि वहां महतों से हिन्दुस्तानी कोई पहुंचा नहीं था श्रीर इसलिए उन को यह बुरा लगा कि क्यों हिन्दुस्तानी म्रा गया है या उन की यह ख्रादत है कि जब कोई वहां पहुंच जाता है तो उस के ऊपर वे गोली चलाते हैं ? किस इरादे से गोली चलाई गई थी ?

Pakistani troops on

Shri A. M. Thomas: From the circumstances of opening fire, the inference can legitimately be drawn that the Chief Minister was present there.

Shri Hem Barua (Gauhati): May I know if Government are aware of the fact that there are some people on the Indian side with transmitters who transmit secretly about the ments of our people including movement of the Chief Minister the Pakistani side and now that the Pakistani High Commission in Delhi has thrown back the protest note and some of these diplomatic missions Delhi, particularly, China and Pakistan are behaving in a very odd way, whether our Government are going to take any steps to see that these dipomatic missions in Delhi in our country conform meticulously to the norms of diplomatic conduct as also of international ethics and whether those transmitters have been seized or not?

Shri A. M. Thomas: We are really concerned with this China-Pakistan action on our borders and we are taking sufficient precautions.

Shri Hem Barua: What is this an-(Interruption) swer, Sir,

Mr. Speaker: Order, order. The question is whether there is any information that there are secret transmitters.

Shri A. M. Thomas: We have no information.

Shri Hem Barua: I wanted a reply to that question, a specific reply, and he has failed to give a reply. As a matter of fact, the Home Minister should have been able to give us that reply. At the same time, I wanted to know about the conduct of these Missions here in New Delhi. It is the Prime Minister who can give a reply.

Mr. Speaker: That cannot be answered in a supplementary.

Shri Hem Barua: Why not? The country is going to ruin on account of the Government's policy. They do not have the diplomatic courtesy. The country is going to ruin. We are going to ruins every day, because of the Government's policy.

Mr. Spealer: Order, order. This House also is going to ruins through this question.

Shri Hem Barua: They do not know whether a secret transmitter is there or not. They do not have any security measures. They would tolerate the misbehaviour of the diplomatic missions.

Mr. Speaker: It is very sad that in spite of my warnings he should continue in that manner, and when he works himself up he goes beyond control.

Shri Hem Barua: May I submit in all humility to you that I am trying to understand the gravity of the situation.

Mr. Speaker: Is here anything on my part that I can do?

Shri Heni Barua: No, Sir. But when you give them protection like that, it pain₃ us. We are deeply distressed because of this policy.

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): I am sorry; it seems as if Shri Hem Barua alone has a realisation of the gravity of the situation.

Shri Hem Barua: I would like to join that company in that realisation. I welcome your company in that. Come along.

Shri Lal Bahadur Shastri: Therefore, I would like to say that he should not get excited over it so much, but in so far as the transmitter is concerned, certainly there can be no transmitter, and if one is planted certainly it is

our duty, and the responsibility to find it out, trace it out and stop its functioning or working. But as far as I know where is no such transmitter working here. (Interruption).

डा॰ राम मनोहर लोहिया (फरुखाबाद): शास्त्री जी, यह ट्रेस इट म्राउट क्या चीज होती हैं?

Shri Hem Barua: About the conduct of the diplomatic missions.

Shri Lal Bahadur Shastri: In regard to the Chinese Embassy I said something yesterday. In regard to Pakistan, of course it is for them to behave; in this matter they have behaved in this particular manner; they have behaved in that way. We cannot immediately take any action on that—

Shri Hem Barua: Pakistan's behaviour is atrocious.

Mr. Speaker: Order, order. There ought to be some limit.

Shri Lal Bahadur Shastri: . . . but to protest aganist it. (Interruption)

Mr. Speaker: There is a limit to my patience; I have borne too much.

Shri C. K. Bhattacharyya (Raiganj): Shri Hem Barua is playing to the gallery.

Shri Hem Barua: Damn it, damn it. I do not have any idea of playing to the gallery. I say 'damn it' a thousand times. What right has he to say that? What business have I to play to the gallery?

श्री हुकम चन्द कछवाय: यह शब्द वापस लिये जायें। हम पर ग्रारोप लगाया जा रहा है। हम इस को सहन नहीं कर सकते हैं?

Shri Hem Barua: It is wrong a hundred times. (Interruption) Even when you function in a responsible way, the country is in danger. Why should he say I am playing to the gallery? I will say, damn it, damn it, damn it, damn it—a hundred times.

Shri Hari Vishnu Kamath: The hon. Member there has ascribed motives to Shri Hem Barua.

Mr. Speaker: I have been trying again and again but he does not listen to me, and a cannot control him if he proceeds in this manner.

Shri Hem Barua: I walk out in protest. You cannot give us protection.

Mr. Speaker: I am also asking him to go out.

Shri Hem Barua: You need not ask me to go out. I am walking out my-Why should you ask me to go

Shri Hem Barua, then left the House.

Mr. Speaker: His behaviour now against the Chair is very objectionable and I must name him in this respect.

Shri Hari Vishnu Kamath: With the deepest respect to your judgment and wisdom, even if you consider that he has done something which deserves his withdrawal from the House for the day, I submit that he provoked by Shri Bhattacharayya who cast aspersions on his motives. Whether a member belongs to this side or that side, it is very wrong on the part of any member to say that he plays to the gallery. Even though I respectfully disagree with whatever punishment has been awarded by you, he has already withdrawn from House, and I wish to submit that a member like him who has been very active during the proceedings of the House deserves a little more consideration from you. The relations between you and all of us have always cordial and I do hope this question would not be pressed to that extent.

Mr. Speaker: There is one that I want to place before the House before members express their views. There is some limit which should not be trespassed. I was again and again asking him to keep quiet; I told him I have borne too much. The utmost patience that I could exercise, I did try to exercise but I could not manage the member in that respect. I did not take any action till he said something that was derogatory to the Chair when he was walking out. The other day it happened so in the case of Shri Madhu Limaye; we took action against him because when he was asked to get out, he sai dsomething against the

Pakistani troops on

Shri Bade (Khargone): Shri Hem Barua did not say any such thing

Mr. Speaker: If the hon. member thinks what he said is not derogatory to the Chair, I differ from him.

थी बड़े : ग्रध्यक्ष महोदय, इस में ऐसा हम्रायाकि श्रीभद्राचार्यने कहा कि :

"He is playing to the galleries". Is it not objectionable? Shri Hem Barua was provoked by his remark.

इस के बाद श्री बरुग्रा ने कहा कि walking" out in protest ने पर ग्राप कहा "I" him to go out". also ask Then he said, "You need not ask me to go out. I am walking out myself." He was in his temper and so he said like this.

यह बैकग्राउन्ड है कि पाकिस्तान भ्रौर चाइना के बारे में हमारे श्रपने व्युज़ हैं । इस वैकग्राउन्ड के कारण उन्होंने यह बात कही थी। इस का यह मतलब लगाया गया कि "playing to the galleries' यह बात लगत है। इस वास्ते यह दंड देना ठीक नहीं होगा ।

Whenever there Mr. Speaker: something on one side and the members feel aggrieved-be it an individual member, be it the opposition or be it the government-the Speaker is asked that the member or group or the party be given protection. But I am very sorry, I sometimes feel pained that when I am in trouble, I do not get any protection.

Some Hon. Members: No, Sir.

Mr. Speaker: I do not get any protection. I have been warning him again and again. I was just feeling helpless what to do at that moment, because he worked himself up to such an extent that he would not listen at all. I knew he was excited on this particular subject, but everybody is. There ought to be some limit to which we can control ourselves. How many times did I ask him? It was not the first time. When he goes out, he challenges the Chair in such a manner that I feel that I have been insulted.

12.20 hrs.

SUSPENSION OF MEMBER
(Shri Hem Barua)

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): In view of the fact that Shri Hem Barua, while going out, made certain remarks which were derogatory to the Chair, I propose that he should be suspended from the House for one week.

Shri Hari Vishnu Kamath (Hoshan-gabad): Sir, I submit that the motion is not in order. He said: "In view of the fact that . . ." What did he say—"derogatory remarks"?

Shri Satya Narayan Sinha: I said: "derogatory to the Chair".

Shri Hari Vishnu Kamath: As far as I know, if I heard him aright, he only said—you may discount his voice and tone, but the words were perhaps these—"Why do you take the trouble of asking me to go out when I am going out myself".

श्री रामसेवक यादव (बाराबंकी) : इस प्रस्ताव को सदन की राथ के लिए रखने के पहले ...

Mr. Speaker: Order, order. I shall place it before the House.

इस पर डिबेट तो नहीं हो सकती। जब मोशन ग्राया है तो मुझे रखना पड़ेगा: श्री रामसेवक यादव : इस में एक संक्षोधन तो स्वीकार किया जा सकता है।

श्री हुकम चन्द कछवाय (देवास) : यह सजा बहुत लम्बी है। तीन दिन से ज्यादा की सजा न दें।

म्राच्यक्ष महोदय: मेरे सामने जो मोशन भ्राया है उस को मुझे रखना है।

श्री रामसेवक यादव : मोशन ग्राया है तो उस में संशोधन तो हो सकता है।

Mr. Speaker: I have to put themotion as it comes before me.

संशोधन बाद में देखेंगे। पहले यह तो देखें कि यह पास होता है या नहीं होता या क्या होता है।

Shri Hari Vishnu Kamath: Sir, on a point of order. May I request you to guide us in this matter? You have just now ruled that the motion moved by the Minister of Parliamentary Affairs is not subject or liable to amendment. Under what rule is that motion not subject to amendment?

Mr. Speaker: A motion for suspension of a member from the service of the House has to be put by the Speaker forthwith and, as such, no amendment can be moved to that motion. Now the question is:

"That Shri Hem Barua, a Member of this House, and named by the Speaker, be suspended from the service of the House for one week."

The Lok Sabha divided.

*Shri Koya (Kozhikode): Sir, my vote has not been properly recorded.

Mr. Speaker: It will be noted.

**Shri C. K. Bhattacharyya (Raiganj): One should be added to 'Ayes' because my vote has not been correctly recorded.

^{*}Shri Koya voted for "Noes."

^{**}Shri C. K. Bhattacharya voted for "Ayes."

Prabhakar, Shri Naval

Suspension

Division 14 Achal Singh, Shri Alagesan, Shri Alva, Shri A.S. Anjanappa, Shri Arunachalam, Shri Azad, Shri Bhagwat Jha Bakliwal, Shri Basappa, Shri Basumatari, Shri Bhagat, Shri B. R. hagwati, Shri Bhakt Darshan, Shri Bist, Shri J. B. S. Borooah, Shri P. C. Brajeshwar Prasad, Shri Brij Basi Lal, Shri Brij Raj Singh, Shri Chakraverti, Shri P. R. Chandriki, Shri Chaturvedi, Shri S. N. Chaudhry, Shri Chandramani Lal Chavan, Shri D. R. Chavda, Shrimati Joraben Chuni Lal, Shri Dafle, Shri Daljit Singh, Shri Das, Dr. M. M. Dass, Shri C. Desai, Shri Morarji Deshmukh, Shri Shivaji Rao S.] Dinesh Singh, Shri Dixit, Shri G. N. Dorai, Shri Kasinatha Dubey, Shri R. G. Ering, Shri D. Gaekwad, Shri Fatehsinhrao Gahmari, Shri Ganapati, Ram, Shri Gandhi, Shri V. B. Ganga Devi, Shrimati Ghosh, Shri Atulya Gowdh, Shri Guha Shri A. C. Gupta, Shri Shiv Charan Hansda Shri Subodh Harvani, Shri Ansar Hazarika, Shri J. N. Himatsingka, Shri Iqbal Singh, Shri Jadhav, Shri M. L. Jamunadevi, Shrimati jedhe, Shri Joshi, Shrimati Subhdra Joytishi, Shri J. P. Kabir, Shri Humayun Kadadi, Shri Kajrolkar, Shri Kannamwar, Shrimati Tai

Kanungo, Shri

Kappen, Shri

AYES

Karuthiruman, Shri Keishing, Shri Rishang Khadilkar, Shri Khan, Shri Osman Ali Khanna, Shri Mehr Chand Kindar Lal, Shri Kotoki, Shri Liladhar Koujalgi, Shri H. V. Kripa Shankar, Shri 1 Krishnamachari, Shri T.T. Lahtan Chaudhri, Shri Lakhan Das, Shri Lakshmikanthamma, Shrimati Lalit Sen, Shri Laskar, Shri, N. R. Mahadeo Prasad, Shri Mahadeva Prasad, Dr. Mahishi, Dr. Sarojini Maimoona Sultan, Shrimati Malhotra, Shri Inder J. Maniyangadan, Shri Mantri, Shri D. D. Marandi, Shri Mathur, Shri Harish Chandra Mathur, Shri Shiv Charan Mehrotra, Shri Braj Bihari Mehta, Shri Jashvant Menon, Shri P. G. Mirza, Shri Bakar Ali Mishra, Shri M. P. Misra, Dr. U. Misra, Shri Shyam Dhar Morarka, Shri More, Shri K. L. More, Shri S. S. Mukerjee, Shrimati Sharda Murti, Shri M. S. Musafir Shri G. S. Muthiah, Shri Nanda, Shri Naskar, Shri P. S. Nayar, Dr. Sushila Nesamony, Shri Niranjan Lal, Shri Paliwal, Shri Pande, Shri K. N. Pandey, Shri R. S. Pandey, Shri Vishwa Nath Pandit, Shrimati Vijay Lakshmi Panna Lal, Shri Paranasivan, Shri Patel, Shri Chhotubhai Patel, Shri Man Sinh P. Patel, Shri P. R. Patel, Shri Rajeshwar Patil, Shri D. S. Patil, Shri S. K. Patil, Shri T. A. Patnaik, Shri B. C.

Pattabhi Raman, Shri C. R.

[12.27 hrs

Pratap Singh, Shri Raghunath Singh, Shri Raghuramaiah, Shri Rai, Shrimati Sahodra Bai Raja, Shri C. R. Rajdeo Singh, Shri Raju, Shri D. B. Raju, Dr. D. S. Ram Subhag Singh, Dr. Ramakrishnan, Shri P.R. Ramanathan Chettiar, Shri Ramdhani Das, Shri Ramshekhar PrasadSingh, Shri Rane, Shri Rao, Shri Jaganatha Rao, Shri Krishnamoorthy Rao, Shri Ramapathi Rao, Shri Thirumala Reddi, Dr. B. Gopala Reddiar, Shri Reddy, Shri Ramakrishna Reddy, Shrimati Yashoda Sahu, Shri Rameshwar Saigal, Shri A. S. Samanta, Shri S. C. Sanji Rupji, Shri Satyabhama Devi, Shrimati Sen, Shri A. K. Sen, Shri P. G. Shah, Shri Manabendra Shah, Shrimati Jayaben Sham Nath, Shri Shankaraiya, Shri Sharma, Shri D. C. Shastri, Shri Lal Bahadur Shastri, Shri Ramanand Shivananjappa, Shri Shree Narayan Das, Shri Shukla, Shri Vidya Charan Shyam Kumari Devi, Shrimati Siddananjappa, Shri Sidheshwar Prasad, Shri Singh, Shri D. N. Singh, Shri S. T. Sinha, Shrimati Ramdulari Sinha, Shri Satya Naryan Sinha, Shrimati Tarakeshwari Snatak, Shri Nardeo Soundaram Ramachandran, Shrimati Subbaraman, Shri Subramoniam, Shri C. Subramanyam, Shri T. Surendra Pal Singh, Shri Swaran Singh, Shri Swell, Shri Thimmaiah, Shri Thomas, Shri A. M. Tiwary, Shri D. N

Tiwary, Shri K. N.
Tiwary, Shri R. S.
Tripathi, Shri Krishna Deb
Tula Ram, Shri
Tyagr, Shri
Uikey, Shri

Upadhyaya, Shri Shiva Dutt Vaishya, Shri M. B. Varma, Shri Ravindra Veerappa, Shri Venkatasubbaiah, Shri P. Vidyalankar, Shri A. N.
Vijaya Ananda, Maharajkumar
Virbhadra Singh, Shri
Wasnik, Shri Balkrishna
Yadav, Shri Ram Harkh

NOES

Alvares, Shri
Acey, Dr. M. S.
Bade, Shri
Bagri, Shri
Bancrige, Shri S. M.
Busant Kunwari, Shrimati
Betwa, Shri Onkar Lal
Bhattacharya, Shri Dinen
Chakravartty, Shrimati Renu
Daji, Shri
Dharmalingam, Shri
Gupta, Shri Inderjit
Jha, Shri Yogendra
Kachbavaiye, Shri Hukam Chand

Kakkar, Shri Gauri Shanker Kamath, Shri Hari Vishnu Kandappan, Shri S. Kapur Singh, Shri Lohia, Dr. Ram Marohar Mate, Shri Maurya, Shri Murmu, Shri Sarkar Omkar Singh, Shri Pandey, Shri Sarjoo Pattnayak, Shri Kishan Pottekkatt, Shri Sen, Dr. Ranen Sezhiyan, Shri Sharma, Shri A. P.
Shastri, Shri Prakash Vir
Shinkre, Shri
Singh, Shri A. P.
Singh, Shri J. B.
Singh, Shri Y. D.
Sivasankaran, Shri
Swamy, Shri Sivasmurthi
Vishram Pr sad, Shri
Warior, Shri
Yadav, Shri Ram Sewak
Yajnik, Shri
Yudhvir Singh, Shri

Mr. Speaker: The result of the division, as indicated by the machine, is: Ayes 193; Noes 42.

The motion was adopted.

श्री रामसेवक यादव : श्रघ्यक्ष महोदय, मैं प्रस्ताव करता हूं कि श्री चपल कान्त भट्टाचार्य को एक सप्ताह के लिये सदन की सेवा से मुग्रत्तिल कर दिया जाए।

Mr. Speaker: The difficulty is that a motion cannot come without the Speaker having named a Member. The wording of the motion is: such and such member of the House, named by the Speaker, be suspended from the service of the House for such and such period. So, how could this motion come?

Shri Hari Vishau Kamath: Then, may I request you to name him?

डा॰ राम मतोहर लोहिया (फर्रुखाबाद): मेरा एक व्यवस्था का प्रश्न है।

Mr. Speaker: I might be allowed to proceed further.

Shri Koya: I just want to know whether it is in order for Shri C. K.

Bhattacharyya to say that an hon. Member is playing to the gallery. I want your ruling on that.

Mr. Speaker: It has been done so many times in this House. I would certainly advise hon. Members not to impute motives to other hon. Members.

Shri Ranga (Chittoor): In regard to this specific incident, should you not say that it is unparliamentary and, therefore, it will be expunged?

Mr. Speaker: I have given the ruling that it is not desirable for any member to impute motives to others. In this case, it was not desirable for Shri Bhattacharyya to use such expression or impute motives.

Shrimati Renu Chakravartty (Barrackpore): May I point out to you another occasion when I was accused. At that time, Shri Jain was the Rehabilitation Minister and we had a sharp exchange of words. Then Shri Jain said that I was trying to make propaganda. At that time, Shri Ananthasayanam Ayyangar, who was in the Chair, told him that it was improper to make such references and that he should withdraw those words. Shri Jain was good enough to withdraw

[Shrimati Renu Chakravartty]

those words and alopogise for using such an expression. It is all in the record. So, I think it is only right and proper that Shri Bhattacharyya should also regret for using such words and withdraw them.

Shri Shivaji Rao S. Deshmukh (Parbhani): Sir, I rise on a point of order. On an earlier occasion, referring to our late Prime Minister, Shri Ranga said that he is playing to the gallery. Naturally, those remarks were made with a view to impute motives to the late Prime Minister. That should also be looked into.

Mr. Speaker: I cannot rake up old records. Sometimes it is done. Though it might have been tolerated at that time, it is not desirable. I say it is improper. It should not be done. Mr. Bhattacharyya ought not to have done that. I say that. Mr. Banerjee.

Shri Alvares (Panjim): Mr. Bhattacharyya may be asked to withdraw his remarks. (Interruption).

Shri Ranga: How are we to proceed otherwise? This remains on record. Why did we abstain on the earlier voting? If you want us to co-operate, then the Treasury Benches, the ruling Party, should co-operate with the Opposition. Surely, I would like to appeal to them. Do they approve of that remark? If they do not approve of that remark, it should be withdrawn. My hon. friend is a learned gentleman and he should spontaneously get up and withdraw it. (Interruption).

Mr. Speaker: Order, order. I would advise Mr. Bhattacharyya that he should be sorry for that. He should withdraw it.

Shri C. K. Bhattacharyya: Sir, I certainly submit with the utmost respect to what you say. But references have been made . . .

Mr. Speaker: It would be better now to do it so that it might be a good precedent for the future. Shri C. K. Bhattacharyya: That is what I submit. I respectfully submit to what you say and withdraw what what you suggest to me to withdraw....(Interruptions).

Mr. Speaker: Order, order.

Shri C. K. Bhattacharyya: But the refrences have been made by Shrimati Renu Chakravartty and Mr. Ranga...

Mr. Speaker: Let it be done in clear terms so that I can enforce it in future on every occasion.

Shri C. K. Bhattacharyya: I do it with the utmost respect and without any mental or verbal reservation. When Shrimati Renu Chakravartty referred to some precedent and Mr. S. Deshmukh also referred to some precedent, I would request you to consult the records and find out what had happened on these occasions.

Mr. Speaker: I have already . . .

An hon. Member: He should be named.

Mr. Speaker: There is no occasion for naming him.

I have already said that this phrase has been used earlier many a time and notice has not been taken. I had said that just a little while ago. (Interruption). Would he allow me to finish? But in order to lay down good tradition, I have advised Mr. Bhattacharyya to withdraw these words because it would be a good precedent which I can enforce in future also. So, I ask him to withdraw those words.

Some hon. Members: He has withdrawn them.

Mr. Speaker: Has he withdrawn them?

Shri C. K. Bhattacharyya: 1 have already done it unreservedly.

डा॰ राम मनोहर लोहिया: ग्रष्यक्ष महोदय.... Shri Alvares: Sir, I rise on a point of order.

Mr. Speaker: He has withdrawn it unreservedly. Mr. Banerjee.

Shri S. M. Banerjee (Kanpur): From the various replies given by the hon. Minister for Defence Production and the Prime Minister, it appears . . .

Shri Alvares: I rise on a point of order.

डा॰ राम मनोहर लोहिया : भ्रध्यक्ष महोदय, मेरा एक व्यवस्था का प्रक्त है। मैं कितनी ही बार खड़ा हुआ लेकिन खड़ा ही रह गया जविक दूसरे लोग अपनी बात कहते रहे। अब क्या जो आप से दब कर रहे वह दब कर ही रह जायगा? यहां पर इस सारे सदन में स्पीकर से सब से ज्यादा दब कर मैं ही रहता हूं भ्रगर आप अब मुझे इजाजत दें तो मैं अपनी बात रक्खूं बरना जैसी आप की इच्छा और मैं उस हालत में बैठे जाता हूं।

श्रध्यक्ष महोदय : ग्राप का प्वाएंट श्राफ़ ग्राडर है क्या क्योंकि ग्रभी तो हाउस का एक टिसीणन हुग्रा है?

डा॰ राम मनोहर लोहिया : मुझे ग्राप से निवेदन करना है कि यह रोज रोज की चखचख चल रही है ग्रौर जब श्री च० का० भट्टाचार्य ने कहा कि वह मझे ग्रीर मेरे जसे लोगों को हमेशा न सिर्फ कांग्रेस वाले बल्कि उधर वाले भी कहा करते हैं तो हमारा भी कुछ हक है कहने का कि यह बरी चीज है और इस लोक सभा को ग्रच्छे तरीक़ से चलना चाहिए (इंटरप्शंस) प्रश्नोत्तर काल, ध्याना-कर्षण काल और काम रोको काल, यह तीनों ऐसे ही चके हैं कि या तो उन के नियम खराब हैं या नियम ग्रन्छ होते हुए उन का यहां पर पालन इस प्रकार से होता है कि लोकसभा में शमन नहीं होता दमन हो जाता है । लोकसभा में चीजों को ग्रच्छे तरीक़े से लाकर शान्ति नहीं रहती बल्कि दबाये जाया करते हैं मामले ग्रौर जहां पर दबेगा वहां पर जरूर कुछ-न-कुछ

खराब चीज होकर रहेगी इतना नहीं दबाया जाय। जैसा मैंने एक दफ़े कहा या आध घंटे के लिए, पौन घंटे के लिए एक छोटा काम रोको प्रस्ताव दे दिया करें जिसमें इस सवाल पर आदमी अपनी बात कह दे तो ऐसी कोई अनुचित चीज नहीं होगी और इसीलिए....

उपाध्यक्ष महोदय: ग्राप ने ग्रपनी बात ग्राज फिर कह दी। पहले भी कई दफे ग्रापने यही कहा है।

डा• राम मनोहर लोहियाः लेकिन स्रापन उस पर कोई एक्शन तो नहीं लिया।

श्राच्यक्ष मसोदय: मैंने श्राप से हमेशा कहा है कि श्राप चाहते हैं कि जिन तरीकों के जरिए हम लोकसभा को चला रहे हैं वे दुरुस्त नहीं हैं ग्रीर उन में संशोधन करने की जरूरत है। पालियामैंट के कायदे बदले जायं ग्रीर उसको श्रीर तरीके से चलाया जाय।

डा॰ राम मनोहर लोहिया: नियमों को दूसरे तरीक़े से लागू करें। आप खुद भी नियमों को दूसरे तरीक़े से लागू करें।

श्रव्यक्ष महोदय मैंने श्राप की बात सुन ली। Mr. Banerjee.

Shri Alvares: I rise on a point of order.

Mr. Speaker: I might be allowed to proceed. There is no point of order. What is the point of order that Mr. Alvares wants to raise?

Shri Alvares: The remark of Mr. Bhatacharyya which triggered off this incident has resulted in the suspension of Mr. Hem Barua. That remark has now been withdrawn. If it had not been made, in all likelihood, that incident could not have occurred. Sir, I may quote something which, I remember, you said during the civic reception in Bombay where the Presiding Officers' Conference was held. You said that Lok Sabha will always reflect the state of conditions in the country outside. Mr. Hem Barua

[Shri Alvares]

raised the question of defence and of the necessity of being aware of I am sorry that Mr. Bhattacharyya could characterise that as playing to the gallery. Now that he has subsequently withdrawn that remark, think, it will be proper for you review the question of the suspension of Mr. Hem Barua.

Mr. Speaker: It cannot be done in this manner. Mr. Banerjee.

Shri S. M. Banerjee: It appears from the replies

Mr. Speaker: When a decision has been taken by the House, I might make it clear that unless the Member expresses regret, there is no question of my putting the same question to the House at any moment.

12,37 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE—contd.

(i) FIRING BY PAKISTANI TROOPS ON THE CHIEF MINISTER OF PUNJAB AND PARTY FROM ACROSS THE CEASEFIRE LINE-contd.

Shri S. M. Banerjee (Kanpur): Sir, I would like to know from the hon. Minister if no security could be given to the Chief Minister of Punjab though his programe was better known to the Punjab Armed Constabulary forces which were posted there. I would like to know what steps have been taken to safeguard the interests of those who are in the border area and whether they have been given dequate arms and ammunition.

Shri A. M. Thomas: The security was given to the Chief Minister. But, of course, this firing was quite unprovoked. There is no doubt about that. With regard to the arming of the people on the frontier, we have got the troops there and we have also got the Punjab Armed Police stationed there.

Mr. Speaker: That is all. We shall now take up the Privilege tabled by Mr. Ram Sewak Yadav. Shri Ram Sewak Yadav.

Pakistani troops on

Some hon. Members rose-

Mr. Speaker: Order, order. Members shall resume their seats.

श्री श्रोंकारलाल बेरवा (कोटा) : सारे नाम नोटिस में दिये हुए हैं।

श्री गुलशन (भटिंडा) : ग्रध्यक्ष महोदय, यह पंजाब का मामला है सारे नाम उसमें दर्ज हैं स्रौर जिनके नाम दर्ज हैं उनको बलाया जाना चाहिए।

श्रध्यक्ष महोदय: टीक है पंजाव का मामला है। ग्राप इसे ग्रौर किसी जक्ल में फिर ले आइयेगा और मैं उस पर गौर कर लंगा।

श्री यद्धवीर सिंह (महेन्द्रगढ) : इन पर पंजाब के मेम्बर्म को बलाया जाय । जिनके नाम दर्ज हैं उनको तो बलाया ही जाय।

श्रध्यक्ष महोदयः जी नहीं. श्रव इस पर मैं ग्रौर ज्यादा वक्त नहीं दे सकता।

श्री हकम चन्द कछवाय: ग्रध्यक्ष महोदय ने यह परम्परा चलाई है कि जिनके नाम में नोटिस ग्राया है उन सब को सवाल पुछने का मौका दिया जायगा....

श्रध्यक्ष महोदय: मैं कई दफ़े कर चका हैं कि जब नाम बहत ज्यादा हों तो हर एक मैम्बर को बुलाना लाजिमी नहीं है। काफी वक्त हम ने इस पर खर्च किया है। ग्रव हम प्रीविलीज मोशन ले रहे हैं।

श्री हकम चन्द कछवाय : कल ग्राव ने एक कौलिंग ग्रटेंशन नोटिस पर जिसमें 34 नाम दर्ज थे उन सभी 34 के चौतीसों को मौका दिया थातो फिर ग्राज सब को मौका क्यों नहीं दिया जाता है ?

10237 Firing by VAISAKHA 1, 1887 (SAKA) Re.: Question of 10238

Pakistani troops on Privilege
Punjab Chief

Minister (C.A.)

म्राध्यक्ष महोदयः ग्रव इस पर माननीय सदस्यों को जिद नहीं करनी चाहिए। 👸

श्री, बड़े: कल 34 के 34 लोशों को गौक़ा दिया गया था तो स्राज भी जितने नाम उसमें दर्ज हैं उन सभी को सवाल पूछने दिया जाय।

प्रध्यक्ष महोदय: 34 के 34 लोगों को भौका दे दिया था जब समय था लेकिन आज 40 मिनट पहले ही इस पर खचं हो चुके हैं और हमें यह भी देखना चाहिए कि हम कितना वका खचं करते हैं वाकी चीजों पर। इस पर काफ़ी बहस हो चुकी है। अब कार्यवाही आगे चलनी चाहिए। श्री रामसेवक यादब।

श्री गुलशन: हमें एक सवाल करने दिया जाय।

श्रध्यक्ष महोदयः श्रीर किसी शक्त में श्राय इस मामले को पेश करिये।

There is another Calling Attention notice about Cambodia and Laos. That will be taken up at 5-45 P.M. today in the afternoon. Shri Ram Sewak Yaday.

श्री बूटा सिंह (मोगा) : कैसे आयेगा ? पंजाब के मैम्बर्स को सवाल पूछने का मौक़ा दिया जाय।

श्री बागड़ी (हिनार) : ग्रघ्यक्ष महोदय, मेरा पहले एक व्यवस्था का स**ाल मुन लिया** जाय।

Shri Khadilkar (Khed): May I rise on a point of order?

Mr. Speaker: Shri Ram Sowak Yaday.

श्री बागड़ी: श्रध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न तो सुन लीजिए।

अध्यक्ष महोदय: अब माननीय सदस्य बठ जायें। मैं इस को नहीं ले सकता हूं। श्री बागड़ी : श्राप समय तो नहीं दे सकते लेकिन श्राप के पास कोई नीति होगी, कोई कायदे-कानून होंगे, जिन के श्रनुसार श्राप चलते हैं।

श्रम्ध्यक्ष महोवय : मैंने श्री रामसेवक यादब को बुलाया है। मुझे उन को सुन लेने दीजिए। श्री बागई। के पायंट श्राफ़ श्रार्डर के बारे में मुझे इत्तिला मिली हुई है। मैं बाद में उस को सुन लूगा।

श्री बूटा सिंहः मेरा भी एकः बमिशन है।

ग्रध्यक्ष महोदयः वह बात ग्रब खत्म हो गई है। ग्रब ग्राप मुझे ग्रागे चलने दीजिए। मैंनेश्री रामसेवक यादव को बुलाया है।

एक माननीय सदस्यः यह ग़लत तरीका है।

एक माननीय सदस्यः यह कानून का उल्लंघन है।

12.41 hrs.

RE: QUESTION OF PRIVILEGE

श्री रामसेवक यादव (वारांवकी): अध्यक्ष महोदय, 19 तारीख को इसी सदन में भारत सेवक समाज के प्रवक्ता के श्रख्वारी बयान को लेकर जो उन्होंने लोक लेखा समिति के प्रतिवेदन के खिलाफ़ दिया था, एक चर्चा चली थी। उस प्रवक्ता ने भारत सेवक समाज के सम्बन्ध में लोक लेखा समिति के प्रतिवेदन पर जो कुछ भी टीका टिप्पणी की थी, उस को श्रध्यक्ष महोदय श्राप ने विशेषा-धिकार हनन माना था। उस को इसलिए छोड़ दिया गया, क्योंकि उस से सम्बन्धित व्यक्ति, श्री चांदीवाला, ने श्राप को लिख कर एक तरह से माफ़ी मांग ली थी।

[श्री रामसेवक यादव]

जब यह चर्चा चल रही थी, तो इस सदन के एक बहुत ही सम्मानित और माननीय सदस्य, श्री कुपालानी जी, ने कहा कि उस से पहले जब लोक लेखा समिति के श्रध्यक्ष श्री मुरारका, केन्द्रीय हाल में थे, तो माननीय गृह मंत्री, श्री नन्दा जी, भी वहां पर पहुंचे। वहां पर काफ़ी सदस्य थे—शायद उन की संख्या दस से ज्यादा रही होगी। तब श्री नन्दा ने लोक लेखा समिति के प्रतिवेदन के बारे में श्री मुरारका को जो शब्द कहे, वे मैंने कार्यवाही से भी लिखे हैं और बाद को भी मैंने जो जानकारी ली, उस से भी मुझे उन का पता चला। मैं उन शब्दों को भी दोहराता हूं और कुछ श्रीर भी श्राप के सामने रखुंगा।

उन्होंने कहा कि ब्राप इस प्रदिवेदन से कांग्रेस को बहुत बड़ा नुक्सान पहुंचा रहे हैं श्रोर यह प्रतिवेद न पूर्वाग्रहपूर्ण है। उन्होंने यह भी कहा—मैं ब्रंग्रेजी में कह दुं:—

"You have done the worst. You have killed the Bharat Sewak Samaj.".

ग्रीर फिर माननीय सदस्य, श्री क्रुपालानी जी, ने जो कु**छ** कहा, वह भी मैं ग्राप के सामने पढ देता हं:--

"... he told him that 'Your findings are prejudiced and you are working against the Congress', and used such other expressions and those expressions were used before many Members of the House. Also it is said further that before the report was out, efforts were made to see that the findings of the report were in some way or the other modified, and important people were approached. I want this matter to be investigated into."

इस सम्बन्ध में एक बात ग्रीर मैं ग्राप के नोटिस में ला दूं। ये जो पब्लिक एकाउंट्स कमेटी के कागजात ग्रीर प्रतिवेदन होते हैं, जब तक वे सदन के पटल पर न रख दिये जायें, तब तक वे बहुत ही सीकेट और कान्फि-डेंशल रखे जाते हैं। लेकिन मुझ को यह भी जानकारी हुई है कि वे साइक्लोस्टाइल्ड होते ही किसी तरह से पहले ही गृह मंत्री जी के पास पहंचाए गए।

श्रष्टिक महोदय: माननीय सदस्य मुझे वे शब्द बतलायें, जिन से माननीय सदस्य के कहने के मुताबिक बीच ब्राफ़ प्रिविलेज हुग्रा है। माननीय सदस्य सिर्फ़ उस पर रहें।

श्री रामसेवक यादव : ठीक है। इसी तरह से श्रीर भी कई तरह से प्रयास हुन्ना कि इस मामले को दबाया जाये।

श्राच्यक्ष महोदय: अब सब बातों को मैं नहीं ले सकता। श्राप मुझे वे शब्द बतलायें, जो कहेगए और जिन से ब्रीच श्राफ़ प्रिविलेज होता है।

श्री रामसे बक यादव: मैं निवेदन करना चाहता हूं कि लोक लेखा समिति इस सदन की एक सम्मानित समिति है श्रीर इस बात का ध्यान रखा जाना चाहिए कि उस पर किसी तरह का कोई दवाव न पड़े, वह स्वनंत्रना-पूर्वक काम कर सके ग्रीर वह जो भी निर्णय उचित समझे, वह ले ग्रीर इस तरह देण का काम चले ग्रीर इस लोक सभा का काम चले। यदि कोई व्यक्ति कोई काम कर के या कुछ कह कर उस में बाघा डालता है, तो वह विणेपा-धिकार के हनन का दोषी है। जैसा कि कहा गया है, श्री नन्दा ने कहा:

"You have done the worst. You have killed the Bharat Sewak Samaj.".

उन्होंने कहा कि ग्राप ने कांग्रेस का बहुत बड़ा ग्रहित किया है।

मैं निवेदन करना चाहता हूं कि इस सदन में सभी सदस्य इस सदन के सम्मानित सदस्य हैं और वे किसी दल के रूप में यहां पर नहीं बैठते हैं ग्रीर न हमारे संविधान में ऐसी कोई व्यवस्था है। इसलिए ये शब्द दशव के बराबर हैं ग्रौर इन से सदन का ग्रपमान होता

मेज पार्लियामेंटरी प्रैक्टिस के अनुसार धमकी भी विशेषाधिकार हनन के अन्तर्गत ग्राती है। चंकि वह मंत्री हैं, इसलिए उन का यह कहना धमकी के बराबर है। श्री नन्दा का भारत सेवक समाज से भी किसी न किसी तरह का सम्बन्ध है, लेकिन मैं चाहता था कि उन को इस प्रतिवेदन से बुरा नहीं मानना चाहिए था ।

इस लिए मैं यह कहता हं कि यह विशेषा-धिकार की ग्रवहेलना हुई है। जब 19 तार ख को लोक सभा में ये तथ्य ग्राए ग्रौर माननीय श्री कृपालानी जी ने ये वाक्य कहे, उस समय माननीय श्री मुरारका ग्रीर माननीय श्री नन्दा भी सदन में मौजद थे। उस समय माननीय श्री मकर्जी ने कहा कि इन तथ्यों की जानकारी उन से ले ली जाये। ग्रीर ग्रगर उन्होंने उन के विरोध में कुछ कहना है, तो कह दें। लेकिन उन्होंने चप रहना ही उचित समझा । इसलिए मैं उन तथ्यों को सही समझ कर चलता हं। अध्यक्ष महोदय, भ्राप इस सम्बन्ध में श्री कपालानी जी से भी बात कर लें।

म्राध्यक्ष महोदय: इस पर श्री बागड़ी के भी दस्खत थे:

श्री रामसेवक यादव : ग्रध्यक्ष महोदय, मेज पार्लियामेंटरी प्रैक्टिस के सफ़हा 123 पर "एटैम्पिटड इन्टिमिडेशन स्राफ़ मेम्बर्ज़" लिखा हुम्रा है।

श्रध्यक्ष महोदय: माननीय सदस्य ने जो कुछ कहना था, वह मैंने सून लिया है। श्री खाडिलकर।

Shri Khadilkar (Khed): On a point of order. As I have already intimated, the question is whether a private conversation between two Members, over-368 (Ai) LSD-4.

heard and reported to this House could form a subject-matter of breach privilege. That is the main question before this House.

I would like to submit in the very beginning that a free and frank discussion of all issues before the House when they form part of the proceedings inside the House is not always limited here, but it goes on even outside, and that is the life-breath democracy. If by any interpretation this conversation or expression of opinion is prohibited, I am afraid parliamentary democracy would be throttled in this country.

Therefore, I would like to submit, when this motion is before House, that the question is whether it can be the subject-matter of a breach of privilege of this House.

My hon, friend has referred May's Parliamentary Practice. also consulted May's Parliamentary Practice. At pages 118 and 125 several cases are cited. I have through all those cases. I have come to the conclusion that none of cases relate to private conversation. No cose has been traced where reflections made in the course of private conversation and noted by have been held to be breach of privilage. That is the position. is object of privilege, after all? The privilege that we enjoy and that this sovereign body enjoys is meant preserve the decorum and dignity of the House, and discussion .

Mr. Speaker: The hon. Member has formulated his point of order already and it is whether a private conversation in the Lobby can form the subject matter of a breach of privilege. He has formulated that, and I have followed him.

Shri Khadilkar: But let me have my say a little more. Give me a few more minutes to have my say because this is a matter, on the decision on which, as I said earlier . . .

Mr. Speaker: I have seen those decisions. The hon, Member might tell me the conclusion.

Re: Question of

Shri Khadilkar: My conclusion this. Please give me a little time.

A breach of privilege of the House or a contempt of the House can be equated with the contempt of a court, and it is on the same level. when a decision of the court is given, if bona fide criticism is offered, it is not contempt. In this House, if a Member, in the course of a debate within the precincts of the says something which is derogatory, the Chair is there to check it certainly, but this discussion does end here, and as you observed other day, the Lobbies also form part of this House, and there all sorts of things are discussed and all sorts of decisions are taken, and even your decision is being questioned, but no motives are attributed. That is the main thing.

Then, another important thing that the conversation was overheard by a third Member and reported. Should this House start taking notice of such reports by a third Memberwith whatever motives, I do know? From the statement that conversation it is clear that there was some bullying; I do not what the actual words were. If motives are not attributed, even conversation cannot be subject-matter of a motion for breach of privilege, and cannot constitute a contempt of this House. Therefore, I would submit that on this issue your ruling is sought for, before any discussion could take place on the privilege motion.

Mr. Speaker: First, I have to find out whether really it was a private conversation. The point raised also is about that, because if it was a private conversation, probably, might be different considerations; if it was really something else, there might be other considerations.

Shri Nanda has written to me letter:

"With reference to the privilege motion tabled by Shri Maniram Bagri, Shri Ram Yadav and Shri Kishen Pattnayak dated 20 April 1965, I have the honour to state as follows: I had a purely private conversation with Shri R. R. Morarka in the Lobby of the Lok Sabha. It could not have been my intention to anything derogatory to the Public Accounts Committee or its Chairman. I am sorry if a contrary impression has been created".

Shri Ranga,

Shri Daji (Indore): Shri Morarka is He may be asked about it.

Mr. Speaker: This much I like Shri Morarka to say, that conversation was a private one.

Shri Morarka (Jhunjhunu): The conversation was in the Lobby, the hon. Home Minister has said. During the conversation, at one stage, the hon. Home Minister did tell me that it was a private conversation between us, because ne said he was also aware of the implications of breach of privilege, and therefore, he was having it outside with me. (Interruptions)

Shri Harish Chandra Mathur (Jalore): There it ends. What is question now?

Shri P. K. Deo (Kalahandi): What was the conversation?

Shri Ranga (Chittoor): I am glad that no demand has been made from any quarter in this House that Acharya Kripalani should withdraw what he has said in the House. I am also glad that the two dignitaries concerned in this dispute or this coversation also were good enough not to contradict what Acharya Kripalani had said the other day, both on that occasion as well as on this. So we take it that what he has said is true, that what he has reported is true.

Mr. Speaker: I have not yet enquired about that. I only put the question whether it was a private conversation or not.

Shri Ranga: I am putting it to the House. On two occasions, what has been reported has not been contradicted, that is, what was supposed to have passed between these two friends of ours in the presence of a number of other MP's, including no less persons than my hon, friends belonging to the Congress Party, including no less a person than an ex-President of the Congress. What had transpired between them has not been dicted. So, so far as our knowledge goes, it stands, as it was reported to us by Acharya Kripalani.

Now, it is the right of this House to take notice of this. What is it that is involved? My hon. Shri Morarka, he is not only a Congress Member, he is Chairman of the Public Accounts Committee representing the elected representatives of all parties in this House, of all sections of this House; he is subordinate only to you, not to this Government: he is next only to yourself; he enjoys that prestige which is conferred upon him by you and by the House-now says that Shri Nanda must have that it would be improper for him-I suppose it amounts to that-to say anything, therefore, he must spoken of that as a personal conversation between themselves. Beyond that, his statement takes us nowhere.

But what has happened raises a very important question. Shri Nanda happens to be the second-in-command in this Government.

Shri P. K. Deo: Ex-Prime Minister.

Shri Ranga: Ex-Prime Minister and also the founder-president of the Bharat Sevak Samaj, of which I also had the honour of being a foundermember for a number of years, till 1960 (laughter). Nobody need laugh at that, If my hon, friends, belonging to the Congress Party, laugh, then

they are laughing at the Bharat Sevak Samaj itself and at its founder-president. They are welcome to do so. But I take objection to it because we started the Bharat Sewak Samaj for a definite, useful purpose, national purpose. But unfortunately, Shri Nanda allowed himself to be led by very many doubtful people, in spite of the advice repeatedly given by so many of us. Worse than anything else, he allowed it to go into business. He did it with laudable motives, but unfortunately he has been let down.

Mr. Speaker: That would all be a different thing.

Shri Ranga: Let me proceed.

Mr. Speaker: We cannot go into its history now.

Shri Ranga: Would it do any credit to me if I did not know how much time I should take? If you interrupt, me, do you think I would be able to make it as brief as I want it to be? Therefore, kindly bear with me.

Now, he wanted to achieve than what the CPWD has been able to, to avoid corruption and wastage, to help the public get many of these public construction activities pleted cheaply, efficiently and satisfactorily. He has failed in all these things, as is evidenced by the report of the Public Accounts Committee What is worse, those people have misused public funds, did not account properly, did not satisfy even departments from which they taking these contracts. It is not as if the Public Accounts Committee not give them an opportunity to explain. First of all, all these accounts were placed before the PAC by the Auditor General....(Interruptions). It is vested.....

Shri A. K. Sen rose-

Mr. Speaker: He is giving all these details as he has experience about the Public Accounts Committee. But at the moment, we are not concerned with these.

the Shri Ranga: Is it proper for Chairman of the Public Accounts Committee to be accosted even privately, personally, by a Minister of this Government in the manner which he had been accosted? That is one thing. Why has it happened? That also I want you to consider because you, Sir, have yourself responsible in appointing him as Chairman of the Public Accounts Committee. There were many casions in this House when Members had requested the Chair to appoint one of the representatives of the Opposition as Chairman, and not a representative of the ruling party. Before I came to be appointed, I gave that advice to the then Speaker, 'Please, for God's sake, appoint as Chairman a Member from the Opposition'. He would not heed my ad-You see the result now. vice.

Re: Question of

Shri Atulya Ghosh (Asansol): What is the result?

Shri Ranga: The anomalous position created by the decision of the Chair to appoint the Chairman as he appointed. Because of the fact that the Chair here, unlike in so many of the state legislatures has chosen consistently to appoint only a Member belonging to the ruling party as Chairman, it has become possible for a member of Government to accost our Chairman-he is no longer their Chairman or their Member: he Chairman of the Committee on behalf of the whole House-in this ignoble, according to me, in this disrespectful and indecent manner.

Therefore, it is time now for you also, apart from all these things, to reconsider this procedure that you been good enough till now to pursue.

The next thing is this.

Is it not proper for this House to take notice of what has happened and eensider it as a matter of privilege? 13 hrs.

The privilege question comes even when one ordinary Member of this House is insulted. On top of it, he is the Chairman of the miniature House as it were, of our Committee. And it is about what? About a report, a report that is not onesided, that is not based upon merely prima facie evidence or anyhing like that; a report based upon the recommendations made by the Auditor-General who had vetted all the facts, all the the relevant records and who nad reported on them. On top of it Public Accounts Committee had made its unanimous recommendations you and to this House. As you were good enough to observe the day, if the BSS and the concerned departments which were dealing with the BSS had any objections to anything that is contained in that report, it was open to them, and it is open to them, to send their explanations as well as their answers to it. It will be open to the Committee to reconsider their decisions if they so wish to and come to us. Even then, you would come in. You would have to direct them to come to this House a second time.

If in spite of all these things, Government feels itself aggrieved on examining,—a precedent has been established unfortunately on an earlier occasion over the jeep scandal—Government would only be allowed to enjoy the privilege of coming here and placing their statement also for the consideration of this House. That is the usual procedure.

In spite of that, they wanted to shortcircuit the whole thing. Here was the Home Minister who has got, I do not now, possibly he got himself intoxicated because he is in charge of the Home Ministry . . .

Mr. Speaker: Order, order.

Shri Ranga: Let us remember this, that he has become the Home Minister. If, as earlier on, he was Labour Minister or something else, possibly he would not have made this mistake, he would not have dared challenge our Chairman. Now because he has become the Home Minister—and God has given him these two opportunities of being an ex-Prime Minister and the second in command—he does this.

Mr. Speaker: Order, order.

Shri Ranga: He says he apologises. I want him to offer fulsome apologics to this House for having treated our Chairman even in that personal way. He has no right whatsoever to deal with the Chairman on a personal basis and in a private manner.

Mr. Speaker: He must conclude now.

Shri Ranga: So, I want him to offer fulsome apologies to this House—I am advised by my hon. friend, an unqualified apology to this House and the Chairman.

Shri Bhagwat Jha Azad (Bhagalpur): What for?

Shri Hari Vishnu Kamath (Hoshan-gabad): I do submit with all respect and in all humility that the issue which my hon. friends Shri Yadav, Shri Patnaik and Shri Bagri have raised is an issue which cannot be dismissed lightly.

श्री बागड़ी (हिसार): मेरा भी मोशन धालेकिन मुझे बोलने का मौका नहीं दिया गया। मैं नहीं अनिता कि कीन सा जादू है जिस पर से स्पोकर साहब की नजर पर असर पड़ सकता है।

श्राध्यक्ष महोदय: मैंने दो दर्फ माननीय सदस्य को बलाया है।

श्री बागड़ी: मैं बीस दफ खड़ा हुस्रा।

ग्रध्यक्ष महोदय: लेकिन यह जरूरी नहीं है कि एउ ग्रादमी को बुलाने के बाद भी हर एक को बुलाया जाये। श्री बागड़ी: मैं दो दफे बोलने के लिये खड़ा हुआ। लेकिन कोई फर्क नहीं पड़ता है क्योंकि बात तो सामने आ जायेगी।

Shri Hari Vishnu Kamath: I submit that this is an issue which cannot be treated very lightly. It is an issue which, to my mind, via a reportedly verbal affront to the Chairman of the Public Accounts mittee by a Minister, raises the fundamental question of what an affront, what a contempt or a breach of privilege of the entire House is, because, as you rightly ruled, the Public Accounts Committee, being, as it is a body representative of all sections of the House, is equal in status and dignity to the entire House itself, and therefore, an affront, if an affront has been committed, to the Chairman or a Member of a Parliamentary Committee, is tantamount to contempt or insult or breach of privilege of the entire House.

Having said that, I would join issue with what my hon. friend Shri Khadilkar has said just now. He expressed his solicitude for preserving the life breath of democracy. I do hope he will bend his energies to that very vital task of this epoch in our country, but may I tell him that that life breath of democracy will be conserved and preserved, not by the feeble efforts of my hon. friend Shri Khadilkar but by a strong, vigilant, dynamic Opposition in this House? I do hope we will have more and more of that in the coming years?

I join issue with him when he says that it was a private talk. May I invite your attention and the attention of the House and the attention of the Home Minister, Shri Nanda, also, who is well known all over India and abroad also for Sadachar . . .

Mr. Speaker: He may confine himself to the subject.

Shri Hari Vishnu Kamath: I reading from May's Parliamentary Practice, 16th Edition, 1957, page 473:

"Misbehaviour in the Lobbies: Misbehaviour in the Lobbies such as the use of offensive expressions or insults, insulting words threats is, accordingly left to the House to be dealt with under the ancient practice or as a contempt."

My hon, friend Shri Khadilkar said that it was a private conversation. If Shri Nanda was really keen, if his intention was to have a private conversation, certainly he could have invited Shri Morarka to the spacious lawns of his house or to his antechamber either here in Parliament House or at home, and had a prolonged, hearty private talk with him over a cup of tea if he cared to offer that too lt was not a private talk of that kind as a number of Members were present around them, as I have been told. It was not just that Shri Nanda and Shri Morarka, met casually in lobby, or that Shri Nanda just called him aside and sotto voce, talking to him in a subdued voice; he talked to him in the presence of a number of Members, and another Minister was present on the occasion who overheard the conversation. It was loud enough for it to be overheard within perhaps at least 10 or 15 yards. It was not in voice subdued in दडी जगःन or silent whispers. It was not a private conversation conducted in that manner.

Mr. Speaker: Now he must conclude

Shri Hari Vishnu Kamath: allowed Shri Nanda and rightly, because it is . . .

Mr. Speaker: I made an appeal to him, and I am appealing now aiso.

Shri Hari Vishnu Kamath: It is an important subject and it must be debated because it is a precedent for the future. A Minister, if he commits contempt, should not get away lightly; nobody should go scot-free even if he is a Minister of the Government.

Shri Ranga: More so a Minister.

Shri Hari Vishnu Kamath: other day when this matter was raised by my hon, friend, Acharya Kripalani, you on that occasion, if I understood you aright, heard you aright, prima facie a fairly serious view of the matter, and when one of our colleagues on this side of the House asked whether the lobbies were part of the House, whether talk in the lobbies could be so construed as to bring it within the purview privilege, you rightly said that lobbies were a part of the House. That is the first point. That is not open to any argument or any further discussion

The second point is about private talk. I do not agree at all that it was a private talk. It may be that emotionally Shri Nanda was worked up; being President of the BSS, he could not stand any aspersion. I can put myself in his position and fancy that I might have acted like him. His own Samaj, his own baby, brought up with so much care and attention all these years was suddenly exposed to public ridicule and contempt, and naturally he was in a fit of righteous indignation. if I may use that expression. was the lobby of the House the proper place, and was it the proper time when Members were walking out into the lobby after a debate, or when there was the usual exodus? Was it proper for him to catch him by the collar, so to say and ask him, Chairman of the Public Accounts Committee using those words which were reported to have been used according to the statement of Acharya Kripalani

Therefore, may I submit that offence of breach of privilege or contempt has been committed. According to the letter which Shri Nanda, Minister of Home Affairs, has written to you, if my memory serves aright, . . .

Shri J. P. Jyotishi (Sagar): Is it his opinion that we should not talk in the lobby?

Mr. Speaker: He should try to finish.

Shri Hari Vishnu Kamath: He said towards the close of his letter, "I am sorry if . . ." Will you kindly read out that portion? "I am sorry if that impression has been created", that is what he has written. I am of the view that a bland and bald statement like that does not purge the offence of contempt or breach of privilege of the House or the Committee. Something more satisfying is needed, not merely saying: 'I am sorry if that impression is created'. I would consider, and the House can consider whether the offence of breach of privilege or of contempt has purged by the Minister who has reportedly committed the only after he makes a categorical statement here....(An hon. Member: Why?) here, on the of the House, because the matter was raised on the floor of the House, He should say that 'I offer my unqualified aid unconditional apology to the Chairman of the Public counts Committee and through vou to the entire House'. Only then perhaps you can consider that it been purged (Interruptions).

Mr. Speaker: I would not be able to allow so much time to each Member. We cannot spend the whole day.

Shri Hari Vishnu Kamath: We may take a whole day even, if necessary; it is a matter for the House as a whole, a serious matter.

श्री बड़ें (खारगोन) : यह एक बड़ें महत्व का सवाल है । इसमें पहला प्रश्न यह हैं कि क्या यह प्राइवेट टाक थी, ग्रीर दूसरे ग्रापको यह देखना हैं कि यह टाक किस पृष्ठ-भूमि में ग्रीर किस के बीच में हुईं ।

तो पहला प्वाइंट यह है कि अगर वह प्राइवेट टाक थी तो काहे के बारे में थी। वह टाक जो पबलिक एकाउंट्स कमेटी ने जो भारत सेयक समाज के विरुद्ध लिखा था, उस के बारे में थी, क्या वह प्राइवेट टाक हों सकती है। उन्होंने डिफेंस दिया कि यह प्राइवेट टाक है। क्या दस बारह ब्रादिमियों के बीच में जो टाक हो उसे प्राइ-वेट टाक कहा जा सकता है ? तीसरे श्राप देखें कि यह टाक पवलिक एकाउंट्स कमेटी के चेश्ररमैंग ग्रीर भारत सेवक समाज के चेश्ररमैंग ग्रीर भारत सेवक समाज के चेश्ररमैंग ग्रीर भारत सेवक समाज के चेश्ररमैंग के बीच में प्वलिक ग्रकाउंट्स कमेटी के बारे में लाबी में हुई। यह प्राइवेट टाक नहीं हो सकर्ता है। ग्रीर उस के दौरान जो उन्होंने एलीगेशन लगाए वे बड़े विचित्र हैं। पहला तो यह है कि

"You have killed the Bharat Sevak Samaj." ग्रीर दूसरा यह है कि :

"You are a Congressman."

यह तो पबलिक एकाउंटस कमेटी के चेयरमैन ग्रौर मेम्बरों पर इनडाइरेक्टली प्रेसर लाना है ग्रीर इसका ग्रर्थयह है कि ग्रगर कभी भी पबलिक एकाउंटस कमेटी होम मिनिस्टर के बिलाफ ग्रपनी रिपोर्ट में कुछ लिखे तो विचार के साथ लिखे । ऐभी स्थिति में वह संतुलित रिपोर्ट नहीं दे सकती । मेज पालियामटरी प्रेक्टिस म्रापके सामने है । उसमें दिया गया है ग्रगर कोई, जब पालियामेंट का कोई मेम्बर पार्लियामेंट म्राता हो सवाल पुछने के लिए, उस समय उस पर प्रेसर डाले तो वह कंटेप्ट ग्राफ पार्लियामेंट होता है । वह कह सकता है कि यह तो मेरी प्राइवेट टाक थी कि मैं ने मेम्बर से कहा कि ग्रगर तुम यह सवाल पुछोगे तो मैं तूमको डंडे मारूंगा या गालियां दंगा। मैं कहता है कि यह प्राइवेट टाक नहीं हो सकती ? मैं कहता हं कि मोरारका जी को साफ साफ कहना चाहिए कि दरग्रसल में उन्होंने क्या कहा था। उनको बतलाना चाहिए कि जो एलीगेशन कृपलानी जी ने लगाए हैं क्या वे ठीक हैं। यदि वे शब्द कहें गए तो यह ब्रीच म्राफ़ प्रीविलिज है। यह प्राइवेट टाक हो या पबलिक टाक हो, इसका सवाल नहीं है । सवाल यह है कि इस तरह के एलीगेशन क्या लाबी में किए गए या नहीं।

[श्री बड़े]

सवाल यह है कि बन्ना होम मिनिस्टर ने जो भारत सेवक समाज के चेयरमैन भी हैं पबलिक एकाउंट्स कमेटी के चेयरमैन से ये शब्द कहें या नहीं। मैं ग्रापको निवेदन करना चाहता हूं कि यह प्राइवेट टाक नहीं थो बिलक It is bringing pressure on the Members and Chairman of the Public Accounts Committee not to do their duty.

श्रीभगवत झा ग्राजाद : महोदय. मैं यह बात स्पष्ट कर देना चाहता हं कि इस तरफ जो हम सदन के मेम्बर हैं, वह सदन के विशेशाधिकार के प्रक्त पर उतने हो मजबूत हैं जितने कि उस तरफ के सदस्य । हम समझते हैं कि सदन में यद्यपि विभिन्न पार्टियां हैं, मगर फिर भी सदन की मानहानि होती है या सदन के किसी भी ग्रिब-कार का हनन होता है, तो वह हम सभों का हनन हो ता है। हम इस बात को मानते हैं और मानतीय सदस्य इस बात को माने कि हम स्पष्ट रूप से इस बात को जानते हैं। ग्रगर ग्राज सामने यह प्रश्न ग्रा जाता कि जिन बातों का उल्लेख माननीय क्रपलानी जी ने किया है वे बातें कही गयी हैं, तो निश्चय ही यह एक मानहानि का प्रश्न उठता । लेकिन ग्रभी तक सदन के सामने इस बात का पष्टी-करण नहीं किया गया है कि वे बातें कही गयीं। ग्रगर कही गयीं हैं तो मैं ग्रापके सामने एक बात रखना चाहता हं । हम कांग्रेस पार्टी के सदस्य ही नहीं ग्रन्य पार्टियों के सदस्य भी लाबी में ऐसी वातें बोलते हैं जिनको वे सदन में स्पष्ट रूप से नहीं कह सकते । ग्रापने कुछ दिन पूर्व यह रूलिंग दिया था कि लाबी भी सदन का ही हिस्सा है।

श्रगर मेज पार्लियामेंटरी प्रक्टिस को रेफर किया जाए, जैसा कि मैं कर सकता हूं तो उसमें एक उदाहरण है कि श्राज से ढ़ाई सौ वर्ष पूर्व हाउस श्राफ़ कामन्स के स्पोकर ने यह कहा था कि लाबी सदन का एक हिस्सा है। उसका स्पष्ट रेफरेन्स यह है कि जब कि माननीय सदस्य ने दूसरे माननीय सदस्य पर तलवार खींच ली थी उस समय यह कहा गया था। अगर वह प्रश्न उठे तो वैसा रूलिंग यहां भी उचित होगा जैसा कि वहां था। अगर आप इस बात को मान्यता देंगे तो निश्चय ही आप दें, लेकिन इसका परिणाम यह होगा कि जो बात न केवल कांग्रेस पार्टी के सदस्य बिल्क अन्य दल के सदस्य भी लावी में बोलेंग उन के सम्बन्ध में आपका ध्यान आकर्षित किया जाएगा और उनको आंपको मानना होगा कि विशेषाधिकार के प्रश्न के अन्तगंत आती हैं।

मैं ग्राप्काध्यान एक बात की ग्रोर ग्रा-कर्षित करूं कि इस सदन के 500 सदस्यों को जो भ्रधिकार प्राप्त हैं, वह जनता को पष्ठ-भिम में प्राप्त हैं। लेकिन जो बातें लाबी में कही जायेंगीं, ग्रगर उनको भी यहा ग्रापके सामने लाया जायगा ग्रीर यह सदत उन पर विशेशधिकार का प्रयोग करेगा तो इस बात की प्रतिकिया बहत बुरी होगी स्रीर इस देश के लोग यह समझेगे कि जो बातें हम प्राइवेट रूप में लाबी में करते हैं उन पर भी यहां वि-शेषाधिकार का प्रश्न उठाया जाता है । मैं समझता हं कि इस सदन के लिये यह परम्परा कायम करना गलत होगा । इसलिए मैं कहना चाहता हं कि एक तो इस सदन के सामने ऐसी कोई बात का पृष्टीकरण नहीं है कि जिस पर हम विशेषाधिकार का प्रश्न उठा सकते हैं। नन्दा जी ने यह कहा कि उनकी कुछ बातें पबलिक एकाउंट्स कमेटो के चेयरमैन से हुई ग्रौर चेयरमैन ने इस बात को पूष्टी की है। हमको यह बात नहीं भलनो चाहिए कि ये दोनों कांग्रेस पार्टी के सदस्य हैं ऋौर वे व्यक्तिगत रूप में भी ग्रापस में बात कर सकते हैं। हम सदन में सरकार का मजबती से समर्थं न करते हैं लेकिन ग्रगर हम ग्रपनी सरकार का लाबी में किसी रूप में विरोध करते हैं स्रौर स्रगर उसका स्रसर यहां पर सदन में होता है तो इसका नतीजा यह होगा कि इसके बाद हम लाबी में कोई भी बात नहीं कर सकते हैं। ग्रगर ग्राप यह परम्परा रखना चाहते हैं तो ग्राज से रख सकते हैं। लेकिन इसका परिणाम यह होगा कि न केवल कांग्रेस के सदस्य बल्कि कम्युनिस्ट पार्टी के सदस्य, स्वतंत्र पार्टी के सदस्य या किसी ग्रन्य पार्टी के सःस्य लाबी में कोई बात नहीं वोल सकेंगे ग्रीर कोई प्राइवेट बात नहीं कर सकेंगे। (इंटर्फाज़) वे चिल्ला कर मुझे चुग नहीं करा सकते। उनके पास ही ग्रक्ल का ठेका नहीं है, हमारे पास भी ग्रक्ल है।

मेरा निवेदन है कि इस में कोई विशेषा-धिकार का प्रश्न नहीं है । हम को कांग्रेस सदस्य होने केनाते यह स्वतन्त्रता है कि हम श्री मोरारका जी से कांग्रेस सदस्य के नाते, पबलिक एकाउटस कमेटी के चेयरमैन के रूप में नहीं. बात कर सकते हैं स्रौर उस पर कोई विशेषाधिकार का प्रश्न नहीं उठाया जा सकता। (इंटरव्रांज) चिल्लायेंग ग्रगर ग्राप तो म्राप के सामने बारहों उदाहरण रखंगा। मैं अपने सामने उदाहरण रख कर बोल रहा हं। मैं यह कहना चाहता हं कि मैं कांग्रेस पार्टी का एक सदस्य होने के नाते यह अधिकार रखता हं कि मैं श्री गहा से एस्टीमेटस कमेटी के चेयरमन के रूप में नहीं, लेकिन एक कांग्रेस सदस्य के रूप में बात कर सकता हं. मैं श्री मोरारका जी से पबलिक एकाउट्स कमेटी के चेयरमैन के रूप में नहीं लेकिन कांग्रेस सदस्य के रूप में बात कर सकता हं, श्रौर इस में कोई विशेषाधिकार का प्रश्न नहीं है ।

इसलिये मेरा निवेदन है कि इस प्रश्न पर कोई विचार नहीं होना चाहिए ।

Shrimati Renu Chakravartty (Barrackpore): I have already appealed to you last time that as far as the lobbies of the House are concerned we say many things there which we do not want to become part of the proceedings of this House. About this I am very clear, because, if once we start

this convention, it will lead to many bad things. But, at the same time, we have to see to one particular thing, and that is, after all, who were the people who were concerned with One was the Home Minister and the other was the Chairman of the Public Accounts Committee. The Public Accounts Committee is one of the most important committees of this House. I am not one with Shri Ranga when he says that it is our Committee: it is our Committee in the sense that it is a Committee of the House. But we have always held that the ruling party has kept the post of Chairman of the Public Accounts Committee a close preserve of the ruling party, that is, the Congress party. This has been going on consistently. And therefore we look upon Shri Morarka, a Congress Member, as a Member who has been elected to that Committee because they are in a majority becomes Chairman of that Committee, he is nominated by the Speaker to be the Chairman of that Committee. But to this point, I do not agree, namely, because Shri Morarka becomes Chairman of the Public Committee he ceases to be a Congress man. He is a Congress Member in the the sense that he is not in the Opposition. But I do feel that it is deplorable that Shri Nanda as a Minister should have said anything to Shri Morarka which might be interpreted as bringing some pressure upon him about some report which Shri Morarka might have made.

Now, if Shri Nanda had not been a Minister, wielding the immense authority of Home Minister, it would not have, been considered a matter of privilege. The letter which has been written is in clear terms: that he did not mean to bring pressure, he did not mean to threaten. If that is so, I am prepared to accept it, because we have always in the past accepted the apology. Otherwise, it is essentially a matter of privilege. But we do not accept the position, namely, that a Minister can bring pressure in anyway, even in private conversation, upon any Member of this House whe-

Privilege

[Shrimati Renu Chakravartty] ther he is Chairman of the Accounts Committee or of any other Committee.

Several hon. Members rose-

Mr. Speaker: I do not think there is need to listen to all the hon. Members now.

Shri Ranga: It was Shri Nanda who helped to cut short the debate by offering the apology.

Mr. Speaker: I shall allow minute each for the other hon, Members. Shri Kapur Singh.

Shri Kapur Singh (Ludhiana): Mr. Speaker, Sir, after listening to all that has been said in this House, ...

श्री प्रकाशवीर शास्त्री (बिजनौर) : ग्रध्यक्ष महोदय, मैं प्वाइंट ग्राफ ग्रार्डर उठाना चाहता हं। पूर्व इस के कि आप कोई निश्चय लें या सदन इस पर कोई निश्चय ले. ग्राचार्य कपलानी ने जो शब्द कहे हैं. ग्र.र जिन शब्दों को श्री रामसेवक यादव ने दहराया है कि यह रिपोर्ट ग्राने से भारत सेवक समाज मर गया या कांग्रेस को इतना नकसान पहुंचेगा नन्दाजी के यह शब्द यादव जो ने कहे हैं कृपलानी जी भी यह कहते हैं---श्रौर दूसरे भी कहते हैं लेकिन जिन्होंने कहा ग्रौर जिन को कहा उन की ग्रोर से यह नहीं बतलाया गया कि वे शब्द क्या थे। पहले तो हम यह चाहते हैं कि नन्दा जी यह बतलायें कि उन्हों ने क्या शब्द कहे या फिर म्रारका जी कहें कि उन्हों ने क्या शब्द सुने। बजाय इस के कि कहीं ग्रौर से शब्द कहे जायें उन से ही पहले वे शब्द पुछ लिये जायें ख्रौर उस के बाद यदि निर्णय कुछ किया जायगा तो ज्यादा ग्रच्छा रहेगा।

श्रध्यक्ष महोदय : शास्त्री जी को याद होाग कि ज्योंही यह बात छिडी, रामसेवक यादव ने इस को मुव किया, उसी वक्त प्बाइंट ग्राफ ग्रार्डर ग्राया था कि वह क्या प्राइवेट कनवरसेशन था ? प्राइवेट बातचीत उस को ग्रगर मैं होल्ड करता हं तो उस में फिर मैं शायद न जा सक्गा । स्रगर कोई मैम्बर लाबी में जा कर ग्रापस में प्राइवेट कनवरसेशन करते हैं ग्रौर उस को ग्रगर कोई तीसरा ब्रादमी मेरे नोटिस में लाता है ब्रौर मैं उस की तहकीकात करना शरू कर दंती मेरे लिए मश्किल हो जाएगा । देखना यह चाहिये कि वह कैसा कनवरसेशन है, प्राइवेट कनवरसेशन है या नहीं । ग्रगर वह प्राइवेट कनवरसेशन है तो मेरा रुख दूसरा होगा लेकिन ग्रगर वह प्राइवेट कनवरसेशन नहीं है तो उस हालत में मेरा रुख मस्तलिफ होगा। मैं ने उन से पूछा कि स्राया वह उन का प्राइवेट कनवरसेशन का तो नन्दा साहब ने लिख कर दिया ग्रौर साफ कहा कि वह मेरा प्राइवेट कनवरसेशन था ग्रौर मुरारका जी ने भी कहा कि वह हमारा प्राइवेट कनवरसेशन था। यही प्वाइंट मेरे सामने है जो कि मिञ्खाडिलकर ने उठाया था ।

थी प्रकाशवीर शास्त्री : मैं ग्रपनी बात शायद स्पष्ट नहीं कर सका . . . (इंटरप्रांस)

Mr. Speaker: Not so many people at a time.

श्री प्रकाशबीर शास्त्री : ग्रध्यक्ष महोदय, मेरा ग्रभिप्राय यह थाकि गृहमंत्रीने जो ग्राप को एक पत्र लिखा है ग्रौर जिस पत्र में उन्हों ने खेद प्रकट किया है, मैं जानना चाहता हं कि वह क्या बात है कि जिस के ऊपर गृह मंत्री जैसे जिम्मेदार पद पर रहने वाले आदमी को खेद प्रकट करना पड़ा? वह भ्राखिर क्या बात है ?

पुनर्वात मंत्री (श्री त्यागी) : मेरा एक प्वाएंट ग्राफ ग्रार्डर है। मैं भी पबलिक एकाउन्टस कमेटी का चेयरमैन रह चका हं। मैं ग्राप से इत्तिफाक करता हं कि पबलिक कमेटी के चेयरमैन का जो

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फंक्शन है उस के अन्दर कोई आदमी किसी किस्म का कोई दखल नहीं दे सकता । लाबी के लि रे ग्राप ने ग्रभी ऐलान कर दिया है कि उस के प्रीविलेज भी वही हैं। यह सही है लेकिन मैं एक बात ग्रर्ज करूंगा ग्राप की रूलिंग के बास्ते ग्रीर मैं चाहंगा कि इस को ग्रायन्दा के लिए साफ कर दिया जाय कि अगर कोई चेग्ररमैन पबलिक एकाउन्टस कमेटी का, स्पीकर का या डिप्टी स्पीकर का कंटैम्प्ट होता है तो क्या डिप्टी स्पीकर वगैरह की रिपोर्ट पर ऐक्शन लेंगे या किसी दूसरे ब्रादमी ने वह बात सनी हो तो उस के ऊपर लोंगे? मेरा बह ग्रर्ज करना है कि जब तक उन दोनों पार्टियों में से कोई व्यक्ति ग्राप के सामने नहीं लाता मामले को उस बक्त तक दूसरे की सूनी हुई बात पर कोई ऐक्शन हाउस न ले . . . (इट्टबंस) ।

म्रध्यक्ष महोदय : ग्रार्डर, ग्रार्डर मैम्बर्स लोग बोलने बाले का ख्याल तो सुनें।

श्री स्वागी: मैं ने भी सब को सूना है ग्रौर मैं चाहंगा कि मझे भी ग्रपनी बात मूना लेने दी जाय ।

कल को ग्राचार्य कुपलानी हमारे चीफ मिनिस्टर यु० पी० से बातचीत करते हैं सेन्ट्रल हाल में ग्रौर मैं उस को ग्रोवरहियर कर लंग्रार ग्राप को मैं उस की रिपोर्ट कर दंती क्या बह बात ऐक्शन के काबिल हो जायंगी ? इसलिए मेरा कहना यह है कि जब एक पार्टी के दो मेम्बर्स ग्रापस में इंटीमेट टौंक करते हैं ग्रीर उन की उस इंटीमेट टोक को दूसरी बार्टी बाला कोई दूसरा मेम्बर ग्रोबरहिबर कर लेता है तो एक तो उन की ग्रापस की इस तरह की निजी बातचीत को सुनना नामुनासिब है और अगर सुन भी भी ले तो उस पर नोटिस नहीं लेना चाहिए। ईब्स डुं:पिंग वाली जैसी कोई चीज को बढ़ाबा नहीं देना चाहिए ।

Mr. Speaker: Shri Kripalanı wanted to say semething.

Shri J. B. Kripalani (Amroha): I only wanted to say that before you take any decision you will be pleased to call upon me to explain my post-

Shri Harish Chandra Mathur: Ĭ think the whole day will be taken up by this, if it goes on like this.

डा॰ राम मनोहर लोहिया (फर्व्हाबाद) : ग्रध्यक्ष महोदय

श्रध्यक्ष महोदय : मैं सब मेम्बर साहबान से दरख्वास्त करूंगा कि वे इस को मख्तसर करें ताकि यह किसी टाइम में खत्म हो सके। इस तरीके से इस पर कब तक बातचीत करते रहेंगे ?

डा॰राम मनोहर लोहिया: मैं गैर जरूरी एक शब्द भी नहीं बोलता हूं। यहां निजी ग्रीर सार्वजनिक बातचीत के बातचीत फर्क का सवाल नहीं करना चार ए । फर्क असल में यहां करना चाहिए कारगः धः की में ग्रीर बेकार धमकी में। ग्रगश मान लीजिए कृपलानी जी या मरारका जी शास्त्री जी के धमकी देते हैं तो वह बेकार धमकी है लेकिन ग्रगर नन्दा जी मुरारका जी को धमकी देते हैं तो वह कारगर धमकी है। हमेशा यह फर्क करना चाहिए कि कोई धमकी ऐसी दो गई है वानहीं जिस का कि ग्रसर पड सकता है या ग्रागे चल कर उस का कोई नतीजा निकल सकता है या नहीं। इसलिये मैं श्री खाडिलकर ग्रौर ग्राजाद जी से यह ग्रर्ज करूंगा. मेरा जैसा ग्रादमी मान लो कभी कहीं कोई बात कहता है तो वह एक शक्तिहीन ग्रादमी की बात है। चाहे बह यथार्थ बात हो लेकिन बह शक्तिहीन की बात है। जब नन्दा जी कोई बात कहते हैं तो बह चाहे जितनी गैर जरूरी, बेमतलब भ्रौर भ्रयवार्थ बात कहते हैं लेकिन उस के पीछे ताकत है। मैं ने इसीलिए गह मंत्री को, प्रधान मंत्री को, हमेशा सब लोगों को कहा है कि इस सदन में जब कभी वह बोला करें तो इस बात को याद रक्खों कि उन के हाथ में दंड है, डंडा जिस को कि ग्राप कह सकते हैं

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वह डंडा उन के पास है । उन के पास प्रचुर धन है और दोनों का सवाल आज यहां जो प्रश्न उठा है उस में ग्रा गया है। जिस के हाथ में डंडा है उस की जीभ ग्रौर उस का मन बडा संयमी होना चाहिए । ग्रगर वह संयमी नहीं होते तो डंडे का बडा जबरदस्त नकसान हो जाया करता है। यह तो पहली बात है जो कि मझे नन्दा साहब से कहनी है। इसलिये जो उन्हों ने माफी मांगी है ग्रगर वह माफी कारगर होनी है तो सिर्फ एक तरह से हो सकती है. यह नहीं कि किस के दिमाग पर क्या ग्रसर पड़ा तो मैं माफी मांगता हुं । उन्हें यह साफ कहना चाहिये कि मुझ से जो काम हम्रा वह बरा था ग्रौर मैं उस के लिये माफी मांगता हं। भ्रगर मैं उन की जगह होता तो ऐसा ही करता। लेकिन मेरा कहना यहां क्या मानेंगे (इंटरप्रांस) जब गांधी जी जिंदा थे तब मेरा कहना मानते थे । न सिर्फ यह कि वह माफी मांगे उन्हें इस तरह से हंसना नहीं चाहिए बल्कि जरा गम्भीर हो कर मेरी बात सनें। वे ग्रपना मन ऐसा बनायें ग्रागे के लिये ग्रौर हमेशा ग्रपनी जीभ ग्रौर मन पर संयम रक्खें। बातचीत जो हो रही हो चाहे वह निजी हो या सार्वजनिक, यह निजी ग्रौर सार्वजनिक का कोई फर्क नहीं है।

ग्रब इसी के साथ साथ एक दूसरा सवाल यह उठा दिया जाता है कि ग्राज हिन्दुस्तान में एक तरफ डंडे का प्रयोग हो रहा है श्रीर दूसरी तरफ धन का ग्रौर ग्रगर ग्रच्छे कामों में बुरे धन का इस्तेमाल हो रहा है तो उस के बारे में कुछ सोच विचार करना चाहिए । सारी कबीना को इस पर सोच विचार करना चाहिए । लोग राज्य के ग्रौर सार्वजनिक धन को न केवल ग्रपने निजी ग्रौर कुटुम्य के काम में लगाया करते हैं, बल्कि उस के द्वारा वे ग्रपने दल को भी मजबूत बनाया करते हैं । इस को शायद नन्दा जी पाप नहीं समझते हैं । पहले वह इस को पाप समझना शुरू करें—यह समझना शुरू करें कि राज्य के धन को

प्रपने दल के काम में लगाना पाप है। शास्त्री जी भी यह समझना शुरू करें। जब तक ये लोग ऐसा नहीं समझेंगे, तब तक कोई सुधार नहीं होने वाला है। इस लिए मैं श्राप से अर्ज करता हूं कि इस पर श्राप को विचार करना चाहिए।

Shri Kapur Singh: The matter has now crystallised into one proposition and one corollary. It is not disputed that what has passed between Home Minister and the Chairman of the Public Accounts Committee volves a matter of privilege. It has been sought to be argued that it is not a matter of privilege, because it happened in the lobby or because it constituted private conversation. wish to say that this is a fallacious The essence of a breach argument. of privilege is that there has an attempt at subversion or erosion of free exercise of parliamentary right or parliamentary duties. In that sense, there has been a clear breach of the privilege here.

The corollary which follows it is the one which was pointed out by my leader, Shri Ranga and my colleague, Shrimati Renu Chakravartty, namely, that this case now raises a question freshly as to whether or not the practice which is prevalent in UK and USA of invariably having a member of the opposition as the Chairman of the PAC should not be taken into consideration, particularly view of the corroborative readiness with which Mr. Morarka has stood up in this House to support our Home Minister.

I shall conclude by saying that in view of the tone of the letter of the Home Minister, the House in its magnanimity might now pass over this matter.

Shri Shivaji Rao S. Deshmukh (Parbhani): Every time hon. members of the opposition have stressed the point that it is a matter of privilege, though it may be private or personal

They have laid stress on this fact that because the Chairman of the PAC happens to be a member of the ruling party, he is more likely to be pressurised by any minister. they forget this basic fact that if a person is to be pressurised or bullied, it can be done even if he is a member of the opposition. That he is a member of the opposition cannot be treated as fool-proof guarantee that a person is no liable to be builied or pressurised. Where the question privilege or pressurisation comes in. there is also the question whether the nature of the talk was personal private. For instance, if I address you, Mr. Speaker, as "Sardarji" on floor of the House, it is a breach privilege. But if I do so in your chamber, it becomes a matter of personal respect.

Now if two Congress members talk and the subject-matter is an organisational matter-because even ing to the words of the hon. member, the Home Minister is alleged to have said what is sought to be done likely to have organisational effect. How can it be treated as an attempt to bully or pressurise the Chairman of the PAC, when the first sentence of the conversation is that this private talk? That has been admitted by the Chairman of the PAC himself. If at all there has been an attempt to say that certain things which are alleged to have been said are sought to be removed from the purview of House under the pretext that they are a matter of personal conversation, the matter boils down to this that anything that happens in the official chamber or official room of the PAC only can be public talk and anything that is said outside is private conversation.

श्री मौर्य (ग्रलीगढ़) : ग्रध्यक्ष महोदय, एक क्षण मुझे भी दिया जाये। मैं कितनी दफा उठा हुं। मैं एक शब्द से ज्यादा नहीं कहंगा ।

म्राध्यक्ष महोदय : कहिए ।

श्री मौर्य: कोई भी वार्तालाप गृह मंत्री ग्रौर लोक लेखा समिति के ग्रध्यक्ष के बीच में हो, चाहे वह व्यक्तिगत रूप में हो ग्रौर चाहे कैसाही हो, यदि उस के कारण सत्य दबता है ग्रौर ग्रसत्य उभरता है, तो प्रिविलेज मोशन लाना उचित हो जाता है।

Shri J. B. Kripalani: Sir, I raised this from the point of view of the dignity of a committee of the House and also from the point of view that this does reflect upon what the Congressmen are engaged in and there may be some self-analysis, Mr. Nanda as many of them, is an old friend. I have nothing personal against them. But I thought it my duty to give expression to the resentment that I felt at what I considered to be a bullying tactic from a person who was in great authority. As Dr. Lohia has any ordinary talk by ordinary people in the lobby will have no significance. When a man in authority talks to a young man who has been placed in charge of a parliamentary committee. I think that position ought to have been respected $\mathbf{b}_{\mathbf{y}}$ the minister.

As for its being private conversation, you are a great lawyer and you have been judge of a High Suppose there had been some defamatory statements made. Would they have been considered private if 8 or 10 people were standing there? Nanda afterwards may have told Mr. Morarka that what he was was private. But that does not take away the fact that it was not private in fact, in actuality. Our words do not change actually at all. If actuality was that 8 or 10 people were standing there and yet it was a private conversation, did I eavesdropped? Was it a closed room that I eavesdroopped? This is fundamental. must know, what is the dictionary meaning of the word 'private'? The place was not private; the conversa-tion was not private. It was heard by many.

I can tell you that I have tried to modify the expressions. The expressions were much stronger. If

[Shri J. B. Kripalani]

with two friends would come out what one said and the other heard, the whole question will be solved. I do not understand how the plea of privacy can work here. (Interruption).

Re: Question of

I am very sorry that everytime people come to argue, they bring in the name of my wife, I have already said, this is no buffoonery. We are out on serious business and to bring in the name of my wife every now and then.

Shri Tyagi: I had mentioned the Chief Minister of UP, not his wife.

Shri J. B. Kripalani: I am really surprised at the shamelessness of the man who says like that: "I am talking of the Chief Minister and not your wife". There is a limit to impudence also. There is a limit to buffoonery also.

Mr. Speaker: I would ask the hon. revered Member to address the Chair.

Shri J. B. Kripalani: Mr. Speaker, Sir, I am speaking very softly and smoothly, but I must give expression to my thought. Instead of admiring my magnanimity in allowing my wife to do what she likes, they always bring in my wife. And, they laugh. These people laugh. These Congressmen laugh. I am ashamed of them. If anybody thinks that there is greater friend of Congress than myself, then I say he is mistaken. have showed in hundred ways that I love the Congres; as much as none of these people do. But they do not even appreciate that. I say I am a truer Congressman than what they are. What are they talking? To whom are they talking?

Mr. Speaker: Has he finished?

डा० राम मनोहर लं.हिया : ग्राप तो इक्क करते हैं लेकिन माशक

श्रो जी० भ० कृपालानी : माणुक को क्या करें ?

They want to treat this serious matter as a matter of no importance. They want to brush it aside with levity, but I want it to be considered sericusly. and I appeal to Congressmen that they themselves should stand up not only for the dignity of the House but for the dignity of their party. There is a tradition behind that party. must not forget that it is said that the Congress fought for the independence of the country under Gandhiji's leadership. Let them live up to that tradition. I would have very glad if they did that. I have no ill-will against any of the Congressmen, least of all my colleague with whom I have worked in the past in Ahmedabad also. I hold him great regard. He would have done justice to himself, justice to his party, justice to this House, if he had un-reservedly withdrawn his words.

Privilege

The Minister of Law and Social Security (Shri A. K. Sen): Mr. Speaker, Sir, if I may say so with respect, we have travelled a good deal of ground which is not strictly relevant for the purpose of the present motion. If I may read out for the benefit of the House, with your permission, the language of the motion itself, to help us in understanding the scope of the discussion and your function in granting leave, the words are as follows:

"On 19-4-1965, Shri J. B. Kripalani, M.P., said in Lok Sabha that Shri G. L. Nanda had told the Chairman, P.A.C., that the P.A.C. Report relating to Bharat Sewak Samaj was prejudicial and that he was working against the interest of the Congress. above statement has been contradicted neither by Shri Nanda nor by Shri Morarka although both of them were present in the House when Shri Kripalani mentioned about this. Hence this statement of Shri Nanda is a serious breach of privilege of the House and its Committee."

It is founded on two grounds, that Shri Kripalani had made a statement in which he alleged that Shri Nanda had used the expression "prejudicial" in his conversation with Shri Morarka and that there was no contradiction on the floor of the House and therefore this allegation may be taken as proved, and being taken as proved it amounts immediately to a breach of privilege of the House. This is the foundation on which the present motion is sought to be sustained.

My answer to that would be that when that allegation was made without a motion and you did not allow discussion on that there was no duty east on either Shri Morarka or 3hri Nanda to contradict that statenent.

An hon. Member: What was the :tatement?

Shri A. K. Sen: May I crave leave of the hon. Members to make submission and then I shall be very happy to answer whatever queries there are (Interruption). I find that Shri Ranga, as usual, is not willing to extend me the courtesy which he has been receiving himself from us.

Shri Hari Vishnu Kamath: Just recovering from a heat-stroke; he must take it coolly.

Shri A. K. Sen: As I said, there is no duty cast on either Shri Nanda or Shri Morarka to contradict those allegations.

Dr. M. S. Aney (Nagpur): I am

Shri A. K. Sen: Then, Sir, the matter comes up by way of a motion, Shri Nanda has stated in his . . .

Shri J. B. Kripalani: Will he testify to the truth?

Shri Hari Vishnu Kamath: What is truth?

Shri A. K. Sen: Shri Nanda has stated in his letter to you that it was purely a private conversation in which he was engaged with Shri Morarka and, in my submission, Shri Morarka has supported that statement.

Shri J. B. Kripalani: No.

Shri A. K. Sen: There is only one species of private communication which has been made the subject matter of a motion of privilege in the House of Commons, though there has been no incident in our House, to my knowledge, and that is where a communication was held to amount to intimidation and coercion designed to restrain a member from performing his parliamentary duty. It is only that species which can be made support a motion of privilege, otherwise it will be a dangerous precedent, in my submission, and I support Shri Khadilkar's point of order very strongly, that it will be throwing open a very dangerous floodgate if we allow all private conversations to be brought on the floor of the House and be made to sustain a motion for privilege. In our own experience have seen judges in private conversations being called "fool" (Interruption). I remember the casi of a very eminent judge.

Shri J. B. Kripalani: If it were a case of defamation . . .

Shri A. K, Sen: Even then privacy is different.

Shri J. B. Kripalani: It was not in private, it was in public.

Shri A. K. Sen: Now, Sir, the very first case he disposed of was a case in which has erstwhile senior ed and he lost that case. After case was finished he met him asked: "How did I do?" and the reply was: "You behaved like a bloody fool". If that matter was brought to court in support of a motion for contempt of the Judge, it would thrown out as ridiculous.

Shri Hari Vishnu Kamath: Where did he say that, in his ante-chamber or somewhere else?

Re: Question of

Shri A. K. Sen: In his private conversation.

Shri Hari Vishnu Kamath: At home.

Shri A. K. Sen: Once it is a question of fact whether it was a private conversation or not, once it is conceded and proved to your satisfaction that it was a private conversation, then the right of privacy comes in and can only allow a motion of privilege to succeed if it is proved by the man to whom the conversation was dressed, either the conversation or the communication, that it was designed to coerce him. There is such complaint (Interruption). my submission, there is no such complaint.

Shri J. B. Kripalani: Let him sav that only two of them were present.

Shri A. K. Sen: Therefore, here we are not to meet a case of coercion or intimidation with which Shri Yadav started. We are here only to with the motion as it is, and in my submission there is no ground disclosed whatsoever for granting leave to this motion.

Mr. Speaker: Now I must just give expression to my views.

Dr. M. S. Aney rose-

Shri Hari Vishnu Kamath: He is a senior parliamentarian. the oldest Member of the House.

Mr. Speaker: Many other hon. Members are also rising in their seats. So, with great respect to him, I hope he will excuse me.

The question arose the other day when Shri Kripalani informed the House-though he did not say that he was himself present it is presumed that he heard them himself-that the Home Minister had used certain words which could rightly cause in-

timidation to the Chairman of Public Accounts Committee. So far as this question is concerned, if any intimidation is caused, or is intended or is likely to be caused, to the Chairman of any parliamentary Committee certainly it is a breach of privilege.

Shri Ranga: But see the reply that we have got from the Minister. What is the effect of it?

Mr. Speaker: I could not follow

Now a breach of privilege issue can arise if in the view of the House something has happened inside the House. At that time, the House can of that episode or take cognisance breach of privilege. It can be by either a Member of the House himself or by a stranger who has been brought here for some purpose. If privilege breach is some of such committed by а in the view of the House, the House can take action straightway Breach of privilege might also happen by publication in press, or by use of words on a plateform or in a broadcast.

Shri Kapur Singh: By telephone also.

Mr. Speaker: I would not include telephone because the conversation by telephone is a private conservation. So, that cannot come under breach of privilege. It may be a broadcast or words uttered on the platform. Then if any Member brings to the notice of the House that a breach of privilege of any Member or of the House has taken place, the House should proceed to take action on that. Now, there is a third category, as has happened in the present case, of some conversation taking place in the lobbie-. The other day Shri Mukerjee. and today Shri Khadilkar Shri Azad and Shrimati Renu Chakravartty have pleaded that if the same rules which are applied to the House are applied to the conversation that takes place in the lobbies, there would be no freedom left for any Members there.

It has been said by Dr. Lohia, and repeated by Shri Kripalani that if the

talks take place between ordinary persons, that does not matter but if it is by people in authority then it should be taken in a different light.

have to answer whether First, I anything said in the lobbies can be the subject-matter of a breach of privilege. It is a fact that if anything is said which intimidates or coerces any Member from discharging duties, then it is a breach of privilege: even though it may be inside the lobbies, it is a breach of privilege; there is no doubt about it. One question was raised by Shri Khadilkar: if I give a ruling, if members go to the lobby and say that I have shown partiality, is that a breach of privilege? It has been held by President Patel that it is objectionable and it is a breach of privilege. I have it before me. It happened in the lobbies, But I am not taking that view. I am not restricting the freedom of speech of the members. They might do it. I would not take note of that.

Shri Hari Vishnu Kamath: sorry to interrupt and you will pardon me. Would you agree with 'May' who says that "misbehaviour in the lobbies, such as use of offensive expression or insulting words or threats. constitutes breach of privilege?"

Mr. Speaker: I have already said that if the language is intended or is likely to cause coercion or intimidation, or any offensive language is used, even if it is outside the House, in the lobby, certainly it is a breach of privilege, it comes under the discipline of the Speaker of this House, and this House can always take action against that. But the question boils down to this. Shri Nanda has said, as I have read now, that he wanted to convey it to a member of his own party, and it cannot be said that because he is the Chairman of a Committee, he is not a party member. Shrimati Renu Chakravartty has said that the moment he becomes a Chairman he ceases to be a member of the Congress. Yet, we have to function on party lines. There might 368 (Ai) LSD-5

some meetings held inside the Central Hall. There are some rooms where the parties also hold their meetings. If they sit down and crisicise each other, if some member overhears it and brings it up here, of course, that would not be a subject of breach of privilege.

Shri Hari Vishnu Kamath: You are talking of the Central Hall, Here it is the lobby which is part of the House.

Mr. Speaker: If they sit in the lobbies and talk and somebody overhears them and reports, that would not be a subject of breach of privilege.

Shri J. B. Kripalani: Does it mean that I over-heard, I was eavesdropping? Does it mean that?

Mr. Speaker: At least Shri Nanda did not invite others to that conversation and did not convey to others that he was intimidating or giving a threat to Shri Morarka. At least that was not his intention.

Shri J. B. Kripalani: He need not invite anybody to go to the Central Hall or the lobby.

Mr. Speaker: I am inclined to hold that if such an incident occurred in the lobby, then the person aggrieved is actually the one who has been intimidated or coerced, or against whom such language has been used.

Shri Ranga: You have already given the answer that he is a Congressman.

Mr. Speaker: If he brings a complaint then the House should take notice of it; not if it is brought by other Members who over-hear him or who happen to be present there at that time. I have to safeguard the freedom of the members to talk freely inside the lobbies. That must be reconciled with the breach of privilege that might be committed. Both things have to be taken together. In [Mr. Speaker]

view of what Shri Nanda has written, that he is sorry that such an impression has been created, the matter is closed and there is nothing more that is required to be done by me.

Shri Ranga: If he behaves like that....(Iinterruptions)

Mr. Speaker: Now this is over. We will take up Papers to be laid on the Table.

13.58 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act. 1951:—

- (i) The All India Services (Deathcum-Retirement Benefits) Amendment Rules, 1965, published in Notification No. GSR 527 dated the 3rd April, 1965.
- (ii) The All India Service_S (Discipline and Appeal) Amendment Rules, 1965, published in Notification No. GSR 528 dated the 3rd April, 1965.
- (iii) The All India Services (Death cum-Retirement Benefits) Second Amendment Rules, 1965, published in Notification No. GSR 529 dated the 3rd April, 1965. [Placed in Library. See No. LT-4223/65].

NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table a copy of the Indian Maize (Temporary use in Dextrose Manufacture) Amendment Order, 1965,

published in Notification No. GSR 589 dated the 12th April, 1965, under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4224/65].

13.58½ hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

SIXTY-FOURTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions.

13.582 hrs.

ESTIMATES COMMITTEE

SEVENTY-SEVNTH REPORT

Shri A. C. Guha (Barasat): 1 beg to present the Seventy-seventh Report of the Estimates Committee on the Ministry of Food and Agriculture (Department of Agriculture)—Central Rice Research Institute, Cuttack.

13.59 hrs.

RE: VIGILANCE COMMISSION REPORT

Shri Hari Vishnu Kamath (Hoshangabad): Sir, may I submit that the Report of the Central Vigilance Commission, which is functioning under the Ministry of Home Affairs, has not reached us? We are going to take up the Demands for Grants of the Home Ministry tomorrow. We should receive the Report before that.

Mr. Speaker: I will just look into it.

13.591 hrs.

DEMANDS FOR GRANTS*—contd.
MINISTRY OF INDUSTRY AND SUPPLY—contd

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Industry and Supply. Shri Achal Singh will continue his speech.

14 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

An hon. Member: What is the time left?

Mr. Deputy-Speaker: 2 hours and 20 minutes remain.

श्री ग्रचल सिंह (ग्रागरा) : उपाध्यक्ष महोदय, कल मैं उद्योग मंत्रालय के सम्बन्ध में ग्रपने विचार प्रकट कर रहा था । मैं ने यह बताया था कि पिछले 17 वर्ष में हमारे देश ने उद्योगों में काफी प्रगति की है ।

उद्योग दो हिस्सों में बंटा हुआ है, एक प्राइवेट सैक्टर के उद्योग और दूसरे पविलक श्रंडरटेकिंग । पविलक श्रंडरटेकिंग में करीब 70 उद्योग इस वक्त चल रहे हैं और इन में करीब 1600 करोड़ रुपया लगा हुआ है । लेकिन हमारे जो 70 पविलक श्रंडरटेकिंग्स हैं इन में से दस में तो कुछ फायदा हो रहा है बाकी साठ में नुकसान हो रहा है ।

14.01 hrs.

[Shrimati Sarojini Mahishi ih the Chair]

तो मैं मंत्री जी का घ्यान भ्राक्षित करूंगा कि हमें देखना चाहिए कि भ्राखिर को पबलिक सैक्टर में क्यों नुकसान होता है। एक तरफ प्राइवेट सैक्टर है जो काफी फायदे से काम करता है, उन को काफी फायदा है। वे इनकम टैक्स भ्रौर सेल्स टैक्स तथा ग्रन्य सारे टैक्स देते हैं, फिर भी उन को फायदा होता है, भीर हमारे पबलिक सेक्टर के उद्योगों में नुकसान होता है। तो मैं मंत्री जी का ध्यान इस ग्रोर ग्राकिंदत करूंगा कि इस तरफ ध्यान दें जिस से कि प्विलिक सैक्टर के उद्योगों में भी फायदा हो सके।

जिस कारखाने का इनचार्ज मैनेजर ईमानदार, ग्रनभवी, परिश्रमी ग्रौर मानवता वाला होगा वह उद्योग उन्नति करेगा ग्रौर लाभ प्राप्त करेगा । जिस कारखाने का इनचार्ज मैनेजर इन बातों से शन्य होगा वह उद्योग नकसान उठावेगा । मैं चाहंगा कि छोटे से छोटे मजदर से ले कर बड़े से बड़े ग्रधिकारी को ग्रपने कर्त्तव्यों का बोध कराया जाना चाहिए। यह राष्ट्र का काम तभी चल सकेगा जबकि प्रत्येक व्यक्ति यह समझे कि यह काम मेरा ग्रपना काम है। साथ ही साथ मेरा सुझाव है कि इन कारखानों में ब्याज देकर भ्रौर छीजन काट कर जो फायदा हो उस का पचास प्रतिशत कर्मचारियों को बांटा जाए, जिस से कर्मचारी भी यह समझें कि यह हमारा काम है ग्रौर इसे हम को ज्यादा सचाई, ईमानदारी भौर मेहनत से करना चाहिए ।

हमें यह भी देखना है कि पबलिक सैक्टर के मजदूरों और स्टाफ को प्रबन्ध में भागी-दार बनाया जाय । ऐसा होने से स्ट्राइक (Strike) ग्रादि नहीं होंगे और इन उद्योगों में फायदा होगा । तो मेरा मंत्री जी को सुझाव है कि जो लोग पबलिक सैक्टर के उद्योगों में काम करते हैं उन को समझाना चाहिए कि यह राष्ट्र उन्हीं का है, यह ग्रंडर-टेकिंग उन्हीं के हैं, और उन को उनमें ग्रच्छी तरह काम करना चाहिए । ऐसा होगा तो ज्यादा से ज्यादा फायदा होगा ।

श्री हुकम चन्द कछवःय (देवास) : सभापति महोदय, हाउस में कोरम नहीं है । (कोरम की घंटी बजायी गयी)

^{*}Moved with the recommendation of the President.

Mr. Chairman: Now there is quorum, he may go on.

भी भ्रचल सिंह : हमारे देश में स्माल स्केल इंडस्टी ने काफी प्रगति की है। हर स्टेट में इडस्टियल एस्टेटस भी खली हैं। उन में भी काफी तरक्की हुई है। लेकिन मैं भ्राप को बताना चाहता हं कि हमारे उत्तर प्रदेश में, जिसकी श्राबादी तमाम राज्यों से ज्यादा है, उद्योग के सम्बन्ध में कोई प्रगति नहीं हुई है। मैं श्राप को आंकड़े देकर बताना चाहता हं कि उत्तर प्रदेश इस मामले में कितना पिछड़ा हुआ है। केन्द्रीय सरकार ने पश्चिमी बंगाल में उद्योग पर 234 करोड रूपया लगाया है, उडीसा में 260 करोड रुपया लगाया है, मध्य प्रदेश में 317 करोड रुपया लगाया है, मद्रास में 123 करोड़ रुपया लगाया है, बिहार में 288 करोड रुपया लगाया है, जबकि उत्तर प्रदेश में केवल 9 करोड़ रुपया लगाया है। इससे **ग्राप ग्रनमान लगा सकते हैं कि उत्तर प्रदेश** की किस कदर उपेक्षा की गयी है। मैं मंत्री महोदय का ध्यान इस श्रोर दिलाना चाहंगा ताकि उत्तर प्रदेश में भी उद्योग की श्रवस्था सधरे ।

मंदो शब्द आगरे के बारे में भी कह देना चाहता हूं। श्रागरे में जूते का उद्योग है और चूड़ी—वैंगल्स का श्रीर ग्लास का उद्योग है। श्रीर इस के श्रलावा दरी श्रीर गलीचों का तथा ताज के माडल बनाने के उद्योग भी हैं। श्रीर इन के श्रतिरिक्त बहुत से छोटे छोटे उद्योग हैं। श्रागरे से रूस, पोलैंड स्विटजरलैंड श्रादि देशों को लाखों जोड़े जूते भेजे जा चुके हैं। लेकिन श्रभी हाल में हमारे वित्त मंत्री जी ने बड़े कार-खानों के माल पर जो एक्साइज ड्यूटी लगती यी वह हटा ली है, इससे छोटे यूनिट्स को बड़ा नुकसान होगा और वे काम नहीं कर सकेंगे। इसके अलावा एस ०टी ० सी ० डेढ़ सौ यूनिट्स का काम देता था लेकिन उसने भव यह तजवीज की है कि दो चार आदिमियों के ग्रुप को ही काम दिया जाय श्रौर बाकी लोग उन ग्रुपों को माल सप्लाई करें। यह काफी हानिकारक होगा श्रौर यह समाजवादी उद्देश्य के खिलाफ भी है। जितने यूनिट हैं सब को काम देना चाहिए। े ﷺ

श्री हुकम चन्द कछ्रथाय : सभापति महोदया, हाउस में कोरम नहीं है ।

(कोरम की घंटी वजायी गयी)

Mr. Chairman: The bell is being rung...Now there is quorum. The hon. Member may continue his speech.

श्री श्रवल सिंह: मैं मंत्री महोदय को बतलाना चाहता हूं कि यह एस॰ टी॰ सी॰ में जो ग्रुप सिस्टम इंट्रोड्यूस करने जा रहे हैं वह समाजवाद के वास्ते बहुत हानिकारक होगा। इसलिय मैं चाहूंगा कि वह ग्रुप सिस्टम इंट्रोड्यूस न किया जाये। छोटे-छोटे 150 सैक्टर्स हैं जोकि काम कर रहे हैं। मैं चाहूंगा कि जैसे पहले काम चल रहा था वैसे ही काम किया जाय

श्री हुकम चन्द कछवाय : सभापति महोदया, हाउस में इस समय कोरम नहीं है। Mr. Chairman: There is quorum.

श्री हुकम चन्द कछवाय : ग्राप गिन लीजिए, कोरम नहीं है ।

श्री हरि विष्णु कामत : जब माननीय सदस्य ने को म चैलेंज किया है तो गिनती करनी पड़ेगी ।

Mr. Chairman: The bell i_S being rung. There is no quorum. The House stands adjourned to meet again at 14.45 hrs.

The Lok Sabha then adjourned till a Quarter to Three of the clock.

The Lok Sabha re-assembled at Forty-seven Minutes Past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

Mr. Deputy-Speaker: Shri Achal Singh.

श्री श्रवल सिंह : उपाध्यक्ष महोदय, मैं जिक कर रहा था कि हमारे उत्त प्रदेश ने उद्योग के सम्बन्ध में कोई प्रशित हीं की है, जबिक वेस्ट बंगाल, महाराष्ट्र, मद्रास श्रीर पंजाब ने छोट उद्योगों में काफ़ी उन्नति की है । मैं मंत्री महोदय से यह निवदन करूंगा कि उन को उत्तर प्रदेश की तरफ़ ध्यान देना चाहिए ।

कुछ बरस पहले जब स्माल कार के बनाने का जिक हो रहाथा, तो कुछ फ़ैक्टरी ालों ने, जो छोटी मोटर बनाना चाहते थे. उ : की फ़ैक्टरी स्थापित करने के सम्बन्ध में ग्रागरा, भरतपुर ग्रौर धौलपुर को देखा था। उन का यह विचार था कि हम ग्रागरा में स्माल कार की फ़ैक्टी खोलें। ग्रागरा में तीन रेलवे के जोन मिलते हैं, तीन टेटस मिलती हैं। वहां पर लेबर ग्रौर जमीन काफ़ी है ग्रौर बिजली तथा पानी का भी इन्तजाम है। मैं मंत्री महोदय से यह निवेदन करूंगा कि जब स्माल कार बनाने का प्रश्न उठे, तो उस की फ़ैक्टरी स्थापित करने के लिए ग्रागरा का ध्यान रखा जाये । जैसाकि ग्राप जानते हैं, ग्रागरा एक इन्टरनेशनल सिटी है ग्रीर एक बहुत बड़ा शहर है।

एक माननीय सदस्य: ग्रागरा में नाज महल है।

श्री भवल सिंह : वहां पर बाहर से लाखों ग्रादमी ग्राते हैं। मैं चाहूंगा कि भविष्य में स्माल कार का जो कारखाना खुलने वाला है, वह ग्रागरा में खोलने की व्यवस्था की जाये। हमारे आगरा में सैकड़ों छोटे-छोटे उद्योग हैं और इंडस्ट्रियल एस्टेट भी हैं। लेकिन रामैटीरियल न मिलने की वजह से उन को काफ़ी असुविधा और परेशानी होती है। इसलिए उनको रा मैटीरियल उपल श्र करने का भी इन्तजाम किया जाये।

इसके साथ ही यह भी देखा गया है कि कुछ लोगों को जो रा मैटीरियल मिलता है, वे उस का दुरुपयोग करते हैं, ब्लैंक में बेचते हैं और जिस काम के लिए वह मिलता है, जिस चीज के मैनुफ़ैंक्चर के लिए वह मिलता है, उस के लिए उस ा मटीरियल को इस्तेमाल नहीं करते हैं। इसलिए इस बात की आवश्यकता है कि इस बारे में पूरी निगरानी रखी जाये कि जो रा मैटीरियल मिले, वह उसी निश्चित काम में लाया जाये, न कि ब्लैंक मार्केट में बेचा जाये। इस तरह से इंडस्ट्री को काफो प्रोत्साहन मिल सकता है।

इस वक्त हमारे देश में सीमेंट की बहुत मांग है, लेकिन चूंकि सीमेंट पर कंट्रोल है, इस वजह से सीमेंट की जिम बोरी का दाम आठ, साढ़े आठ रुपये है, वह पंद्रह मोलह रुपये में मिल रही है और लोगों की जरूरत पूरी नहीं हो रही है । मैं चाहूंगा कि सेंट्रल गवर्नमेंट इस ओर भ कदम बढ़ाये और सीमेंट का उत्पादन बढ़ाने के लिए कुछ कारखाने खोले । यह एक मानी हुई बात है कि जिस चीज पर कंट्रोल होता है, वह अंडर ग्राउंड हा जाती है और नापैंद हो जाती है । मैं सेंट्रल गवर्नमेंट और मिनस्टरों को हमेणा से कहता आया हूं कि वह कंट्रोल जैसी चीज को हटा दें और फी ट्रेड होने दें, जिस से लोगों को आसानी से सीमेंट मिल सके ।

श्री रामेश्वरानन्द (करनाल) : क्रंट्रोल हटाने से काम नहीं चलेगा, शरकार हटाने की बात करें।

श्री भागवत झाझाद (भागलपुर) : माननीय सदस्य श्रायें श्रीर सरकार बनायें।

श्री श्राचल सिंह हमारे यहां ताज माडल्ज, जरी, कारपेटस स्रौर एम्ब्रायडरी की इंडस्टीज हैं ग्रीर उन के छोटे छोटे कार-खाने चाल हैं । लेकिन जरूरत इस बात को है कि इन को सहायता और प्रोत्साहन दिया जाये । उद्योगों के प्रोत्साहन के लिए न माइश का होना भ्रत्यन्त भ्रावश्यक है। हम ने ग्रागरा में जिला इंडस्टियल एग्जिहिबिशन श्रीर डिविजनल इंडस्टियल एग्जिहिबिशन आयोजित की हैं. जिन को कई मंत्री महोदगों ने देखा है । वहां पर डिस्टिक्ट इंडस्टियल एग्जिहिबिशन में चालीस और डिविजनल इंडस्टियल एग्जिहिबिशन में 125 इंडस्टीज ऋाई थीं। इस के ऋतिरिक्त हम ने ऋागरा में ग्राल-इंडिया ग्राट एंड इंडस्टियल एग्जि-हिबिशन कायम की हुई है, जिस में हम यु० पी० ग्रौर बाकी हिन्दस्तान के उद्योगों को बलाते हैं। लो। उन को देखते हैं और फ़ायदा उटाते हैं ।

जैसाकि मैं ने ग्रमी कहा है, इंडस्ट्रीज के प्रोत्साहन के लिए प्रदर्शिनी का ग्रायोजन करना बहुत स्रावश्यक है। इसी तरह स्रमरीका ग्रार ग्रन्य देशों में हिन्दस्तान के उद्योगों की एरिजडिबिशन की गई, जिस की वजह से काफ़ी विकय हम्रा स्रीर काफ़ी प्रोत्साहन मिला। मैं मंत्री जी से कहंगा कि इंडस्ट्रीज को तएक्की के लिए एग्जिहिबिशन का ग्रायोजन करना बहुत जरूरी है। दिल्ली में भी कुछ साल पहले एक एग्जिहिबिशन हुई थी, जिस में देश और विदेश की काफ़ी इंडस्टीज ग्राई थीं ग्रीर लोगों ने उस से काफी फायदा उठाया था । लेकिन 1962 के बाद से इमर्जेन्ती के कारण हम ने एग्जि-हिबिशन का आयोजन करना बन्द कर दिया है। मैं मंत्री जी से निवेदन करूं गा कि वे एग्जिहिबिशन का श्रायोजन करें, जिस से इंडस्टियलिस्टस को ग्राधुनिक जानकारी प्राप्त करने का अवसर प्राप्त हो और इंडस्ट्रीज को प्रोक्साहन मिले।

इन शब्दों के साथ मैं इस मंत्रालय की मांगों का समर्थन करता हूं और आशा करता हूं कि मंत्री महादय यु० पी० और खास कर आगरा को, जो इंडस्ट्री में बैंकवर्ड हैं, पूरा प्रोत्साहन देंगे।

Shri P. K. Ghosh (Ranchi East): Mr. Deputy-Speaker, Sir, the industrial production has only gone up by 7 per cent during the period January to September 1964 over the corresponding period of the previous year. This is a very slow rate of growth, although it was envisaged that during the Third Five Year Plan period the industrial growth would be more than 10 per cent. And it is estimated that at the end of the Third Plan period we will not be able to reach the target which we have planned.

This slow growth is due to some gross mistakes, some gross defects in the planning of the Government.

Previously industrial licences were issued after a considerable length of time of their applications and there were a lot of formalities. Now, of course, with the recommendation of the Swaminathan Committee, the Government have streamlined the process to some extent. But I feel that more promptness and more streamlining of the processing of these applications for industrial licence is required.

It is found that if the target is fixed at one lakh tonnes for a particular commodity, licences are issued only to cover that quantity and in general practice it is found that some of the industries cannot reach the target and some cannot even start production at all. So, if we want to reach the target, we must issue licences double that capacity so that we can expect to reach the target. A more realistic approach is needed in issuing industrial licences.

It is estimated that by the beginning of the Fourth Plan there will be an unemployment of 12 million people in this country. It is only through inindustrialisation that this problem can be solved. Wnether it is in the public sector or in the private sector or with some foreign collaboration, it is immaterial! it matters very little. We want more industries to have more production and to have more employment.

Fortunately, after the new Finance Minister has taken over, he has created a suitable atmosphere for foreign investment in this country. I hope that gradually more and more foreign investors will be interested. This will ease to some extent the stringent foreign exchange position and also, better technical know-how will flow into this country.

Although the Government are taking some measures to encourage the small-scale industries. unfortunately due to red tape and due to formalities in the Government offices, these industries are not getting full encouragement or full help as is envisaged. It is not possible for the small-scale industries or cottage industries to run to the offices in Delhi, Calcutta or any capital towns of the Therefore, arrangements should be made to help these industries through blocks. One unit at least with one industrial inspector should be deputed in every block to look after, to encourage and to give technical help as well as financial help to these small and cottage industries.

Regarding the question of getting raw-materials, the small-scale industries do not get them in fair price and it is generally found that they have to buy raw materials in the black market while the big industries get them at the controlled price. Therefore, arrangements must be made to supply raw materials to small industries and cottage industries at a subsidised rate so that they can run their business in competition with the large industries.

We should lay maximum stress on the development of the cottage and small scale industries since they are labour intensive and need less of capital.

15 hrs.

Now I would like to come to our problem, namely, the Heavy Engineering Corporation, About one thousand persons consisting of engineers, technicians, overseers and work charged men are estimated to be retrenched from the Heavy Engineering Corporation. They are engaged in the township division. the year 1962 the Corporation decided to construct 6,000 houses per annum and at that time the Corporation was facing great difficulty in getting engineers. The recruitment was made till 1964. Since these employees had these proposals of the Corporation in view, they did not try to get employment elsewhere. Even if they tried, their applications were not forwarded. This was the position till 1963. Only in 1964 the Corporation decided to forward one application per year, and only recently they have made it very liberal and they are going to forward all the applications. With the change of management, the Corporation has decided to construct about 500 houses per annum upto 1970. That means that they are going to construct about 3,000 more houses. That is how there is a surplus of these engineers and they are going to be retrenched.

It is not possible for a large number of engineers especially when the Third Five Year Plan is coming to an end, to get employment elsewhere very quickly. I would. therefore. suggest that some arrangements should be made to employ as many engineers as possible in the project itself. There are some general type can be manworks which engineers. by civil ned can also be absorbed of them in the production side and about 25 per cent can be absorbed in maintenance works. I would also request the Minister of Heavy Engineering to see that instead of stretching the

[Shri P. K. Ghosh]

construction work till 1970 they should see that it is planned in such a way that within two years all the houses are constructed so that these people can be kept in the Corporation for the next two years after which I do not think they will grumble to go away since at the beginning of the Fourth Plan some more industries will come up and they will get easily employed there.

After taking all these measures, if all of these engineers cannot be absorbed in the Corporation itself, then I feel that it is the responsibility of the Ministry to arrange for their employment elsewhere. Lot of public sector undertakings are coming up—at least some are coming up. The Bokaro Steel Project is coming up very soon and they can easily be absorbed in this steel project. Their experience can be better utilised there.

It is estimated that there will be a shortage of about 8000 to 9000 engineers during the Fourth Plan....

Mr. Deputy-Speaker: The hon. Member should try to conclude now.

Shri P. K. Ghosh: I think I have taken only seven minutes so far.

Mr. Deputy-Speaker: No, he has taken 12 minutes already. His party is entitled to only 12 minutes, and he has taken that much time already.

Shri P. K. Ghosh: I think I have taken only about 7 to 8 minutes.

Mr. Deputy-Speaker: No, he has taken 12 minutes already. I have got the record here. Let the hon. Member conclude with the point that he was making.

Shri P. K. Ghosh: The Estimates Committee found out while examining the Directorate of Man-Power that there would be a shortage of about 8000 to 9000 engineers during the Fourth Plan. The Committee have observed:

"The Committee note with concern that there would be a sizable gap between demand and supply position of engineering personnel during the Fourth Plan."

When that is the position, it is really unfortunate that such a large number of engineers are being threatened with retrenchment. This shows the lack of proper co-ordination in planning the public sector undertakings. I feel that there should be a Central pool of engineers from where they can be posted to different public sector undertakings where engineers are needed. We cannot expect that the engineers employed in construction work should be employed only for about two years and after two years should be threatened with retrench-ment and they should wait for about six months or so before they could get a proper placement in some other undertaking. I would, therefore, strongly recommend that the Central pool of civil engineers must be created without delay. These experienced engineers could be better employed in other public sector projects. I do not know why the Ministry is not trying to create such a pool. appears that this is because they want to favour their friends and relations and that is why not forming this pool of engineers.

Mr. Deputy-Speaker: The hon. Member should conclude now.

Shri P. K. Ghosh: May I have five minutes more?

Mr. Deputy-Speaker: He should wind up his speech now. Otherwise he will be cutting into other Members' time.

Shri P. K. Ghosh: The Heavy Engineering Corporation is a very important undertaking, and since I am the representative from that area, I may be allowed to speak on that.

In this connection, I would like to refer to Justice Mukerjea's report on the fire which occurred at this corporation in Ranchi. He has referred to the existence of inefficiency, bickering, groupism and favouritism among the top officials of this undertaking, as a result of which they could not properly tackle labour problems and with have better relations and as such there was a great dissatisfaction among the labour class, which led to this fire. But I do not agree with Justice Mukeriea that it was the labour leaders who had a hand behind the fire. What I feel is that it is not the labour leaders but some foreign agents who might have had a hand behind it.

Mr. Deputy-Speaker: The hon. Member should conclude now. Shrimati Jayaben Shah.

Shri P. K. Ghosh: Please give me two minutes more.

Mr. Deputy-Speaker: I am sorry. I have already called the next speaker. Hon. Members must stick to the time allotted to them. Otherwise, they will be cutting into other people's time.

श्रीमती जयाबेन शाह (ग्रमरेली): उपाध्यक्ष महोदय, इस सदन में ग्राज इंडस्ट्री ग्रीर सप्लाई मिनिस्ट्री पर जो डिस्कणन हो रहा है उस में ज्यादातर तो यही कहा गया है कि इस मिनिस्ट्री का परफार्मेंस बहुत ग्रच्छा है। मेरा भी कहना है कि ग्राज कल जो काम हो रहा है इस सम्बन्ध में, ग्रीर इस से पहले भी जो हुग्रा है, वह बहुत ग्रच्छा हुग्रा है। इस वक्त मैं सब बातों के डिटेल में तो नहीं जा सकती, लेकिन फिर भी जो हमारी पालिसी है उस के सम्बन्ध में कुछ कहना चाहती हूं।

श्राज देश में बड़ी बड़ी इडस्ट्रीज लगाई जा रही हैं। यह नहीं है कि ऐसा नहोना चाहिये। हमारे यहां इंजीनिग्ररिंग कारखाने खुलने चाहियें, बड़े बड़े स्टील प्लैन्ट्स भी होने चाहियें, क्योंकि वह बेसिक इंडस्ट्रीज हैं। मेरा ऐसा कहना नहीं है कि सारी की सारी छोटी उंडस्ट्रीज लगाई जानी चाहिये, प्रगर देखा जाये तो वास्तव में इंडस्ट्री एक ऐसी चीज है जो कि हमारे देश का नक्शा बदल सकती है। वह देश का सुधार भी कर सकती है ग्रौर बिगाड़ भी सकती है। इसलिये हम को सोशल कंटैक्स्ट में देखना चाहिये। सोशल कंटैक्स्ट में ही इंडस्ट्री के काम को बढ़ाना चाहिये। इस सम्बन्ध में तीन चार प्वाइन्ट्स रखना चाहती हूं।

हमारा देश ज्यादातर ऐग्निकल्चरल देश है। फिर भी जो हमारे यहां बड़े बड़े ग्रीर छोटे छोटे शहर हैं वहां इंडस्ट्रीज ग्रारम्भ की जा रही हैं ग्रीर ऐसी कोशिश हो रही है कि हम इंडस्टियलाइजेशन की तरफ बढें। फिर भी यह देखने की चीज है कि उस का क्वान्टम क्या है। बड़े बड़े स्थानों में इंडस्टीज़ के लगाने से हमारे ऊपर यह इम्पैक्ट होता है। हमारा देश इंडस्ट्रियलाइज्ड बन गया है। श्रीर ग्राज कल जो पोलिटिकल, सोशल ग्रौर एकानमिक प्रवाह चल रहा है, मैं समझती हं कि उस से कोई खास फायदा देश को होने वाला नहीं है। इस वक्त मिनिस्टर साहब को या भ्रगर कहा जाये तो सारी की सारी पार्टी को, सोचना च।हिये अन्त में इस का क्या नतीजा निकलेगा । चार पांच सदस्यों ने खुले ग्राम एक बात कही है, स्रोर यह निश्चित हो चका है, कि इस से कंसेन्ट्रेशन स्राफ़ वेल्थ बढ़ा है। दूसरी बात यह है कि इंडस्टीज का जो इतना कंसेन्टेशन हम्रा है वह ज्यादातर शहरों में हम्रा है। इस कारण से वहां पर लेबरर्स का कंसेन्ट्रेशन हम्रा है स्रौर रोज उन को ले कर कोई दंगा फसाद हुन्ना करता है। हालांकि हमारे देश की स्राबादी की तूलना में उन की स्राबादी बहुत थोड़ी सी है लेकिन फिर भी यह मा नना पडेगा कि जब भी वह लोग चाहते हैं हमारे देश की सारी कार्रवाई को रोक सकते है। यह चीज बहुत ग्रच्छी नहीं हैं। ग्रगर डिफेंस

[श्रीमती जवाबेन शाह]

की दृष्टि से देखा जाये तो यह जो कंसेन्ट्रेशन हुआ है उतना रहना ठीक नहीं है। चौथी बात यह है कि बड़े बड़े शहरों में और मुख्य मुख्य जगहों में इंडस्ट्रीज के लगाने से वहां का सैनि-टेशन भी बहुत शोचनीय स्थिति में पहुंच गया है। जैसे बम्बई देखिये, कलकत्ता देखिये, जो भी बड़ बड़े शहर हैं वहां पर यही हालत है। मेरी प्रार्थना है कि इस पर फिर से विचार करना चाहिये। अगर हम इस तरह से ही चलते रहेंगे तो मेरा खयाल है कि आगे बहुत ज्यादा मुिकलें पैदा होने वाली हैं।

कहा जाता है कि जहां पर सोशल हैड हैं, एलेक्ट्रिसटी है, पानी है, वहीं पर इंडस्ट्रीज चलाई जाती हैं। यह बात सही है कि शुरू में यह बात जरूरी थी कि जहां पर ट्रांस्पोर्ट वगैरह की सूविधा हो, दूसरी सूविधायें हों वहां पर इंडस्ट्रीज लगाई जायें । लेकिन सत्तरह सालों के बाद ग्रब हम इस मौके पर ग्रा गये हैं जब कि हम को सोचना पड़ेगा कि हम देश में इंडस्ट्रीज का डिसेंट्लाइजेशन कैसे करें। इस के लिये जहां पर सोशल हैड़स न हों उन स्थानों को सब्सिडी दे कर, इंडस्ट्रीज को कुछ कंशैन्स दे कर, उद्योगों को बढाना चाहिये। ग्रब हम को तहसील तहसील में उन को ले जाना चाहिये। कुछ बड़ी इंडस्ट्रीज को छोड़ कर जो स्टील प्लान्ट्स वगैरह की हैं, छोटी छोटी इंडस्ट्रीज की छोटी छोटी युनिट्स हमें बनानी चाहियें । स्राज उद्योगों को एक जगह पर लगा कर कह दिया जाता है कि जहां पर रा मैटिरियल होता है वहां पर हम इंडस्ट्रीज़ को लगाते हैं। इस के साथ में यह बात भी सही है कि जब माल तैयार हो जाता है तब उस को ट्रांस्पोर्ट करना पड़ता है। चाहे हम रा मैटीरियल ट्रांस्पोर्ट करें या फिनिश्ड गुड्स ट्रांस्पोर्ट करें, इस से कोई फर्क पड़ने वाला नहीं है । लेकिन ग्राज इस से एक इम्बैलैंस पैदा हो रहा है। एकानामिक इम्बैलैस हो रहा है, पोलिटिकल इम्बैलैंस हों रहा है। इसलिये इस रुख को

बदलना जरूरी है श्रौर इस में कोई देरी नहीं होनी चाहिये।

इतना कहने के बाद हमारे देश में जो मोनोपोली इंडस्ट्रीज हैं-शीर कई इंडस्ट्रीज ऐसी हैं जिन की मोनोपोली हैं--उन के बारे में कहना चाहती हूं। इस सम्बन्ध में मैं यह मानने वाली नहीं हूं कि वह पब्लिक सैक्टर में हो या प्राइवेट सैक्टर में हों। ऐसी कोई बात नहीं है। जिस तरह से हमारा देश ग्रागे बढ़ सके उस तरह से हम को इसे करना है। फिर भी जिस क्षेत्र में मानापली जैसी हो गयी है उस क्षेत्र में पश्लिक सेक्टर को लाया जाए, वल्कि में तो चाहती हूं कि एसे क्षेत्र में कोग्रापरेटिव सेक्टर को लाया जाए । कहा जाता है कि कोग्रापरेटिब में ग्राज तक फायदा नहीं हुन्ना है। तो इस सम्बन्ध मेरा यह कहना है कि जब कोई नई बात बनती है, कोई नई बात चलती है तो पहले उसमें मुशिकल जरूर श्रायेंगी । जब शरू में हमारे यहां सगर इंडस्ट्री लगी, या टैक्सटाईल इंडस्टी लगी तो उसके सामने कठिनाइयां ग्रायीं। जब भी कोंई नई इंडस्ट्री लगती है तो सरकार को उसकी मदद करनी पड़ती है नहीं तो वह चल नहीं सकेगी । इसी तरह अगर आप कोआ-परेटिव सैंक्टर को बढ़ाना चाहते हैं तो उसको ग्राप को मदद करनी चाहिए । इस कामें में रिजर्व बैंक की तरफ से मुश्किल ग्राती है ग्रौर चारों तरफ से मुसीबतें ग्राती हैं ग्रौर इसको चलाने में मुश्किल होती है। इस तरह का तजरबा ज्यादातर मेम्बरों को होगा।

हमारा यह पक्का इरादा है कि पिटलक सैक्टर को बढ़ाना है, लेकिन अभी उसमें एफीसेंसी नहीं आयी है क्योंकि हमारा दिमाग वैसा नहीं बना है। मेरा कहना है कि हमको कोग्रापरेटिव से क्टर को बड़ी इंडस्ट्रीमें दाखिल करना चाहिए और उसके लिए सारी सु— विधाएं देनी चाहिये। इस बारे में मैं यह भी कहना चाहती हूं कि प्राइवेट वाले इधर उधर गड़बड़ भी कर सकते हैं, लेकिन को— आपरेटिव वाले ऐसा नहीं कर सकते हैं। फिर उनका आडिट भी होता है। लेकिन हमको यह मानना पड़ेगा कि इस काम में शुरू में कुछ कठिनाई पड़ेगी, और उसमें हमें उस की मदद करनी चाहिए।

श्रगर हम एम्पलायमेंट की दृष्टि से देखें तो हमको पता चलेगा कि देहातों में लोगों के पास पूरा काम नहीं है । इस कारण लोग शहरों में आते हैं जहां उद्योग हैं। इससे कितना नृकसान होता है । इसलिए हमको उद्योग को देहातों में ले जाना चाहिए । इस बात को सब सिद्धांत रूप में मानते हैं, लेकिन इस पर अमल नहीं होता है । इस काम में मुश्किल है, पर हमको यह रास्ता अपनाना पड़ेगा ।

हमारे देश में भ्राज सब से बडा उद्योग एग्रीकल्चरका है, इस बात को हमें नजर में रखें ग्रांर इसके साथ इंडस्टी को भी जोडना चाहिए । जिन देशों में जन संख्या का 15. 20 या 30 प्रति शत ही खेती म लगा है वहां उद्योग को बढ़ाया जाए तो कोई नुकसान नहीं, लेकिन यहां पर तो एग्रीकल्चर के साथ उद्योग को जोड़ना होगा । कोई कोई लोग एग्री-इंडस्ट्रीज की भी बात करते पर मेरा सुझाव है ि हमको बड़े उद्योगों के छोड़े छोड़े यनिट बना कर लोगों के पास ले जाने चाहिए । इस बारे में गांधी-वाद या सर्वोदय की कोई बात नहीं है । यह तो एक प्रेक्टिंग्ल रियलिटी है। अगर हम ऐसा नहीं कर सकेंगे तो हमें ग्रागे जाकर फंस जाएंगे ।

एक श्रीर बात मैं फरटीलाइजर श्रीर शिपिंग इंडस्ट्री के बारे में कहना चाहती हूँ। अगर हम को एग्रीकल्चर को बढ़ाना है श्रीर इसमें तरक की करनी हैं तो हमको इस के लिए ज्यादा से ज्यादा काम करना चाहिए। मैं कह सकती हूं कि हम फरटीलाइजर का कार्यक मर्पंच सालों में पूरा कर सकते हैं। इसमें बहुत ज्याद फारिन एक्सचेंज की जरूरत नहीं है। हमको पूरा को श्रारडिनेशन करना होगा श्रीर ऐसा करके हम जल्दी से जल्दी इस काम

को पूरा कर सकते हैं। श्रीर कोई चीज हमारे रास्ते में नहीं श्राने वाली है । इस कार्यक्रन को जल्दी से जल्दी पूरा करना चाहिए ।

दूसरी बात मैं शिपिंग के बारे में कहना चाहती हं।

जपाध्यक्ष महोदय : शिपिंग तो ट्रांसपोर्ट मिनिस्ट्री का विषय है । वह तो खत्म हो गया ।

श्रीमती जय। बेन शाह : मैं कहती हं कि अगर यह मंत्रालय भी ट्रांसपोर्ट को मदद करे तो वह काम जल्दी हो सकता है । अगर हम ऐसा करें तो हम दुनिया के देगों के मध्य आगे आ सकते हैं। मेरी प्रार्थना यह है कि इस बारे में मंत्री जी म्यान दें।

एक बात मेरी समझ में नहीं स्राती । जो अफ़ीका में नए नए देश स्वतंत्र हो रहे हैं उनमं जो भारतीय स्रोरिजन के लोग रहते हैं वे यहां स्रारहे हैं, उनके पास फारिन एक्स-चेंत्र भी है ग्रौर वे कोले बोरेशनसे ग्रांट ग्रपने भी कछ उद्योग कायम करना चाहते हैं। लेकिन उनको ्सके लिये सुविधा नहीं मिलती ग्रौर वे इधर उधर मारे मारे फिरते हैं, उनको पता नहीं चलता कि क्या करें। मेरा सुझाव है कि ऐसे लोगों के लिए एक स्पेशल डाइरेक्टोरेट बनाया जाए या स्पेशल ग्रफसर नियुक्त किया जाय, जो इन लोगों को रास्ता दिखावे ग्रौर उनको मदर करे । इनके पास जो फारिन एक्सचेंज है, वह सुविधा न मिलने के कारण इधर उधर चला जा रहा है, यह लोग दूसरे देशों को इले जाते हैं जब यहां सुविधा नहीं मिलती, तो मेरा मुझाव है कि इस बारे में सोचना चाहिए ।

मैं एक चीज देखती हूं कि देश में एक वेस्टेड इंटरेस्ट बनता जा रहा है । कुछ लोग काफी पैसा कमाते हैं श्रीर उनके बम्बई, दिल्ली श्रादि सब बड़े शहरों में एसटेबलिशमेंट हैं । वे उन पर काफी पैसा खर्च करते हैं । ऐसा लगता है कि यह लोग राजा महाराजा-श्रों से बड़ कर हैं । यह उद्योगपति एक अलग क्लास बनते जा रहे हैं और इनके कारण हमारे देश में इकानमिक और सोधल इम्बैलेंस हो श्रीमती जयाबन शाही

रहा है । इनके खर्चे पर भी रोकथाम होनी बाहिए । इनको ऐसे ही नहीं चलने देना बाहिए । इन लोगों के पास लाखों रुपया है और यह काफी ब्रागे बढ़ गए हैं और एक खास क्लास इनको बन रहा है जिससे देश का नुक-सान होता है। इसलिए मेरा सुझाव है कि भ्रापको बड़े उद्योगों को डिसेंट्रालाइज करके उनके छोटे यूनिट बनाने चाहिए । और उनके देश में फैला देना चाहिए । इससे अनएम्प्लायमेंट का सवाल भी हल होगा और जो कुछ लोगों के पास दौलत का कांसेंट्रेशन हो रहा है वह भी रुक जाएगा ।

श्री हुकम चन्द कछबाय (देवास): मेरा व्यवस्था का प्रश्न है, हाउस म कोरम नहीं है।

(कोरम की घंटी बजायी गयी)

The Minister of Supply and Technical Development in the Ministry of Industry and Supply (Shri Raghuramaiah): Mr. Deputy-Speaker, I am thankful to you for the opportunity you have given me to intervene at this stage on behalf of the Department of Supply and Technical Development which I have the privilege to handle. It is usual, on occasions like this, at the outset, to thank all the Members for what they have said by way of compliments and constructive, helpful criticisms. this particular case, Sir, I have thank the hon. Members for what they have left unsaid, because they have said very little about which I referred Department to. except one Member, Shri Bade, whose speech I shall come in a minute.

This Department is responsible—I am now referring to the Supply Wing—for the purchases for various Central Government Departments, river valley projects, power projects, etc. Through the organisation of the Director-General, Supplies and Disposals, we have purchased—taking the figure of 1963-64,—nearly Rs. 560

crores worth of goods. We have to add to it nearly Rs. 200 crores worth of goods which were purchased abroad mostly through the India Supply Missions, Washington and London.

Now, Sir, to characterise a Department which is doing such responsible work by one sentence as Shri Bade has done-and I am thankful that at least he devoted a minute to thisas corrupt and bogus is not very charitable. As Minister, I should be gratified by what he said at the end that he had great hopes in the present Minister and he said 'I will request him to give his special attention to these evils'. He added, 'I hope that these irregularities and evils can be removed in the time of the present Minister.' As a human being should be gratified by this statement, but as a responsible head of the administration. I cannot but express my sorrow as to what he said earlier. Referring to the annual report, he said it is bogus. Now, I do not know whether he means that the size of it is not big enough for him report is not factual and correct. think he said it in connection with an item which he pointed out from the report of the PAC relating to 1961-62. He probably expected this report to contain all the recommendations verbatim of the Public Accounts Committee. I may submit that that is not the convention. Public Accounts Committee report is before the House and that need not be repeated here.

In any event, that refers to the period 1961-62. This is the annual report for 1964-65. I am not going into the technicalities of it. But even assuming for a moment that he right in pointing out that instance in this connection, may I say that nobody-I am sure none in my position-would justify any lapse on behalf of this Ministry or any of its officers whether in India or I shall come to the particular item he has pointed out shortly. He perfectly justified in referring to It is a lapse. But to cite one example and then to condemn the whole department as being either corrupt or inefficient is—I do not want to stronger expression—most uncharitable.

After all, we have thousands of officers working in this Ministry. whether in the supply wing or in the technical development wing. We have a number of them working discharging great and various responsibilities and coping with work of such enormous dimensions as I pointed out a little earlier. There can be lapses, there can be black-sheep. But to characterise the whole department as bogus or corrupt is most deserved. I must protest against this. After all, this talk of corruption has gone too far and is going too far. Within my experience, I must inform hon. Members that this has a most demoralising effect on responsible officers. We have good officers, we have excellent officers, we have officers with integrity; if there are any bad ones here and there, we take very firm action. In fact, in particular case, reported by the PAC. it is true there was a grave lapse as a result of which due to negligence of the officer, we have incurred some loss. We have tightened the procedural rules to avoid recurrence of such lapses in future. In this case, it happened because the officer did not place the order in time, delayed it and as a result this loss occurred. We have now been insisting that both in the London office and in the Washington office as also in the office here, no paper, no indents, should be kept unattended to beyond a certain period, and a report should be made to the head of the department, if for unavoidable reasons. any delay occurs. I myself have been personalinspecting the office of DGS &D here and have looked into cases pending over three months, over six months, and tried to find out whether there are any lapses. I am happy to say that with the cooperation of the Director General and all the other officers concerned, we have been able to tighten many of these things.

In order further to eliminate any scope for corruption, we in the Government of India have appointed a committee headed by an hon. Member of this House Shri Vidyalankar, to look into the various procedural rules, to tighten up loose ends, to see whether there are any loopholes which should be closed so as to secure efficient administration and also remove any scope for corruption. ment have also appointed a similar committee headed by Shri Mathur, another respected member of this House, which is going into the technical development wing. I am sure when the report comes, we would be able to plug any loopholes which still remain

I would like to assure the House that it has been the greatest concern of myself and of my officers to see that work in this department is done with efficiency and with great integrity. may also point out that within the last year or so, there has been a very great improvement in the number of cases disposed of, in avoiding delays and so on. I would not take much time of the House in giving details, but I must point out a few figures to indicate the work done so well by our officers. On 1-4-64, outstanding indents were 5,827; the number has been reduced on 1-4-65 to 3,891. Pending finalisation cases on 1-4-64 were 16,247; on 1-4-65, they were 1,195. Similarly at various other stages, we have tried to reduce the time factor involved. In order to remove any scope for malpractice, we have also tried to improve the mechanism of supply. We have now been discouraging, except in very special cases with prior concurrence of the Minister concerned or of the head of the department concerned, any post-tender negotiation. We are insisting on the sanctity of tenders being maintained and we hope this will also go a long way to tighten up matters.

[Shri Raghuramaiah]

One point, which has been raised not necessarily in connection with supply, but generally in relation to industry, by one hon. Member, was as to the scope of the small-scale industries. So far as the supply department is concerned, may I point out that we are doing everything possible to encourage small-scale industries? We are giving a 15 per cent price difference as between the small-scale inand large scale industry dustry where there is competition between them. We are also reserving a number of items-I have got a list of nearly 70-for small-scale industry. We have also recently taken a few steps which we hope will go a long way in interesting small-scale industry in supplying goods to Government. We have advised Directors of Industries of various States to maintain a library of specifications of goods which are normally being indented through this department. We have recently started the practice of posting tender forms to Directors of Industries. Previously the small-scale industrialist had to go to the Director of Industries for registration and it used to take an enormous lot of time, by the time it came up to headquarters here. We have now eliminated that delay. An applicant for registration can apply direct to the DG, S and D. We are now ensuring that the minimum of time is taken in granting registration, because unless there is registration, he won't be regarded as an eligible supplier.

We are also preparing a brochure for the benefit of those small-scale industrialists who are not aware of the enormous scope which this department gives for supply, containing the kind of items which are likely to be demanded or indented from time to time.

So we are doing everything possible to encourage small-scale industry. We are doing everything possi-

ble to get the supplies to the various departments of Government in as quick a manner as possible, as efficiently as possible and as cheeply as possible.

Shri K. N. Tiwary (Bagha): Will he please throw some light on shortage of raw materials to small-scale industry?

Shri Raghuramaiah: I think that is a subject which was dealt with by my colleague yesterday and might be dealt with by my other colleague a little later today. I am now concerned with supply by small-scale industry to Government, not with supplies by Government to small-scale industry.

I would not like to waste much time of the House, but I must refer here to the other wing, namely the Technical Development Wing. not know how many hon. Members have heard this name. From the fact that there have been no during the year, I wonder whether the existence of this department is known. This department is like chef in a big hotel. We cook the broth, you only taste it. Unless you go into the kitchen, you would not know who cooked it, and cooked it If my colleague will not so well. take any objection, may I say

Shri Alvares (Panjim): The kitchen is not always a pleasant place to look at.

Shri Raghuramaiah: I hope you will visit it next time when you go to the Industries Block in Udyog Bhavan. You will have very good treatment. My officers are very courteous, generally speaking, very helpful. In fact, that is their job.

It is the duty of the Technical Development Wing to advise industrialists, whether private or of the various departments of the Government. They advise the Ministry of Industries, the Ministry of Commerce, the Planning Commission, the Ministry of Steel, the Ministry of Food and Agriculture; in fact, I do not know whom we do not advise. We statistics of industrial progress, statistics of production, statistics of existing capacity istics \mathbf{of} possible expansion, and our advice is generally sought whenever any new applicant comes in either for starting a new industry or for expanding an existing industry.

We also assist in the distribution of raw materials to the extent they are available. We have also various other technical functions, and from the fact that no reference has been made in an adverse manner in this House, I presume that our work is generally commendable to the House.

Shri N. Sreekantan Nair (Quilon): Advice is always welcome.

Shri Bhagwat Jha Azad: Self-praise.

Shri Raghuramaiah: As a matter of fact, our officers have so much experience that we are, at the request of the Governments concerned, sending very soon to Tanzania and Zambia a technical committee headed by the Secretary of the Technical Development Department to advise those Governments on the industrial progress in those countries. I am sure we will be able to do our best to help them in this matter.

I am rather handicapped by the fact that no points have been made out. I do not also want to take away the valuable time of my colleague, Shri T. N. Singh, who will have to answer a number of questions. I shall, therefore, close by thanking once again hon. Members for the sympathetic treatment they have given to the department which I have the privilege to head.

Shri N. Sreekantan Nair: I do not appreciate the grievance with which

my hon. friend Shri Raghuramaiah was trying to defend his department, namely that a lone Member criticised it and the Report for its size. Is not this Report very meagre for a department spending Rs. 800 crores? It is very small. When so much money is spent, we must know at least the items on which it is spent. It is not the volume but the contents of the Report that was meant by the hon. Member when he made that criticism.

The second question is of corruption, and we must occasionally voice our feelings on it. As he himself will realise, many Members abstain from speaking out what they feel, because the person who now happens to be Minister was once upon a time a very senior Member of this House. and has very friendly relations with all of us. So, we do not generally want to express what we feel about the department. Though we know hundreds of instances, though know so many secrets about the working of this Ministry in the past, we do not want to bring them forth here, wash dirty linen in public, because somebody may have the impression that it is due to Shri T. N. Singh that all these things have happened. As a matter of fact, Ministry was reorganised only on 15th February, and he had taken charge of all these departments only then.

Anyhow, the first question should attract our attention when we consider the functioning of this Ministry is the fundamental issue of relationship with Indian business. I do not agree with my hon, friend Mr. Heda when he says that we must have a sympathetic approach because the industrialists have already declared a war on the Government of India and they have challenged the Government of India in such a manner. They did not do so two years ago. Why? Because there was the talk that Prime Minister Nehru would flare up and do something against them. Now, they feel that they can afford to do anything.

[Shri N. Sreekantan Nair]

It is because they feel that the country can be threatened and the Government can be threatened by the crores of rupees of black money. Serajuddins and Birlas believe it and it is for you to prove it wrong. If you do not prove it, woe to the country.

The industrial policy resolution has been framed at a time when the development of the country had reached a certain stage and mixed economy was found absolutely necessary. When this country progresses on the path of socialism, naturally the place assigned to the private sector will come down and that of the public sector will have to go up. But the public sector could not and should not function as it had been functioning till now; it must be more efficient and more competent. Corruption be less there also. Therefore, a lot of attention has got to be paid to the public sector and its functioning.

The objective of the industries department is laid down on page 1 of the report and it says that the department of industries is responsible for the active promotion of industrialisation of the country by encouraging the orderly development of large and small scale industries both in the private and the public sectors. The Government has signally failed in this objective, especially in the matter of industries in the public sector they are assigned to the States have got the largest pull with the Government. So much so, to cite an instance, in the case of the establishment of the most vital industries, the foundry forge plant, a huge loss had to be suffered. That was a classic example of the indifferent attitude shown regarding the selection site. Influential States snatch away the cream of public undertak-States which ings and insignificant have the least pull, such as the State of Kerala, get very little. As pointed out yesterday by a Congress Member. Shri Saraf, regional developments had been ignored and so the integrity and unity of India had been questioned by the common people because they feel that India belongs only to some parts and sections of people in the north and that at least some areas in the south do not come into the Indian Union. That is their feeling. Kerala for instance State which has made some progress in industrialisation before the advent of Independence and the moment Independence came the State was ignored by the demi-gods in Delhi and in the year of Grace, 1965, has become one of the most backward States of India.

We had our minerals industry and for the last 18 years it had been going down because nobody looked into the We have the atomic potentialities. have inexhaustible minerals. we reserves of minerals in our land but they are being destroyed by the erosion of the Arabian sea. Ilminite is there. It could be properly utilised along with the rich iron ore of Goa and you will get a particular type of steel. It contains carbon to a very little extent because the content of carbon in that area is very little. So we can produce very special varieties of steel. If it is realised and industries are built, we can produce special varieties of steel to meet our demands and we can sell also titanium slabs in the world market at most competitive prices. But unfortunately the atomic energy department has a curious malignity against this industry either due to its animosity towards me or to that State, I do not know.

Mr. Deputy-Speaker: The hon. Member must conclude. He had taken eight minutes, strictly according to his time.

Shri N. Sreekantan Nair: Because of the unemployment difficulty and the nature of backwardness of the State. The next prototype production-cum-training centre which has

been promised by the West German Government should be established in Kerala because the three that are already in existence are at Rajkot, Okhla and Howrah. The fourth should be assigned to Kerala.

The only way to increase industrial production in our country is to increase the productivity of industries. The available resources are limited. Very good work is done by the productivity councils that you have got.

Then there was the question of small industries and shortage of raw materials. The Ministry had not been following up the cases of establishment of small scale industries.

Regarding foreign collaboration, I only want to say that our experience with at least some foreign countries have been very bitter. We have to be selective.

Lastly, industrial relations in the national enterprises are very rotten. The high browed bureaucrats think that it is below their dignity to negotiate with the trade union leaders. They do not even accept the verdict of courts. The situation in the Heavy Engineering Corporation at Ranchi is very bad. Even the rulings of the labour courts are not heeded. I hope he will look into these matters and see that the relationship between the workers and the industrial undertakings is maintained properly so that the country does not suffer very huge losses due to stoppage of work or strikes.

Shri Himatsingka (Godda): Mr. Deputy-Speaker, yesterday Mr. Daji who began the debate on the Ministry, because he was the first speaker, said that there had been no industrial development in the country. Mr. Saraf another hon. Member made an answer to most of his criticism by asking him to go and see the places where a large number of industries have been set up so that he would

realise whether there had been industrial development in the country or Punjab and many other places are examples where new entrepreneurs have come up and different kinds of industries have been set up and things which were imported from foreign countries are now being manufactured in our country and our country is going towards self-sufficiency in most of the articles. Development has been very good. But during the last two or three years the progress has not been much as it should have been and I feel that the fiscal and monetary policies that are being followed are greatly responsible for the same. We have some difficulties; we are short in foreign exchange. Large amounts of our money go out of the country for the purchase of heavy machineries and various kinds of machinery required for various kinds of mills, cotton mills, juts mills, sugar mills, steel mills, etc. Therefore, what is needed in the country is the creation of a climate in which new industries can be set up, especially for these purposes, so that imports can be reduced. Our experience in the last two years shows that because of the difficult situation caused by the present policies that are in force, no new floutations have been possible. Even important businessmen-industrialists who wanted to start new industries have not been able to get the necessary capital for setting up big industries. On account of heavy taxation, on account of the dear money policy that is at present in force in the country, the necessary money is not forthcoming. You will realise very easily that if banks advance money at 9 or 10 per cent or more, and if the yield on shares is only 6 or 7 per cent at the most, no one can be expected to put in money in industries for a return of 6 or 7 per cent when he has to pay or can get much more in the shape of interest and other things. Therefore, you have got to consider whether the policy that has been followed is helping industry or net. We have to consider whether the purpose for which

[Shri Himatsingka]

money has been made dear, that is to say to curb inflation, to reduce consumption and so on, is being achieved or being defeated.

If production does not increase, you cannot check inflation. After all, the biggest factor that can check inflation is more and more production, more production than demand, and that will only be possible if more industries are set up and they begin to produce more. The unfortunate position is that that is not being done. On the contrary, in some of the industries, the position has become such on account of dearth of money, that even the goods that are being produced are not being taken up, and some of the industries, especially the engineering industries, are not working full time. There is idle capacity. If they can be made to produce to the full extent of their capacity, I think a number of things which we have to import can be stopped, and that will save us foreign exchange also.

The same difficulty, I feel, is there in the public sector also. The public sector industries, of course, recently have been looking up, and the position has very much improved. I have no doubt that if proper attention is given to the managerial side and other difficulties that might be standing in the way of their proper working, they would do well. A very large amount of money of our country is lying locked up in these industries. Therefore, it is up to us to see that these heavy industries, which are producing important materials required for many of our industries, do produce more and more, and begin to give returns to the country. That will also directly and indirectly help in enabling the Finance Minister to reduce the heavy burden of taxation, because if our investments in this sector yield about 10 per cent, that in itself will mean more than a return of Rs. 100 crores, which can be ploughed back to add to the establishment of new industries.

Therefore, I feel that steps should be taken to help in the setting up of industries in the public and private sectors, which will be able to produce heavy machinery, machinery which is being imported for steel mills and other mills. Our country has definitely made progress. Now we can get almost a large number or practically the whole of the cotton textile mills set up with the machinery built in the country, but if certain things are still being imported, steps should be taken to help in the manufacture of such things as also other industries as still import certain things or most of the things. Steps should be taken to see that we import one complete mill and then we can go on producing the same thing here-and not import a second time-and that process only can save us from the difficult foreign exchange position. Therefore. I feel that steps should be taken to help those who want to set up industries of that nature by allowing them all kinds of necessary help.

In that connection I feel that it is also necessary to reduce the procedural difficulties and delays; it sometimes takes a pretty long time for licences to be sanctioned and subsequently, to the issue of licences also. there are so many formalities which take so much time, till the ultimate stage of getting import licences, with the result that people get fed up, and sometimes people feel that it is rather better to sit at home and earn interest on the money that they may have rather than run up to Delhi and get themselves exhausted. I understand there was a meeting held yesterday or the day before to look into the question of delays, and I hope that they will be able to take necessary steps to avoid the delays and difficulties. I also feel that some of the difficulties that are being experienced for want of finance can also be looked into and steps taken to help in that direction as well.

With these remarks, I support the Demands of the Ministry, and I do hope that the present Minister who is in charge of industries will take steps to see that our public sector industries do begin to give a good return so that they may help and strengthen the hands of the Finance Minister and enable him to give relief to the other sectors.

श्री राम सहाय पाण्डेय (गुना): उपा-ह्यक्ष महोदय, उद्योग विभाग की मागों का समर्थन करते हुए मैं मंद्रियों को धन्यवाद देता हूं ग्रीर ग्राशा करता हूं कि जितना कार्य उन्होंने पिछले वर्ष किया है उससे ग्रधिक कार्य करने की उपलब्धि वे ग्रगले वर्ष पायें।

विज्ञान के चार ग्रवलम्ब होते हैं जिन से मनुष्य के विकास में सुविधा होती है। एक तो मनुष्य स्वयम्, दूसरे उस का ज्ञान, तीसरे यन्त्र ग्रीर चीथे सामग्री। इन चारों के समन्वय से उद्योगीकरण की कल्पना मंसार में ग्राई ग्रीर इस उद्योगीकरण के माध्यम से उत्पादन, वितरण, मुरक्षा ग्रार्थान् सिक्योरिटी के ग्रवलम्ब प्राप्त होते हैं। उत्पादन की कल्पना के साथ साथ पूजी ग्रीर श्रम का समन्वय हुग्रा ग्रीर वितरण में सब को समान श्रिष्ठकार प्राप्त हुए, ग्रार्थान् समाजवाद का ग्रादणं हुग्रा ग्रीर सुरक्षा की दृष्टि से इन तमाम सिद्धान्तों का समन्वय करते हुए सोशल ऐंड एकानिमक जिस्टस देने की कल्पना की गई।

सारे संसार के अन्दर विकास का माध्यम आज उद्योगीकरण माना गया है और उस उद्योगीकरण के माध्यम से सारा संसार आज आगे बढ़ रहा है। हमारा देश भी 15 अगस्त, 1947 के बाद अपनी योजनाओं के माध्यम से औद्योगीकरण और विकास की प्रक्रिया में लगा। लेकिन जो एक टेम्पो, एक वातावरण एक फ़र्वर देश को चाहिये था देश के औद्योगी-करण के सम्बन्ध में, उस में कहीं कोई ढिलाई है, कहीं कोई सिद्धान्त सामने आता है, कहीं सामग्री सामने आता है, कहीं पूंजी का प्रश्न सामने आता है, कहीं वितरण का प्रश्न आता है। मेरा विचार है कि इस संक्रमण काल में ट्रांजिशनल पीरियड में, जब कि हा निर्माण कर रहे हैं, उद्योग के हलके हलके में तमाम बातों का निर्णय लेते हुए एक स्वस्थ कदम बढ़ा कर हम म्रान्तिम उद्देश्य की प्राप्ति के लिये, उसे पूरा करने के लिये श्रीद्योगीकरण के माघ्यम को ग्रपना कर ग्रागे चलें, तभी हम विकास की उपलब्धि प्राप्त कर सकेंगे।

16 hrs.

मैं ग्रमरीका ग्रौर रूस से तुलना नहीं करता लेकिन उन देशों की तुलना में जो कि ध्वस्त हो चुके थे द्वितीय युद्ध में, ग्रर्थान् जापान ग्रौर जर्मनी, मैं कहना चाहता हं कि उन्होंने जो भी उन के साधन थे. ध्वंस हो जाने के बाद भी उन साधनों को बटोर, ग्रपने विज्ञान से. ज्ञान से. शक्ति से. संकल्प से फिर एक नई रचना ग्रारम्भ की। जर्मनी की वार्षिक उत्पादन क्षमता 25 से 30 प्रतिशत बढ़ी ग्रीर जापान ने तो संसार में एक इतिहास उपस्थित कर दिया, एक उदाहरण उपस्थित कर दिया ग्रौद्योगीकरण के मार्ग में, खेती के मार्ग में ग्रीर विज्ञान के मार्ग में। एक छोटे से द्वीप ने सारे संसार को चमत्कृत कर दिया। खेती में तीन चार एकड पर कैंपिटा जमीन पर उन्होंने जो उत्पादन किया ग्रनकरणीय है। छोटे छोटे उद्योगों के माध्यम से छोटी छोटी चीजों का उत्पादन कर के उन्होंने बड़े उद्योगों को सप्लाई किया ग्रौर संसार के दूसरे अविकसित देशों में एक्सपोर्ट करने की प्रक्रिया में मैं नहीं समझता कि जापान को कोई कम्पीट कर सकता है। भगवान की दया से हमारे यहां 45 या 46 करोड भ्रादमी हैं, उन के पास शक्ति भी है, टैक्निकल नो हाउ भी है, मशीनी ज्ञान भी है और सस्ती लेबर, जो कि पुंजी से भी बड़ी चीज है, वह भी हमें प्राप्त है तब मैं नहीं समझता कि क्या कारण है कि ग्रोथ 7 ग्रौर 8 परसेन्ट के बीच में बनी हुई है और हम आगे नहीं बढ़पा रहे हैं। हमारी पापूलेशन 2.5 परसेन्ट बढ़ी है, हमारा बेती का उत्पादन 2 परसेन्ट

[श्री राम सहाय पाण्डेय]

है इंडस्ट्रियल प्रोडक्शन 7 या 8 परसेन्ट के बीच में है तब हम इस संप्तार की गतिविधि के साथ कैसे चल सकेंगे। हम ने सोशल जस्टिस स्रोर एकानामिकि जस्टिस का वादा किया है सोशलिस्टिक पैटर्न के नाम से. में नहीं समझता कि हम उसे कैसे पुरा कर सकेंगे। इतने दिनों तक लास्ट मैन ग्राफ दि सोसायटी जो दबा रहा है, करोडों ग्रादिमयों ने जो हमारे नारे की प्रतीक्षा की है कि हम यह सब कछ ग्राप को पहंचायेंगे, कब तक हम उन को इन्तजार करायेंगे ग्रीर कब तक वह हमारी प्रतीक्षा करेंगे। हम ने जो बड़ी बड़ी कल्पनायें की हैं अब हमें उन को पूरा करना चाहिये। मैं निवेदन करना चाहना हं कि जो हमारे बेसिक सिद्धान्त हैं उन की तरफ ग्राप को शक्ति के साथ बढना चाहिये।

यदि हम दुष्टिपात करेंगे तो सरकार ने तीन इस्पात कारखाने लगाये ग्रब चौथा बोकारो का प्लान्ट हम लगाने जा रहे हैं. लेकिन समय की पुकार यह है कि आपके पास ग्राधनिक ग्रौद्योगीकरण के सन्दर्भ में कम से कम 20 मिलियन टन इस्पात हो। ग्राज ग्राप के पास उतना नहीं है। स्राप के पिग स्रायरन नहीं है, ग्राप के पास सीमेंट नहीं है, ग्राप के पास रा मैटीरियल नहीं है, ताम्बा नहीं है, जिन्क नहीं है, कुछ नहीं है। नतीजा यह होता है कि ग्राप ने तीसरी पंच वर्षीय योजना में छोटे छोटे उद्योगों की बहत बड़ी कल्पना की है ग्रीर कहा कि हम डिसेंट्लाइजेशन ग्राफ इंडस्टीज करना चाहते हैं उत्पादन के क्षेत्र में ताकि हम गांवों की स्रोर बढें। गये स्राप गांवों की तरफ। लेकिन न ग्राप को बिजली मिलती है वहां पर ग्रौर न पुंजी मिलती है, न कच्चा माल मिलता है। किसी चीज का ठिकाना नहीं है। छोटे छोटे कारखाने लगाने के लिये ग्राप को बिजली मिलती भी है तो ऊंची दर से मिलती है। सब से बड़ी चिन्ता जिस के कारण छोटे उद्योग चल नहीं पाते हैं वह है कच्चे माल की सप्लाई। ग्राज कच्चे माल को इम्पोर्ट करने के लिये. जैसे ताम्बा है. जिन्क है, कारुगेटिड शीट्स हैं, ग्राप के पास विदेशी मद्रा नहीं है। श्राप की विदेशी मद्रा घट कर आज 80 करोड रह गई है। मैं ग्राप की कठिनाई को जानता हं। जिस समय ग्राप ग्रायोजन करें. जिस समय ग्राप लाइसेंस दें. उस के साथ साथ जो सामग्री ग्रथवा कच्चे माल का वादा करें. जिस को ग्राप पुरा करने का संकल्प करें, उस को पुरा करें। मैं ग्राप को मध्य प्रदेश का उदाहरण देना चाहता हं। मध्य प्रदेश की रिपोर्ट मैं पढ रहा था मुझे बड़ा दु:ख है कि मध्य प्रदेश बड़ा उपेक्षित प्रदेश माना गया है। सात प्रदेशों से उसका सम्बन्ध है। 1956 से उसका ग्रस्तित्व बना तब यह सोचा गया कि यह मध्य प्रदेश जिसमें खनिज पदार्थ की विपुल सम्पदा भरी पड़ी है उसको ऐक्सप्लाएट किया जाए, उसका लाभ उठाया जाय । हमारे मध्य प्रदेश में कोयला मिलता है, ग्रायरन ग्रोर मिलता है, बोकसाइट मिलता है जिस से कि ग्रल्यमी-नियम बनता है। म्राखिर कौन सा ऐसा खनिज पदार्थ मध्यप्रदेश में उपलब्ध नहीं है जिस को कि ग्राप ऐक्सव्लाएट नहीं कर सकते हैं? ग्रब इस पर ग्राप यह कह सकते हैं कि मध्य प्रदेश सरकार का काम है कि वह सर्वे कराये स्रीर उन खनिज पदार्थी का ऐक्स-प्लायटेशन करे। इस सम्बन्ध में मैं स्राप से कहना चाहता हं कि स्राप को मध्यप्रदेश के खनिज पदार्थ के पोटेंशियल को पूरा पूरा समझने के लिए एक हाई पावर कमेटी बनानी चाहिए जो इस बारे में विस्तृत जांच पड़ताल करे। इस क्षेत्र में कोल वैल्ट ग्रीर ग्रायरन ब्रोर की वैल्ट है ग्रन्य खनिज सामग्री भी भरी हुई है स्रौर स्रावश्यक है उन का प्रापूरा सर्वे करा कर उन को आप ऐक्सप्लाएट करें। मैं समझता हं कि वहां वस्तर जिले में सार्वजनिक क्षेत्र में इस्पात का कारखाना स्थःपित किया जा सकता है कि मांग हमारी मध्यप्रदेश सरकार ने की है।

Shri P. R. Ramakrishnan (Coimbatore): Have you not got a geological survey there in Madhya Pradesh?

Shri R. S. Pandey: We have got a geological survey, but it is not being implemented.

श्री हिम्मत सिंहका: मध्य प्रदेश सरकार को यह काम करना चाहिए।

श्री राम सहाय पाण्डेय: यह तो ग्राप ने ठीक ही फरमाया है कि यह काम मध्यप्रदेश की सरकार को करना चाहिए क्योंकि यह स्टेट सबजैवट है लेकिन मैं केन्द्र से इसलिए निवेदन करना चाहता हं कि ताकि उनके द्वारा यह सर्वे का काम करा कर एक देश के स्तर पर धरती के अन्दर, उस के गर्भ के ग्रन्दर जो विपुल खनिज सम्पदा भरी पडी हई है उसको खोज कर के बाहर निकाल सकें। मैं यह नहीं कहता कि मध्यप्रदेश के ग्रन्दर जो कछ खोज से खनिज सम्पदा प्राप्त हो वह सब ग्राप वहीं के लिए दे दें हालांकि रायल्टी तो उन्हें मिलेगी ही । इस तरह की खनिज सम्पदा चाहे कहीं भी हो ग्रीर मध्य-प्रदेश में वह भरी पड़ी है तो उस के खोज का काम केन्द्र को करवाना चाहिए ताकि उसका समचित रूपसे समस्त देशव राष्ट्र के हित में ऐक्सप्लायटेशन किया जा सके।

छोटे छोटे लघु उद्योगों की कल्पना म्राप ने की है भौर लघु उद्योगों की इस अपनी कल्पना को साकार करने की दृष्टि से तृतीय पंचवर्षीय योजना में बड़े बड़े प्राविधान किये गये थे। यह कहा गया था कि 5 लाख और 10 लाख तक के जो छोटे छोटे उद्योग बनेंगे उन को हम सामग्री देंगे। छोटे छोटे इंडस्ट्रियलिस्ट्स को कहा गया कि भाई आप योड़ी थोड़ी पूंजी लगा कर छोटे उद्योग कायम करिये हम आपको सहयोग व प्रोत्साहन देंगे भौर पहले उन में इस के लिए बड़ा उत्हास भी या लेकिन खेद है कि लघु उद्योग के संचालन में कुछ बाधाएं उपस्थित हुई जिस में कि कच्चे माल की कमी का प्रश्न प्रधान है। उसके स्रतिरिक्त वितरण भी दोषपूर्ण रहा। किसी प्रान्त को कम स्रौर किसी प्रान्त को स्रधिक। लेकिन सब से दुःख की बात यह हैं कि हमारे मध्य प्रदेश को सब से कम कच्चा माल मिला है। स्रगर हमारे मध्य प्रदेश में छोटे छोटे उद्योग पनपा दिये जाते जैसे कि पंजाब में बने हैं तो हम भी इस एकानामिक ग्रोथ में बहुत कुछ सहयोग कर सकते थे।

सन् 1964-65 में पिग आयरन की जहां हमारी डिमांड 15000 मेट्रिक टन की थी वहां हमको केवल दिया गया 5460 मेट्रिक टन । इसी प्रकार हमको लघु उद्योग में वर्तनों के निर्माण के लिए तांबा एलाट किया गया 403 मेट्रिक टन । जबिक हमें उसकी बहुत अधिक आवश्यकता थी । इसी तरह जिंक की हमारी मांग थी 3,060 मेट्रिक टन की लेकिन ऐलाट किया गया केवल 253 मेट्रिक टन ।

बस एक मिनट का समय मुझे और देने की कृपा की जाय । मेरा सुझाव है कि वस्तर जिले में जहां आयरन और बहुत अधिक मिलता है वहां पर इस्पात का एक कारखाना सार्वजनिक क्षेत्र में स्थापित किया जाय ।

इसी प्रकार से छोटी जनता कारों के निर्माण के लिये जिसके कि बारे में श्री टी॰ एन॰ सिंह ने कहा था कि अति शीघ्र हम छोटी कार बनाने का कारखाना सार्वजिनक क्षेत्र में स्थापित करने का प्रयत्न करेंगे। मैं चाहूंगा कि ग्राप बम्बई, श्रागरा रोड के बीच स्थित गुना जिले में यह कारखाना स्थापित करें। मध्यप्रदेश सरकार ने एक श्रावेदन पत्न इस बारे में दिया है श्रीर मैं चाहूंगा कि उसे स्वीकार करके कार्यान्वित करें।

इसी प्रकार 9 शुगर मिलें सहकारिता के ग्राघार पर मध्य प्रदेश में ग्राप हैं। पांच [श्री राम सहाय पाण्डेय]
सीमेंट फैक्टरियों के सम्बन्ध में मध्यप्रदेश ने
लिखा है कृपया उन्हें सार्वजनिक क्षेत्र में स्वी—
कृत करके यह फैक्टरियां बनाने की योजना
स्वीकार की जाय । इसी तरह से ग्वालियर
में कच्चे लोहे का उत्पादन करने का एक कार—
झाना सार्वजनिक क्षेत्र में खोला जाय ।
मुझे ब्राशा है कि यह जो चन्द एक मु—
झाव मैंने ग्राप को दिये हैं उन पर ग्राप सहा—
नुभूति पूर्वक विचार करके उन्हें स्वीकार
करेंगे तथा उन्हें कियान्वित करेंगे ।

Shri Alvares: Mr. Deputy-Speaker, Sir, Shri Raghuramaiah has just asked a question as to why there was no reference to certain aspects of the Ministry of Industry and Supply during the debate today. The answer is obvious in this report. The report is as truncated as the jurisdiction of this Ministry of Industry and Supply is. But still, we did expect that some reference would have been made to the overall industrial policy of Government which has been under such pressure in recent times, particularly with the holding of the conference of the Federation of Indian Chambers of Commerce and Industry in Delhi, with the holding of the conference of International Chambers of Commerce and Industry also in Delhi and the Finance Minister's hurried visit to Tokyo to attend the Conference of the International Monetary Fund. In all these three conferences a great pressure was exercised that the entire texture of Government's industrial policy should change in some respects. And, this has been done, though insidiously but, nevertheless, with marked, positive results.

Let us take the question of international finance. We had thought that international finance, in the beginning, would come on a government-to-government basis. In the beginning this was the stated policy of the Government. But slowly this

policy was changed, and finance was brought about by giving a letter of intent to an Indian entrepreneur and with the request that he would seek a foreign collaborator. This has now again been changed in the last six months, where a letter of intent is now given to a foreign investor with the request or the charge that he seeks an Indian collaborator.

At the same time, let us find out what has happened to the setting up of major industries. It is Government's fixed policy that the basic industries should be in the public sector. The Government's effort to seek or to set up such industries has run the gamut of national humiliation. I remember, when the Bokaro project was first mooted, the American collaboration in the Bokaro project was sabotaged by an American General who represents financial interests in America. It is he who put a spoke in the negotiations that were then taking place. Those negotiations broke down and wrecked Indo-American relationship. Yet, at the same time, this same American personality had the effrontery to come to this country and get away with a contract to set up five huge fertiliser complexes in this country. I must say from this experience that the Government is running after foreign collaborators manner, that it has done in the past or is doing at the present moment, which does not make for any industrial development.

Surely, we have the talent and, I say, we also have the finance. On a later occasion when I get an opportunity to speak on the Finance Bill, it will be my business to show how the Finance Minister's policy has only strengthened monopolist tendencies in this country. For the moment, let us tell the Minister of Industries that this House will not tolerate any departure from the Industrial Policy Resolution adopted in 1956, either overtly or in any other manner.

The trouble with the industrialists is this, that while they think of "socialist pattern" is a shibboleth just to be talked about in order to please the Congress Ministers who preside over their conferences, in reality they refuse to accept the discipline or, the real burden of socialism and enjoy the confidence of the people in a developing economy. Therefore, this Government must make it clear once and for all that in the basic sector of industries, in those sectors where the Industrial Policy Resolution of 1956 has specified that the public sector will reign, there must be no departure on any condition whatever.

But, instead of that, the Minister of Industries has, in the question of the small car, showed his aptitude for evasiveness and confusion. In the beginning, when the small-car question was discussed here last December, he categorically declared that the Government would give its consideration and that the project would be in the public sector. At some meeting two months ago he said that it may be in the public or in the private sector according to what the circumstances permit. He also said that the price of the car should be low enough. He used the words "dimension of scale". If the Government had been governed by this policy of "dimension of scale", why did it permit three companies to manufacture three different models of cars? If the policy of "dimension of scale" was adopted at that time, perhaps one company set up in the public sector would have been able to produce about 50,000 cars per year. At the present rate, in spite of the demand of 40,000 cars at the high rates that are now prevailing in the country, the production is not more than 23,300 today. Therefore, I would urge the Industries Minister that if the Czech offer is there for Rs. 7,000, there is no need to consider other offers which range from about Rs. 8,000 to 10,000. Let us accept the offer and have it set up in the public sector. Let us hope this Government will provide the common man with a small

car, mobile enough for him to do his business.

If industry is to progress in this country, we must not be worried merely about such industries demand consideration on a 'dimension of scale'. We must also look to those small industries that are categorised under the Small-scale Industries Corporation. Here I want to make one suggestion. I do not understand the logic of setting up the industrial estates in big cities like Delhi, Calcutta, Bombay and Madras. cities are over-crowded and big industries are already concentrated there. When the scheme is to decentralise these industries and diversify initiative, Government should issue instructions that no industrial estate should be set up in big cities and they should be set up only in the rural areas where they could be worked with much less cost and could produce much more. What is necessary for fostering small-scale industries is not merely supplying the technical know-how by Government but also placing orders by Government on these industries.

My last point is on the question of productivity. Hardly any member talked about productivity. I understand that productivity is the responsibility of this Ministry. India has the odious distinction of being one of the countries with the lowest per capita productivity. While going through the Report I found that there are 72 national productivity councils, 46 local productivity councils, there are 366 courses, there have been 22 surveys conducted and, above all, there are 46 foreign delegations that have been invited to other countries in order to study productivity. have paid Rs. 28 lakhs for this work. If we are studying productivity and are serious about it, if so many lakhs of rupees have been spent on it, must we not know what is the end product, and why our productivity is so low? Our porductivity in the agricultural sector has risen only by one per cent. How much has the productivity risen in the industrial sector?

[Shri Alvares]

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Since we are incurring some expenditure on this item, I supose we are entitled to have this information. Because, after all, if we put in these inputs of foreign tours, of expenditure, of courses, of so many committees, the output must be measurable. Therefore, the Minister owes us an explanation as to why this effort, what is the extent of increase in productivity, without which this country will be bogged down to mediocrity.

Koya (Kozhikode): Deputy-Speaker, first of all, let me speak about the newsprint industry in our country. There is an acute shortage of newsprint because of the import policy of the Government. So. our newspapers are fiding it very difficult to increase their circulation. I need not stress the importance of a free press in a growing democracy. I am not satisfied with the progress made by the Nepa mills. Then, the quality of the Nepa newsprint is hopelessly bad. Even though I have mentioned this two years back in this very House, I am very sorry to notice that nothing has been done to improve the quality of the newsprint.

There is every scope for starting one more newsprint factory and that is in Kerala. The techno-economic survey published by the Government has clearly established that there is possibility of eucalyptus plantations in Kerala supplying the raw materials for starting a newsprint industry. I hope Government will look into this matter and see that our newspapers do not suffer because of shortage of newsprint.

Coming as I do from the State of Kerala, I have to State that my State is handicapped in two ways. First of all, we have not got an elected government of our own. We have only an adviser's regime. Secondly, we have not got any Cabinet Minister In the Central Government to look after the interests of Kerala. So, this House is the only forum where we can express our views and difficulties

and I hope the hon. Minister of Industries will view the situation in Kerala sympathetically. As my colleague, Shri Sreekantan Nair has rightly mentioned, after the achievement of independence the pace of industrial progress of that State was really retarded. Whatever difference of opinion we may have with our ex-Diwan of Travancore-Cochin, Sir, it must be said to the credit of that great man, Dr. C. P. Ramaswami Ayyar, that he was responsible for starting a number of industries in Kerala.

Kerala is richly endowed by nature and it can have very many industries. We have got the man-power, raw materials and power. As far as power is concerned, in fact our State is in a very envious position. Unfortunately, Government have not thought it necessary to start any industry there. They are satisfied by saying that it is a problem State. Nobody takes the initiative for solving the problem by industrialising the State.

The problem of educated unemployed in Kerala is really serious. As far as employment in the agricultural sector is concerned, we have reached the saturation point. Industrialise or perish was the slogan of the late Prime Minister. So, unless the Government at the Centre comes to our rescue, we will continue to be a problem State for years to come. Because, so many thousands of students are coming out of the colleges every year and they are without employment. How can they earn their livelihood.?

Only very few industries are given to Kerala. Even there, there is many a slip between the cup and lip. For example, take the phyto-chemical industries. The decision was taken about the location we are now told without making sufficient enquiries about the availability of raw materials etc. After the acquisition of land and other connected works were

nearly over, Government came to the conclusion that the phyto-chemical industry could not be started there. for reasons best konwn to them. I fail to understand why this decision was taken so very late and why land. precious land, was acquired unnecessarily. As far as Kerala is concerned, land is a problem. Yet, land was unnecessarliy acquired and now I am told that land is being used for raising some orchards. This is the sort of treatment that we are getting from the Centre. Since we have no Ministry in the State and since we have no member in the Central Cabinet to put forward our case, I hope the Industries Minister, Shri T. N. Singh, will take a sympathetic view, so far as the industrialisation of Kerala is concerned.

Coming to the recent decision of Government not to supply scooters from the Government quota to those Government servants who are drawing less than Rs. 500 per month, I do not know whether this is in conformity with the socialist pattern of society. I am told that in Delhi and in many other cities the Government away from their live far plovees places of work. Yet, they are denied the privilege of getting scooters from the Government quota. Even though scooter has become a vehicle of the common man, as far as Delhi is concerned, those who are drawing less than Rs. 500 per month have been denied this privilege and even those who are in the waiting list are asked to renew their requests after three years. I would request the hon. Minister to see that these Government employees are provided with scooters at least before they retire from service!

I have taken much time. I am concluding now. I just want to draw the attention of the hon. Minister to the setting up of fisheries-based-industries in the coastal area of Kerala.

The scope for starting fisheriesbased-industries is very great. I hope the hon. Minister will consider that.

Shrimati Lakshmikanthamma (Khammam): Mr. Deputy-Speaker,

Sir, Mr. Daji, while speaking on the Demands of this Ministry, passed certain remarks against this Ministry which I felt were very objectionable. But I think, it has become a common thing in this House to pass such remarks and we also have got used to it and we have ceased to raise objections to such remarks. One thing I would like to remind the Members of the Opposition is that we should learn to respect our Government. We saw what happened the other day when the Members were so much perturbed about the United States invitation to the Prime Minister of our country to visit that country.. First of all, we ourselves do not respect our Government. How can we expect others....

Shri Daji (Indore): Government must win respect; it must earn respect and it must deserve respect. This Government does not deserve any respect.

Shrimati Lakshmikanthamma: That is why you must keep quiet when others also do not respect.

Shri Daji: No. That is very strange. I may slap my child. But if my neighbour slaps my child, I will slap my neighbour.

Shrimati Lakshmikanthamma: That is a different matter. This is a national forum wherein we have to observe certain decency and decorum. We enhance the prestige of this country outside.

Now, Sir, coming to the monopolistic trends and other things, I would like to say that these are not new inventions of Mr. Daji and the other Member who spoke. We have the Industrial Policy Resolutions of 1948 and 1956 before us. Shri Jawaharlalji himself said:

"Unless process of socialism is speeded up, people may become impatient and discard peaceful methods of economic transformation."

[Shrimati Lakshmikanthmma]

This is a warning that he has given to the capitalists. He also said:

"Monopoly was the enemy of socialism. To the extent to which it has grown in strength in recent years, we have drifted from socialist goal."

"This is what Shri Jawaharlalji said. I also read an article of Mr. T. N. Singh, the hon. Minister, which also sounds the same thing. I do not thing he has deviated from the policies already enunciated, Mr. Daji should not keep in view the Member behind him while criticising the Government. Government has a policy.

We do differ from Mr. Dandekar and Mr. Masani who say, "We do not plants big steel in country; we should concentrate on agriculture" and yet import machinery from other countries. Jawaharlalji said that we should cease depending more and more on foreign countries and that we should in machinery become self-sufficient and machinery-making industry.

I would also like to repeat the following sentences of Shri Jawaharlalji to remind the capitalist world in this country. It is an advice and a warning which he had given. He observed:

"Even in capitalist countries, the pattern of democracy was undergoing a change so as to increase the socialist content in the socio-economic structure. There any capitalists in were hardly the world, except those in India, who did not believe in the establishment of a Welfare State. The Indian capitalists were apparently not aware of the latest trends in the capitalist of thinking their fear was that world and they should stand to lose if the country went the socialist way. they did not realise that capitalism would not survive long if it

failed to secure social justice for the people."

Gandhiji also had his views about equality. He believed that should be brought through love and he believed in trusteeship and all these things. According to the Vice Chairman of the Planning Commission, we are going to give importance to private sector even in the Fourth Plan. But how-is to be done? Even there. the future of the private sector depends on how conduct themselves in the work they are entrusted with. As we all know, there have been certain difficulties. We cannot take up all projects under the public sector for various reasons, such as want of foreign exchange, want of resources and so on. Further, since most of the aid-giving countries are capitalistic and they believe in private enterprise, they have not been ready to come forward to give more aid to the public sector industries. Yet, we have got some public sector industries such as the steel plants, and they have done well. We have been hearing so many things about the controversy between the public sector and the private sector. But yesterday, I had a note given by the hon. Minister for steel at the meeting of the consultative committee, which showed that our public sector undertakings compared favourably with the private sector undertakings, and this in spite of the fact that the private sector industries have been established for years and years whereas the public sector industries have come into the field only recently. It is, therefore, a happy sign to note that the public sector industries have reached more than rated capacity. This is particularly so in respect of the three steel plants; the cost of production also compares very favourably in spite of the fact that labour could not be retrenched so easily as is done in private industries. All these things show that we see healthy signs in public sector industries.

Reference has been made to the Mahalanobis Committee's report. It is true that wealth is getting concentrated and we should find out ways and means to see that it does not get concentrated in a few hands. From the report we find that it is getting concentrated in about 20 or 50 or 100 families. We must take steps to prevent this concentration. My friend Shri Himatsingka also referred to this and said that in the private sector also there were some individuals who did not have enough resources and enough capital and enough dealings with the foreign entrepreneurs, and. therefore, they were not able to come up, and he pleaded that Government should look these difficulties of the small private capitalists and see how best they could be helped and at the same time see that wealth does not get concentrated in a few hands.

According to me, the best thing is to put into effect the resolution regarding agro-industrial economy and see that industries get more and more diffused in the rural areas, as has albeen pointed out by some ready hon. Members. The resolution recently adopted at Durgapur has also pointed out the need to establish an industrial corporation in each State. The sooner this is done, the better it will be. It is not as though there is no scope for expansion of these industries in the rural areas. As my hon friend Shri Tiwary had pointed out yesterday, in a State like Madras where a number of villages are getting electrified and electricity is comnear and nearer the villages, there is plenty of scope for this: especially in a State like Andhra Pradesh where there is ample scope for power this should be done. Even the techno-economic survey has revealed that there is ample scope for the establishment of agriculture-based industries in those areas.

In this connection, I would like to point out that we cannot compare ourselves with the other countries in this respect. Our country is so poor compared to the other countries. We

have suffered from foreign domination for so many years. Therefore. where is capital in our country? Even the biggest capitalist of our country cannot compare with an ordinary man in a country like America. So, we have to invest whatever we have in the private or public or co-operative sector, as the case may be and see that production increases, and at the same time we should not forget the fact that all this production is meant to ensure social justice which the Constitution has guaranteed to people of this country.

I am also glad to find that our achievements in the public sector industries have been very good. In spite of the fact that in regard to machinetools in 1951, in HMT the indigenous production was only 0.47 crores of rupees, in 1960 it was 5.50 crores of rupees; and the contribution of HMT in 1951 was nil, whereas now it is 3.06 crores of rupees. At the same time, the consumption of these articles has been 2.97 crores of rupees only in 1951, but has now risen to 28.50 crores of rupees.

Regarding raw materials, I think our friend, Shri Raghuramaiah, is dealing with them. He said that nobody has mentioned about supply of raw materials. I would make a request in this connection. Everywhere this shortage of raw materials is there. Yesterday the Deputy Minister gave an answer with which I was not satisfied. Only big industries are getting a fair deal. The small industries are not in a position to get their due share. As a result of a lot of propaganda carried on by Governthese small industries ment, come into existence. Does not Government feel it its duty to see that some method is devised to help these small industries in respect of their requirements?

Shri Pandey said that the natural resources should be exploited. We cannot go on depending on others for non-ferrous metals. Here I would like to say that in my own constituency, copper—which is a scarce raw mata-

[Shrimati Lakhmikanthamma]

rial found only in Rajasthan so far-has been found. This is in a place called Mylarum in Khamman district and also in Guntur district, Because of difficulties connected with drilling it is delayed. But such raw materials like copper and other things if found somewhere are like a treasure to us and should be expeditiously exploited.

Regarding tractors, the other day we heard that about 20,000 of them are lying idle. I do not know who exactly is responsible for this. I wrote a letter and I wanted this item to be for discussion in the consultative committee of the Finance Ministry in connection with allot-ment of foreign exchange for spare They said it concerned some other Ministry. As far as parts are concerned, I suppose this Ministry is dealing with the matter.

Regarding quality control, I have already talked to the Minister, I showed him certain things, blotting paper. There are also thermometers which show one degree more than the actual temperature. So quality control should be strictly enforced. I do not mind our paying more for cottage industry products; at the same time, we should see that quality is maintained.

With these few words, I support the Demands.

The Minister of Industry (Shri T. N. Singh): Mr. Deputy-Speaker. I have rather a mixed feeling of happiness as well as some chagrin at what I have heard during these five hours or more of the debate in this House. I am grateful to Members for the criticism as well as the praise that may have been showered on the Ministry's working. Even criticism help a lot. I wish to assure the House that I attach the highest importance to criticism made in, and guidance given by this House. I have, during my association as a Member of this House always been a great believer in democratic criticisms. Therefore, I welcome very much many of the criticisms which have been made. I am also grateful to those who have been kind enough to say a few good words about the Ministry's working

I find there have been various points raised. Some were of particular interest to particular sectors of industry; others were of a general policy nature. A large amount of discussion centred round small incustries which, again, was a very welcome feature. According to me, smal, industries and their growth is one of the methods by which we can attain egalitarian society. Apart from the Industrial Policy Resolution which has described the methods by which we should attain a socialist society, I think the greatest emphasis always been laid on the growth of the small sector, because it assures an independent way of life to a large number of our people doing their own work and producing their own goods.

Shri Ranga (Chittoor): Self employed people.

Shri T. N. Singh: I wholeheartedly agree with the principle that disparities have to be avoided, that monopolistic tendencies have to be fought, that an egalitarian society for poor country is almost a "must". Any-I will deal with the general policy questions later. Now I would like to deal with some of the specific points which have been raised during the discussion.

A great deal has been said about the shortage of raw materials. I would start by saying that I admit that there is shortage of raw materials for many of our industries. But it is symptogrowth matic of the rapid that industries has taken place in these 16 or 17 years. In fact, I would be failing in my duty if I do not mention that in these years whereas our dependence on imported has been increasing raw materials with the higher level of industrial production, it is also true that a number of substitutes for imported raw materials have been developed in this country and are being produced in this country. It is also true that our engineers and industrialists, mostly also in the small-scale sector I must say have improvised a number of methods by which they can do without the imported raw materials. That is really very creditable. If I may be permitted to say so in all humility, I was saddened found that we seem to forget all this great achievement in this country in all these things, and we seem only to refer to some of the weaknesses.

Shri Daji: It is because of the price factor.

Shri T. N. Singh: It is really surprising that with this rapid rate of growth that we have achieved. have got for less imbalances than ordinarily would have happened in country. I know of countries which are supposed to be very highly planned, I know of the history of some of the totalitarian countries. how there was shortage of this or that. I do not want to go into that, neither do I want to criticise the methods of planning adopted in this or that country. It is for anybody read it in history. It is a historical fact.

So, I want to make it very clear that in any system of development at a rapid pace, there are bound to arise problems. The answer is to face the problems and not to get unnerved by them. This is a challenge to our nation, and we have got to meet it. We should not say this is wrong and that is wrong, and throw up our hands in despair. That is not the way to do things.

Therefore, I feel that the small industries particularly have been doing a very valiant job. The production ratio of the small industries is really very high in this country. Some of us

will not believe that they are producing a sizable quantity, probably on a par with what the large-scale industry is doing today. We do not admit the great things that the small sector have done. They have got their problems. A lady Member just now stated something; about thermometers which may have been found defective. But I say that by and large the small industries and industrialists have done a very creditable job. They deserve not only our sympathy, but every support that we can give. I am sorry that it was not possible for the Government to provide all the raw materials that they need. I hope that if I took the House into confidence, they would appreciate the position gather than be critical unnecessarily.

In regard to large and organised industries it is known that under the Industrial Development and Regulation Act we issue licences and once an industry is licensed it is also asthat the Government has taken into account or calculation the needs for meeting the requirements of raw materials for their maintenance purposes. In regard to small industries, rightly, there is no licensing system. They are free to start production in any corner. The way they have come up is something very pleasing. They come up and suddenly the demand goes up for this and that. It is known that we are suffering under very great handicaps of foreign exchange shortage. That is a problem which most developing countries, almost any developing country has to face; it is nothing new for us. I think that we are managing it much better than many in this regard, despite our shortcomings and difficulties. I started by pleading guilty to the charge and said that we are very sorry these small people who come up are not able to get all their requirements. Since there is no licensing system, they are free to come up on their own. I thought it my duty to tell these small industrialist friends at the first opportunity I got soon after my assuming charge of this Ministry

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that the problem was difficult. They should know that the Government was unable to supply raw materials adequately and with open eyes should start industries on that basis only. This is the step that I could take. In the meantime, I am very happy to tell the House this thing. Take for instance, zinc, copper and other non-ferrous metals. The small industries are taking to aluminium in a big way for electrical wires. Aluminium rods are coming into the picture more and more; the small industries are taking to them. things are happening before our eyes. I would not take a very pessimistic view of the situation because I have got great faith in the ingenuity and resourcesfulness of the people. We have got difficulties and I am sure they will be overcome. I do not want to take more time of the House in regard to the small industries because my colleague Shri Misra yesterday referred to a number of other detailed aspects and I need not go more into this question at this stage.

A lot has been said about agro-industries. This year, the party to which I have the privilege to belong, in its annual session at Durgapur passed a very revolutionary programme which has been described as agro industries programme, I personnaly believe that this is going to bring about a very significant change in economic programmes and economic Ι development. Therefore, would the attention of the House particularly to this great programme. We have of late been considering the entire programme and not very much later we shall be telling the House and the country about the details of this programme. Basically speaking, the idea is that agriindustries or agriculculture-based ture-benefiting industries should be given an impetus. The advantage of such a thing is that they make the fullest use of the agricultural raw materials. I can tell you that many of our agricultural raw materials go to waste today. Take for instance

of our agricultural raw materials go linters going waste; cotton seed is going waste. The bagasse of the sugar industry is going waste today. these things have to be utilised for industrial purposes. Therefore, in agro-industries programme it would be wrong only to think of the aspect of mere rural industrialisation. It has got to be a much bigger programme. Therefore, I want to tell the House that this is a very revolutionary programme the significance of which has probably not been appreciated as it should have been appreciated up till now.

रामेश्वरानन्द : कौन समझे इसे ? जिसे मंत्री महोदय कह रहे हैं कि किस के लिये कह रहे हैं कि यह बड़ा ऋान्तिकारी कार्यक्रम है. इसे कौन समझे ग्रौर कौन चलाए ?

Shri Ranga: He thinks they alone have understood and other people have not understood it.

Shri T. N. Singh: सन्न करें ग्रौर शांत रहें। ग्रीर क्या कहं?

I was dealing with some of our agriculture-based industries. In this connection. I would like to take the House into confidence about our programmes; these are individual programmes which will later on form part of the big programme. for example, the sugar industry. The sugar industry, I think, should take the form of a very big industrial comconsisting of bagasse-based newsprint or paper pulp, alcohol, wax---

An hon. Member: Sweets.

Shri T. N. Singh: Sweets, of course; I do not believe in bitter things.

Shri Daji: Distilleries.

Shri T. N. Singh: Yes; and molasses are there. Similarly, we are thinking of a number of such complexes. Oil

is another complex. I will, in due course, take the House into confidence about some of the details of that programme, I have just now given an indication about it.

At this stage, I am very much reminded of a very profound observation which the late Prime Minister. Pandit Jawaharlal Nehru, made in one of the inaugural meetings of the rural industries planning committee. He said that all these programmes are very good, but you must have wideelectrification of the areas. I attach the highest importance to the giving of electrical power to the rural areas. I agree many hon. Members-especially Shri the need for electrification of rural areas. I think we should go ahead to the best of our capacity. Of course, our own financial and economic limitations are there, and I think we should try to understand that problem. We have got to make a choice betweeen things: between electrification education, a choice will have to made; yet, efforts should be made so that we can spread out the industries to the rural areas. People have talked of the concentration of industries in the urban areas. I think that is a point which must be met. The position in many urban areas is becoming impossible. The industries must be developed and spread out to the rural areas or to the not-so-heavily-concentrated areas. That has been policy of the Government all years, and we have been systematically making an attempt in this regard. As a matter of fact, some friends have complained of delays in Many a time, some delicensing. mands for licences are made. Everyone wants to open his own unit in Bombay and Calcutta. I oppose it. When I oppose it, then there is delay. You have got to persuade the industrialist to shift it to somewhere else. Should I or should I not do it? there is delay, then we are blamed; if I do not do so then also I blamed

Shri P. Venkatasubbaiah (Adoni): But the conditions must be made favourable.

Shri T. N. Singh: I am coming to

Shri Daji: If you declare it as your policy that Bombay and Calcutta should be excluded, then agreeing to that, there will be no applications in respect of Bombay and Calcutta. That is all.

Shri T. N. Singh: There could not be only such declarations. Now, I can speak with some confidence, with the experience of eight to nine months I have had, that it will be very wrong to lay any blanket rule for anything. One should be pragmatic in such things, and I think our late Prime Minister was never tired of telling the poeple about this. I whole-heartedly agree with that kind of approach, that you cannot have a blanket rule. Some exceptions will have to be made, on merits of course.

Some reference has been made to the labour situation. I think it will be very much interesting. Some hon. Members have referrd to the labour situation in Bhopal and Ranchi and in some of the other public-sector projects. Sir, I yield to none in my devotion to the public sector. I think it is one of our most important prcgrammes of economic policy, and I am not prepared to concede to anyone that I am less devoted to public undertakings whosoever it may be from the Opposition who tells me that. what has pained me most is that the very people who want to encourage public sector if I may be permitted to say so in all humility, somehow create very large obstacles in the working of the public sector undertakings.

श्री रामसेवक यादव (बाराबंकी): रूप में सार्वजनिक क्षेत्र ग्रीर निजी क्षेत्र में कोई ग्रन्तर नहीं है।

Shri T. N. Singh: I shall ask one question. Is it proper to load a public sector undertaking with surplus

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labour, surplus machinery and surplus investment if you want it to run on business-like lines? I am sure nobody wants that. If adjustments for that have to be made, then there is a protest. My hon, friend was just now talking about Ranchi and telling us here in this House that in Ranchi we engaged a number of people for construction work. Construction by its very nature is a temporary kind of work. Should we load 1000 or 2000 people on the regular staff of the Ranchi Heavy Engineering project? Surely not. Then we shall be unfair to the public sector project if we do Therefore, if a situation has to be faced, I must face it strongly. As I said, I am second to none in my loyalty to the public sector, and I am going to see that the public runs in an efficient way Whatever the opposition may be that I have to face, I will face it. But I must see that it is run on proper and efficient I will not load it with surlines. plus staff, surplus machinery and surplus investment. I will not compromise on that; I must make it very clear now.

People have been talking about, Bhopal. There a.re trainees. has been clearly stated to them that they are being taken for training and there is no guarantee of employment. We train them so that they can get jobs somewhere. They are getting jobs elsewhere. But what is the position. There are some people. We cannot absorb all of them? We said that we will help them to get jobs. I am also a human being, I have a human heart and I want to help them. My Ministry tries to help them. But what happens is, when they are given a job they are not willing to accept it. Is that the thing to do? They wan! employment only in Bhopal. is not the way to run public sector undertakings. (Interruption). I do not wish to be interrupted. Let me say what all I have to say. only want to say, in this connection, that any encouragement to such tendencies is detrimental to public sector interests.

Shri Daji: You have not replied to the points raised.

Shri T. N. Singh: This has been said about Ranchi.

Shri Daji: In Ranchi the en:ployees are ready to go anywhere in India. Even in Bhopal they are ready to go.

Shri T. N. Singh: The hon. Member, Shri Daji, is not the only protagonist of Bhopal. There are others also in this House.

Shri Daji: I am talking of Ranchi not Bhopal.

Shri Ranga: In Bhopal it is the INTUC which is in trouble with the Government.

Shri T. N. Singh: There have been cases of fires in Ranchi. There have been unfortunate fires in that big pro-I am really very much grieved about them. I have stated in House-I do not want to use very strong language because I am not accustomed to that kind of thing-that there has been sabctage. There are some unsocial elements who have done that kind of thing in our great public sector undertaking which, according to the late Prime Minister, is a tirth The statements of of our country. some people who have been arrested are known to us. I do not want to discuss them openly. It may lead to some difficulties in the way in which I would like the we are doing it. House to understand the position. Believe me when I say that it is better that it is not pressed. After all, no harm will be done if for some time we are left to carry on in our own way. If Members say "you must say some-thing about it, you must disclose everything" I would say that this is not the way to do things. I would beg of you that in this matter, which is rather a delicate matter, we should be allowed to pursue our inquiries and come to conclusions and punish the guilty persons properly, by giving them the maximum penalty under the law and without showing any mercy to them. I hope I need not refer to the saying that "curiosity killed the sat."

17 hrs.

Coming to the newsprint industry, I am sorry to report to this House that except for the public sector project. the other programmes are not likely to come up. There is some slender chance in one case; it may come up. But the public sector expansion programme is in hand and it is likely to come up in due course. I have felt that in this very important sector. for the sake of democracy, if the private sector does not come up the public sector will have to step in.

Shri K. N. Tiwary: Suppose the private sector wants to come in?

Shri T. N. Singh: The trouble is, even though they have got the licences in their pockets they have not moved in the matter.

Shri K. N. Tiwary: My information is that you have disallowed a licence when the private sector wanted to step in.

Shri T. N. Singh: I do not want to refer to the Vivian Bose Enquiry Commission Report at this stage. Therefore, I will leave it at that.

Dr. M. S. Aney (Nagpur): The Minister has said that the private sector does not want to come in But this hon. Member says that certain people have applied for licences but they were not given licences.

Shri T. N. Singh: They had licences with them. But certain damaging remarks were made about them in a particular inquiry. I think we should leave the matter there.

Shri P. Venkatasubbaiah: What about the fertilizer industry?

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Shri T. N. Singh: I will leave it to the Minister of Petroleum and Chemicals to deal with it. I will come to paper and cement when I deal with the role of public sector in regard to consumer industries as well as basic and intermediate industries.

I now come to the point made by He referred to the Shri Dandeker. price policy and said that the cement industry has gone slow because our price and control policies have not been correct. Some time back I happened to be a Member of the Planning Commission and we in the Planning Commission were thinking of targets for various industries for the Third Plan. The hon Member, Shri Dandekar, was then in charge of a very important industry, namely, cement industry. We had some meetings with the industrialists and others as to what should be the target. In those days, there was a temporary surplus of cement. Therefore, there pressure to reduce the cement produciton targets by the industries' representatives. Shri Dandeker was then a great protagonist of reducing the cement production target, saying that the demand will not grow, all our calculations were wrong and, therefore, let us have a lower target. We wanted something like 13 million tons of actual production in the Third Plan. The industry unanimously pressed and pressed and we came to a sort of sonie agreement and arrangement whereby we agreed to a reduction in the target. I say, that was unfortunate. What is the position today? Having set our production targets lower, we have got a lower quantity of cement available today. We are trying to do our best to see that the cement production goes up. We are now trying to do whatever is possible both in and the pripublic sector the vate sector to increase the production. That is why we had to think of the Cement Corporation in the public sector. We shall make good the failures of the private sector. I have no objection to the private sector growing. I have freely agreed, to come forward, to the

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in private sector and it has been given opportunity. We have licences for a!l kinds of electrical equipment even to the private sector. do not mind I having full-fledged competition betthe Heavy Electricals and other private sector units doing the same kind of job. I do not mind it at all. But I do not want to have the surplus investment which we can ill-afford. That is the only limitation. If we set up these plants, they must give an adequate return. They should be utilised to the full. Their capacity should not be allowed to lie idle. That is what we should try to do. I would not try to quote as to what was said in the Planning Commission. It would be unnecessarily taking advantage of my having been there some years ago.

An hon. Member: What was the year?

Shri T. N. Singh: 16th November, 1959.

Shri Daji: You have already disclosed it.

Shri N. Dandeker (Gonda): What was the final agreed target. (Interruption).

Shri T. N. Singh: 15 million tons of cement capacity was the target.

Shri N. Dandeker: I will be glad if you would kindly state what the fi..al agreed target was and why the production and installed capacity is very much below that target even now.

Shri T. N. Singh: The simple answer is that as we expected the private sector to come up, it has not come up. There is this question of price policy which is often raiseu. I am sorry, Sir, I have to race against time....

Shri Ranga: That was a clear question put and you are not answering it.

Shri T. N. Singh: I am trying to answer the question. I am racing against time and, therefore, I may have to answer it briefly. What I am saying is that the private sector has not come up as we expected. The question of price policy is often raised. Now, what is the price policy which we should have? Upto all tuese years, the Tariff Commission's policy was that there should be 10 to 12 per cent return on capital employed. That thing was also raised in that Committee. The 'capital employed' formula: was the latest formula accepted by the Tariff Commission for purposes of calculating return on capital. should have been a sufficient incentive for the cement industry to come up, a very well established industry in this country, with which many people are familiar. This is what happened in regard to cement industry.

The same thing is going to happen in regard to paper industry. There is some story going round and it is said that no paper industry will come up....

Shri K. N. Tiwary: About cement industry, I have information that in one cement factory, one part has broken down and the Government is standing in the way of that part being replaced.

Shri T. N. Singh: I will look into that particular instance. We do not stand in the way of such things.

Shri R. S. Pandey: A representation was made by the Madhya Fradesh Government regarding the cement factory....

Shri T. N. Singh: I will geal with that.

Now, I would generally dear with some of my concepts of the public sector and the private sector...

Shri Ranga: Your concept or Government's concept?

Shri T. N. Singh: Government's concept.

Shri Ranga: Then, say so.

Shri T. N. Singh: I think that is a concept which was accepted by this House in the year 1956 aimost unanimously. That concept stands today. The concept, according to me, is that there are certain fields in which the public sector can rightfully come and there are others which should be left over to the private sector. very clearly this resolution, it is stated that there is a certain amount of flexibility. It is open to the puric sector to come into this or that private field and, if necessary, the Gov.ernment can relax in others So, the policy, as a whole, has been flexible. We have followed that policy.

People think when one talks of the private sector that it refers only to a handful of big people. That is not so. We have deliberately followed a policy of ensuring ownership in land to the small farmer. We have deliberately agreed to the continuance and ownership of the small man in the small industry. This is not that kind of socialism which people generally So, our socialism means an think of. expanding public sector; yet, because of the growth in the economy, the private sector is not going to be throttled and it will have ample scope for itself; at the same time by and large the private sector should be more and more dispersed, and it should be a widely dispersed small sector and that That has is how it should grow. been the general outline of our policy. I think that that is a very good policy and that should be the policy of a poo: country like ours with million people.

श्रीमती सहोदराबाई राय (दमोह) : सागर दमोह में जो सीमेंट फैक्टरी खुलने वाली थी क्या उसको खोलने का विचार है ? मैंने सुना है कि बिड़ला जी को उसका लाई— सेंस मिल गया था, क्या यह सच बात है ?

श्री त्रि० ना० सिंह : बिड़ला जी को लाईसेंस वगैरह मिला या नहीं, इसका तो मुझे कोई स्मरण नहीं है । लेकिन मध्य प्रदेश में सिमेंट फैक्टरी खोलने का विचार है । हम पबलिक सेक्टर में भी इस मामले में काम कर रहे हैं।

Then I would like to say one other thing that it shall be the policy of Government to encourage the tecl.ni-Why should cian and the engineer. not the technician and the engineer become more an entrepreneur? not may have the necessary finances and they may not command money, but the necessary have talent. So. ways and means should be found for them to start industries and act as entrepreneurs and that shall be one of our desires

Then, it shall also be the endeavour of Government to encourage Indian know-how and Indian talent to the best of our ability. Much been talked about this matter. can assure the House that are handicapped, our people everyhing must be done and will be done to see that the Indian know-how and Indian discoveries are made full use of Recently, when I was a Member of the Planning Commission, we had agreed that the CSIR where these researches are carried out should have facilities for testing out their discoveries on a commercial scale, for which funds have been allocated. So, the general endeavour is in that direction. If further needs are indicated, they will also be found. This has to be looked into in greater detail for the Fourth Plan programmes, and I think it is being looked into.

Something has been said here about the foreign collaboration business.

Shri Bakar Ali Mirza (Warrangai): Dastur & Co. were very good designers. Why are they being liquidated?

Shri T. N. Singh: I think that this question be better dealt with when the Demands of the Steel Ministry come up for discussion. I shall refer in this connection to the complaint made regarding the issue of letters of intent to foreign parties. Let me give the House a few figures in regard to the foreign collaboration that has been happening. I shall disclose the true

[Shri T. N. Singh]

position regarding foreign collaboration and what has been happening in regard to 50 per cent and above majority ownership by the foreign equity holder. I could not get all the figures, but I can supply those figures also if the Members so desire. But I have got some hastily collected figures in regard to cases where the foreigner has got majority ownership.

17.14 hrs.

[Mr. Speaker in the Chair]

In regard to 51 per cent or above foreign ownership, in 1961 there were 11 cases where foreign capital participation to that extent was agreed to; in 1962, the figure went down from 11 to 7, and in 1963 it went down to 6 and in 1964 it went down to 1. So, what is the use of taking up some statement somewhere and trying to criticise Government without understanding the facts as they are? The facts are what I have stated in regard to the story of foreign participation in our industries.

This is the story. I can say with all confidence that it is never our intention to see that the Indian entrepreneur gets any unfavourable deal as against the foreigner. But there is one thing which must be remembered. Sometimes some people have Then having licences. they went about searching for a foreign collaborator. Evidently that was the case where foreign collaboration is neces-There are stories-I do not want to go into them. Therefore, in certain cases it may be desirable to ask the foreign entrepreneur to come But he shall have to take Indian partnership, he shall have to have it registered as an Indian company. It shall be an Indian company with Indian shares, open to Indians. is how we have been working,

Shri Raghunath Singh (Varauasi): The majority shareholding must be with Indians.

Shri T. N. Singh: As far as possible. The majority proposition is there.

Judging by this, I think there is no need for any fears or misgivings in the minds of Members.

I am afraid I have many points to deal with. I find that something was said about the patents law. turally, I should tell the House something about it. The amended Bill is likely, if time permits, to be introduced this session or otherwise in the But it is almost ready for innext. troduction. That is the position regard to the Bill. In regard to its content, I think we are all experienced enough to realise that I cannot disclose its contents at this stage. would like to be excused in that regard.

Whatever I say will be incomplete if I do not refer to my hon, friend, Dr. Lohia. We are old friends in politics. We have rubbed shoulders with each other. I have great regard for him. I have also fought elections with him.

An hon. Member: And defend him.

Shri T. N. Singh: Therefore, I was expecting rather very profound things from him. He talked about the standard of life of the people, of the way of life some people have adopted. His diagnosis was that that is the reason for the lack of industrial progress. If industrial progress were to guided only by such superficial reasons. I think we cannot remedy for the lack of industrial progress in this country. There are many many things which are to be done for industrial progress. it is not this or that psychological approach that will do the trick. I am sure, as I said in the very beginning, that we need not be ashamed of the great industrial progress that has occurred in these 17 years in the country. It is a thing of which any people can be proud. When the British were here, what was our position? We could not manufacture even simple things. Today we are manufacturing highly complicated things including aeroplanes. So the progress has been there.

Shri Shinkre (Marmagoa): How many of them?

Shri T. N. Singh: That question had better be addressed to the Defence Ministry.

I think, by and large, there been industrial progress. But need much more industrial progress. At the same time, we have got our own limitations of resources others. I am anxious that not only the public sector should grow but the private sector should also grow, because industrial progress is a thing in which both should play their rightful part. But I must confess to the House that with all devotion and loyalty to the concept of the public sector, I often get somewhat pessimistic whenever I realise our limitations. We start an industry; we lack technical personnel. If by mischance something happens. there is a demand for an enquiry. A demand from somebody outside comes, an enquiry is made, and a suggestion for replacement of Indian personnel by Europeans is made, as if Indians are all making mistakes. This is not the way we are going to encourage our technicians who are doing very difficult work in highly complicated modern industries.

Shri Ranga: That means we should not have an enquiry.

Shri T. N. Singh: We should have an understanding of the whole position. We should be practical,--I but at the same time we should not be unnecessarily condeninatory, because it discourages the people who are doing a really very difficult job. I feel very proud of the great things that our Indian engineers and technicians are doing. It is a very creditable job, and all praise to them. I hope that we shall give a moiety of praise to these technicians and engineers who are working under difficult circumstances in the public sector.

I am sorry I have taken longer than I need have taken. I am fully conscious of the fact that it has not been possible for me to deal with many of the points which hon. Members have raised. I can only apologise and express my sorrow for no! having been able, in the short time at my disposal, to deal with various points. But I can assure the hon. Members that all the points they have raised will be looked into. from that, if there are any other points, they can kindly draw my attention to them, and I shall certainly give all respect and consideration to whatever they say, and do whatever is possible.

Shri Ranga: May I seek a clarification? Just now, before he was closing his speech, the hon. Minister was deprecating the general tendency on the part of Members here, as well as others outside I suppose, to ask for an enquiry whenever anything goes wrong in the management of these public sector enterprises. My hon. friend happened to be the Chairman of the Public Accounts Committee also, and he knows how often we found that because of a failure to conduct a timely enquiry, many more blunders were committed later on. 1 hope he does not mean to depreca' all enquiries, and that he does not wish to give up the privilege as well as the right and responsibility of the Government to conduct timely enquiries whenever these disorders or nisfortunes happen, whether they are departmental enquiries or open en quiries or quasi-judicial enquiries.

Shri T. N. Singh: Prof. Range is being unfair to me and himself by interpreting what I said in such a sweeping manner.

Mr. Speaker: He added the word "unnecessarily".

Shri Ranga: That leaves too much discretion.

D. G.-Min. 10348 of Education

Mr. Speaker: Now I shall put the cut motions.

All the cut motions were put and negatived.

Mr. Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1966, in respect of the heads of demands entered in the second column thereof against Demands Nos. 64 to 68 and 133 relating to the Ministry of Industry and Supply."

The motion was adopted.

[The motions of Demands for Grants which were adopted by the Lok Sabha, are reproduced below.--Ed.]

DEMAND No. 64—MINISTRY OF IN-DUSTRY AND SUPPLY

"That a sum not exceeding Rs. 87,14,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Ministry of Industry and Supply.'"

DEMAND No. 65-INDUSTRIES

"That a sum not exceeding Rs. 4,06,44,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Industries'."

DEMAND No. 66-SALT

"That a sum not exceeding Rs. 50,77,000 be granted to the President to complete the sum necessary to defray the charges

which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Salt'."

DEMAND No. 67—Supplies and Disposals

"That a sum not exceeding Rs. 3,13,45,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Supplies and Disposals'."

DEMAND NO. 68—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF INDUSTRY AND SUPPLY

"That a sum not exceeding Rs. 37,48,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Industry and Supply'."

DEMAND NO. 133—CAPITAL OUTLAY OF THE MINISTRY OF INDUSTRY AND SUPPLY

"That a sum not exceeding Rs. 54,09,61,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Industry and Supply'."

MINISTRY OF EDUCATION

Mr. Speaker: The House will now take up discussion and voting on Demand Nos. 15 to 21 and 118 relating to the Ministry of Education for which 6 hours have been allotted.

Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move. Shri Daji: Cut motions may be permitted to be moved tomorrow morning. So many have left.

Mr. Speaker: There is still time. We can see if there is some difficulty.

DEMAND No. 15—MINISTRY OF EDUCATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 76,05,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Ministry of Education.'"

DEMAND No. 16-EDUCATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 37,25,87,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Education'."

DEMAND No. 17-ARCHAEOLOGY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,01,63,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Archaeology'."

DEMAND No. 18-SURVEY OF INDIA

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 3,58,82,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Survey of India'."

DEMAND No. 19-BOTANICAL SURVEY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 27,54,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of Botanical Survey'."

DEMAND No. 20-ZOOLOGICAL SURVEY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 24,19,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Zoological Survey'."

DEMAND NO. 21—OTHER REVENUE EX-PENDITURE OF THE MINISTRY OF EDUCATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 8,97,49,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Education'."

DEMAND No. 118—CAPITAL OUTLAY OF THE MINISTRY OF EDUCATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 5,04,62,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Education'."

The Demands are now before the House. Shrimati Gayatri Devi. She has also to rise if she wants to speak.

Shrimati Gayatri Devi (Jaipur): Mr. Speaker, I have many observations to make on the demands of the Ministry of Education, some of them of a critical nature and some, of a suggestive nature. While I fully realise the gigantic task of educating the rapidly growing population there is no excuse for all the years that have been wasted

The hon. Education Minister recently that education should production-orientated, with greater emphasis on science and technology. The sooner this is done the because not only will it reduce the pressure on the universities but it will reduce unemployment and effectively fill the vacuum of posts of labour that the country needs in its projects. industrial Today even though a start has been made in this direction the progress is very slow. All those who are responsible for our long planning should have realised ago that if their plans were effective they would need skilled and trained personnel to implement them. Education should have been planned to keep pace with the growth of industry, and even though industrialisation has been slower than expected the right type of education has lagged even further behind. However there is no point in continually harping on our past errors but we should not repeat them in the future. We have already lost so much time; we cannot afford to lose any more. We must face all our many problems and find right solution to them as rapidly as possible and set about the task of educating the youth of this country in the most appropriate manner sible that they are able so to cope with all the difficulties that will beset them.

Indians are fast becoming a shabby, untidy, indisciplined people with little or no civic sense. To arrest this its my sincere plea that civic discipline be inculcated in the small children as soon as possible. If you

drive through any urban area in India you see nothing but ugliness, untidiness filth and squalor-this is because of lack of civic sense and civic discipline-except of course in the South of India where more civic discipline prevails. All this is a sad reflection on the character of the people-this laissez-faire attitude, this carelessness, this apathy is fast becoming a part of our national character. if we want to build a strong nation. our countrymen must be made to realise before it is too late that they must educate our people to be responsible and disciplined citizens. This is a proper place to mention the lack of respect for the elders and the indiscipline of the students. How has this come about? Mr. Chagla attributes student indiscipline to a 'sense of frustration, lack of involvement and changing social values'. And he says that there should be a sense of dedication and that they should fee! that they are contributing to building of the nation. That of course is one of the objectives of education but are we giving them the right sort of training to make them feel a sense of urgency? Are we giving them the right training for what they have to do? Are those in the different States who are charged with the very serious responsibility of piloting education projects themselves adequately equipped to do this job? they have the understanding that is required to carry out their functions without bias or political consideration? These are questions which need serious thought because the students of today are the foundation on which the nation of tomorrow has to stand.

I shall now turn to some specific problems. To meet the requirements of our rapidly increasing population we shall need more and more teachers. The annual report of the Education Ministry gives its proposals for the expansion of teacher training facilities. These I feel will take too

long a time specially as the demand for trained teachers is so urgent. I have a suggestion to make might to some extent solve this problem. Students of higher secondary could quite easily be given extra-curricular courses of child psychology and training to teach in primary schools. This will have a double advantage: we shall have competent teachers in our primary schools and, at the same time, the students who seek immediate employment will not have to waste time and they can go straight into the jobs. If at any time they feel the need to more training, they can acquire always take advantage of the different training centres that the States are starting.

Regarding the teaching of science in the primary schools and middle schools, it is obvious that it is well nigh impossible to provide even 10 per cent of them with the right kind of equipment, but it would be possible to build science laboratories in the urban areas for the specific purpose and use of middle school students. If we could have combined libraries and laboratories in centrallylocated places, the students of different schools could use them, and it would cost far less than trying to provide every school with a science teacher and equipment. The library I mention would be an added advantage to the students. It should be a general library for lending books to the school-going children.

Here, I wish to draw the attention of the Education Minister to an article dated March, 9, entitled "Bureaucratic lapse and flexibility". It is about a group or society of women in England who sent books to children all over the world, and apparently, they sent to India about 10,000 books which were refused entry by the customs people in Bombay. I wish the Minister looks into this. I think we need these books in this country. At present, they go to 59 other countries and they were only stopped from entering India because of the customs in Bombay. I shall give this article

to the hon. Minister if he is interested.

As regards the teaching of science in the rural areas, it would be a pity if the children in villages were to be deprived of the same advantages as their counterparts in urban areas, the cities, and perhaps it would be possible to teach them practical science by converting trucks into units-mobile laboratories-and send these mobile units to serve several village schools. The teacher who goes with the mobile unit could have his headquarters in a central place, so as to give advantage to as many students as possible. I do not know if in any way this suggestion is practicable. but I should like to ask the hon Minister to have it examined! many little boys in the village express their desire to learn science. thirst for knowledge and the desire to learn is so great that I think we should do everything possible to help them.

The aim of educationists is not merely academic: character-building plays a very important role, and so does physical development. There-fore, it is very essential to include games that develop team-spirit, and also other competitive physical recreations. In towns and cities, it is not possible for educational institutions to have their own sports fields. And so I feel it is essential to provide common sports grounds or playing-fields schools and colleges and other institutions in urban areas which would be on the same sort of lines as the national playing fields in England.

Teachers play a vital role in this country, and I am glad to see that the Government is trying to improve their conditions of service. Prices in this country tend to rise and the rupee cannot be trusted from day to day. Therefore, I would suggest that teachers should be provided with free accommodation and given other necessary amenities according to their

[Shrimati Gayatri Devi]

grade and status. In the rural areas this is particularly essential because in the small villages there is absolutely nowhere where they can stay with any degree of comfort or privacy.

In view of the fact that we have at long last realised the importance of agricultural expansion, I think we should include it in the curriculum of village schools. After all, most of the children who go to these schools are farmers' children and if they were taught improved methods of farming in all its aspects, I feel it would pay far richer dividends than what our sophisticated agricultural colleges do. where too much emphasis is laid on theory and the students hardly ever get an opportunity to do any practical work under the conditions that prevail in the country. The result is that most of them have no knowledge of how to work with common implements and under local conditions. In fact, I believe that most of them hardly know how to plant a potato!

The primary need of the hour is for skilled labour, and therefore it is essential to improve the standard of the multi-purpose schools and the polytechnical colleges. On completion of their courses in the former institutions students should be able to take up immediate employment as first class technicians and after completing the course a polytechnical college student should be competent enough to take up supervisory work.

One more factor which should be stressed is the need for a liberal attitude in releasing foreign exchange for the purchase of scientific apparatus for our universities and colleges. As things are, we are already behind other advanced countries in scientific knowledge. We shall continue to remain behind if we do not get for our technical institutions the latest scientific instruments and apparatus.

On going through the Annual Report one can see that this depart-

ment agrees with the consensus of opinion that the standard of education at the higher secondary level needs a great deal of improvement. This is a very weak link in the chain of education and it may be due to reason that our universities remain at a poor level. In this connection, I would suggest having model schools in each district. These schools should have all the best amenities, regard to teachers, equipment, buildings. play-grounds etc. staff should be well paid and recruited on merit and not subject to routine transfers. Only the most promising pupils should be admitted to these schools. It would be interesting to see if this improves the standard at the university stage. I am glad to see that the Government is thinking of starting schools on these lines.

The admission of students to universities is so easy. The standards of the Secondary School Leaving Certificate are so very low. This should be taken care of. The average per capita income in this country being so low, it would perhaps be a good idea if there were Career Masters in most schools who could watch the aptitude of students, study their tastes, evaluate their competence, and those who are not up to the standard could be given the right vocational guidance and immediate employment on completion of their higher secondary studies, and others who are deemed fit could go to university for higher education.

The universities in India could play an important role in the integration of the country by exchanging students between States, so that they gain a broader outlook and better understanding of their fellow countrymen. Our universities have remained too long cut off from the main current of national life nor are they rooted in Indian tradition. Something positive should be done to remedy this. The services of the university should extend to the community directly—

apart from the indirect contribution it makes by educating its citizens.

Universities should be self-governing. A convention should be recognised to respect the autonomy of universities in this country and also keep them outside party politics.

There has been a lot of talk about making education a concurrent subject. With the increasing number of primary, middle and higher secondary schools in the country, I feel, it would be a very difficult task for the Centre to look after all of these. But so far as the universities are concerned, it may be considered, because not only will it go a long way in integrating the country, but also because the State Governments are inclined to delay their recommendations to the Centre and thus impede the progress of the development of these institutions.

Sir, there is so much to say regarding text-books and other very essential matters, but I shall have to restrain myself. But I would like once again to say a word about indiscipline. Students indiscipline does not stand alone. It is a part of the general indiscipline in the country, in family life, in social life and in political life.

If things remain as they are, I fear they will spell the ruination of the country. So, let us leave it to the Vice-Chancellors, lecturers, professors, teachers and educationists of this country to give to the youth of India not only knowledge but also the ability to tolerate and to understand another's point of view. Clear, open, unbiassed minds, devoid of casteism and communalism, minds that understand the trend of the world in which we live, they are the need of today if peace is to survive not only among ourselves but between nations.

Before I conclude, I should like to say a word about the difficulties of private collections and museums. Whenever the trustees of such museums have to approach the Centre, they have to go through their State Governments, and the result is undue delay, and sometimes due to vested interests there is complete lack of co-operation. Therefore, I would like to urge that their dealings should be directly with the Central Education Ministry.

May I stress once more the need for education playing a vital role for the integration of the country? The recent crisis over the language issue shows how quickly the unity of our country can be disrupted by parochialism. We must face squarely the fact that communalism too has often raised its ugly head.

No amount of education, no matter how high the standard, can save this country if she is split on domestic issues. Students of the coming generation of India must wake into a secular dawn, where neither their aptitudes nor their aspirations are polluted by the sad irrationalities of our own times. And this is the greatest challenge to any programme or policy of education.

Mr. Speaker: Shri Banerjee has written to me that he would have no opportunity of participating in the discussion on any other demand.

Shri S. M. Banerjee (Kanpur): I will take only five minutes.

Mr. Speaker, at the very outset, I must request the Minister of Education, for whom the country has great respect, to come out with some policies in a concrete form about teachers. Only this morning when we tried to put questions he wanted to impress upon us that the primary responsibility is with the State Governments. I come from the State of Uttar Pradesh and the Education Minister and the Chief Minister of that State have made it abundantly clear that with all their good intentions, with all their earnest desire, they are unable to satisfy the needs of the teachers because the 50 per cent grant sought to be given by the Centre is within

[Shri S. M. Baneriee]

the Plan allocation, and unless something is done to give some amount outside the Plan allocation, the lot of the teachers cannot be improved.

Thev are supposed to be builders of the nation. But builders of the nation should not be expected to sleep in the footpath and dream sweet dreams. It is not possi-Since a solemn promise has been made by our Prime Minister. Shri Lal Bahadur Shastri. Finance Minister and, last but not the least, by the Education Minister that the Centre will do its best to see that their lot is improved, I would only request them to do it at the earliest opportunity. Because. although the movement of teachers, the struggle of the teachers, has been withdrawn and although it seems that there is a lull, I am constrained to say that it is only the lull before the storm. The teachers. who are supposed to be the builders of the nation, will again come to the nation and demand higher wages or living wages.

Another point which I wish to mention here is certain very long outstanding demands of the Survey of India employees. I have already moved my cut motions Nos. 80 to 85. and 83 relates to the emoluments of teachers. In 1962, the then Minister Prof. Humayun Kabir gave certain solemn promises. In 1962, in reply to the debate, Professor Humayun Kabir, the then Minister of Scientific Research and Cultural Affairs was pleased to give certain assurances about the Survey of India employees. What were those assurances? Sir, the Survey of India employees, with their headquarters in Dehra Dun throughout the country, have been treated most shabbily even by the What happened? Pay Commission. They were not given an opportunity to go before the Pay Commission for evidence, though their union submitted a detailed memorandum because

the only one union which is there, which represents 90 per cent of the employees in Dehra Dun, is not yet recognised. We have been crying hoarse from the house-tops and the late lamanted Home Minister, Shri G. B. Pant, gave us certain assurances that the matter was constantly being taken up with the Minister, Prof. Humayun Kabir, and others. unfortunately, nothing could happen and the union, though it represents more than 90 per cent of the employees, and that is the only one union in that particular establishment, is not yet recognised. And the result was that they could not go before the Pay Commission for evidence and a great injustice has been done.

When I pointed out in 1962 that the pay-scales of Survey of India employees were not in conformity with other Ministries, the hon. Minister assured that by the next budget session, he would be in a position to say that many of the anomalies were removed and the Survey of India employees were not in a position of disadvantage compared to any other employee of the Government of India. It is 1965 today and again I am before this House and I request the hon. Minister to do something at least to honour the assurances given by his predecessor.

The present hon. Minister had also stated during his visit to the Survey of India offices at Dehra Dun in the month of September, 1964, that the question of revision of pay-scales was receiving his active consideration. The people there are very much sceptic and whenever you tell them that it is under active consideration, they ask us in confidence whether something is being considered or not. The word 'active consideration' has become a word which means nothing being considered. I was also informed by the Joint Secretary of the Ministry on 16th October, 1964

that the matter was under examination of the Ministry of Financethat was under active consideration and this was under examination-and the decision would be shortly taken. I want to know what decision has been taken.

In 1962, in my speech, I also pointed that the out pay-scales of the employees doing identical job in the Geological Survey of India, India Security Press, Oil and Natural Gas Commission, Printing and Stationery, etc. are better than that of the Survey of India employees. I am in a position to produce in this House a comparative statement showing the payscales of different departments. have no grouse against other Minis-I only wish to say that the Survey of India employees, who have elected me as the President, have the highest regard for Mr. Chagla-when he went there, I was also there; they wanted to meet him and there was no demonstration, nothing of the sort-and we know Mr. Chagla, who is the emblem of justice and the and emblem of impartiality, deputy, Shri Bhakt Darshan, who used to say much about the employee when he was a Member of this House, would have taken note of it. But, unfortunately, nothing has happened.

Even in the case of the Class IV employees of the Survey of India, the grades such as 85-110 which been made available to Daftaries and Jemadars of many establishments have not been given to them. semi-skilled grades of industrial staff of the India Security Press who were on the pay-scales of 35-50 and 40-60 were fitted in the scale of 80-110 but for the Survey of India employees, So is the the scale is only 75-95. case with Class III employees and draftsmen.

Then, the fate of workshop staff and transport staff of Survey of India is still worse. They have reached the maximum of their pay-scales of Rs. 131 and shall have to remain there till the end of their service career. The scales of Rs. 110-180 and 130-212 which are admissible to workshop and M.T. staff of other Departments of Government of India have been denied to them.

Coming to the removal of restriction on grade promotions, in this connection, I would invite attention of the hon. Minister that there are certain categories of employees in Survey of India viz. Plate Keeper, Negative Keeper, Record Keeper, Technical Clerk, etc. in the Class III Establishment whose prospects are sealed in one grade i.e. Rs. 180 maximum.

Then there is the question of consolidated pay. This is another thing which has been agitating the minds of the Survey of India employees. Although there does not exist for any other type of trainees in the Survey of India, as, for example, the Topo Trainee Type 'A', Surveyors, Geodetic Computers, Scientific Assistants, Trig Computers, the system of consolidated pay, yet for the Topo Trainee Type 'B', there is a consolidated pay of Rs. 120 per month. This consolidated pay system should be done away with.

Then, I come to the question of seasonal employment and contingency establishment. Still about 80 per cent of the employees who are working in the Survey of India are seasonal employees or are borne on the contingency establishment. They worked in the Bomdila area and in the NEFA areas. They have done exceedingly fine jobs there at the time of the Chinese aggression at great cost to their lives. When our Army had fled away from that area, it was the Survey of India people who were still surveying the Bomdila area. Some of these people have been rewarded and rewarded very But what is the regard given well. They have been given a to them? reward of only Rs. 100. So, in regard to seasonal employment and contingency establishment I submit that a committee should be appointed to ge

[Shri S. M. Banerjee]

into the matter and do away with the seasonal employment and contingency employment. I am sure the hon. Minister will kindly do his best to see that the union is recognised. I can assure him that they have never gone on strike, and whenever they have agitated they have agitated only in self-defence.

With these words, I request him to kindly consider the two points which I have made; one is in regard to the salaries of the teachers who are the builders of the nation, and the other is in regard to the Survey of India employees for whose union recognition should be given. With these words, I would request the hon. Minister to kindly throw some light on these points when he is replying to the debate.

Mr. Speaker: The hon. Members may now move the cut motions to Demands for Grants relating to the Ministry of Education, subject to their being otherwise admissible.

Shri Yashpal Singh (Kairana): beg to move:

- (i) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100".
- [Failure to increase the salaries of teachers of Union territories due to present dearness (1)].
 - (ii) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100".
- [Need to check unemployment amongst trained students (2)].
 - (iii) "That the demand under me head 'Ministry of Education be reduced by Rs. 100".
- [Need to set up a Central University for propagation of Hindi in South and East (3)].
 - (iv) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100".
- [Need for more constructive mea-

- sures for development of Hindi and other Indian languages (4).]
- (v) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100".
- [Need to make suitable changes in the system of education with a view to check deterioration of conduct and moral degeneration (5)]
- (vi) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100"
- [Need to check irregularities in the Council of Scientific and Industrial Research (6)].
 - (vii) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100".
- [Recommendations of Dr. Sampurnanand and Dr. Sri Prakasa Committee (7)].
- Dr. M. S. Aney (Nagpur): I beg to move:
 - (i) "That the demand under the head Education' be reduced by Rs. 100".
- [Need to give better salaries to learned pundits belonging to old type of pathshalas for revival of Sanskrit education (25)]
 - (ii) "That the demand under the head 'Education' be reduced by Rs. 100"
- [Need to promote physical education, sports and youth welfare (26).]
 - (iii) "That the demand under the head 'Education' be reduced by Rs. 100".
- [Insufficient provision for moral and religions instructions (27)]
- Shri Narendra Singh Mahida (Anand): I beg to move:
 - (i) "That the demand under the head 'Education' be reduced by Rs. 100".
- [Need to check decline in the general standard of education (28)]

(ii) "That the demand under the head Education be reduced by Rs. 100".

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- [Failure to produce a system of education responsible to the need of a developing society (29)]
 - (iii) "That the demand under the head 'Education' be reduced by Rs. 109".
- [Need to improve conditions of service of teachers in Union territories (30)].
 - (iv) "That the demand under the head 'Education' be reduced by Rs. 100".
- [Failure to educate students in moral and spiritual values (31)].
- (v) "That the demand under the head 'Education' be reduced by Rs. 100".
- [Failure to spread education among backward communities in rural areas (32)].
 - (vi) "That the demand under the head 'Archaeology' be reduced by Rs. 100".
- [Need to restore Modhera—"Surya Mandir" and Sidhpur "Rudra Mahal", archaeological gems of Gujarat (37).]

Shri Koya: I beg to move:

- (i) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Need to establish more technical institutions (38)].
- (ii) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Need for more provision for moral and religious education (39)].
 - (iii) "That the demand under the head Ministry of Education' be reduced by Rs. 100."
- [Insufficient provision for promoting the study of Sanskrit, Arabic, Urdu and Persian (40)].

(iv) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."

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- [Need for provision for higher studies in Arabic and Persian (41)].
 - (v) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Need for imparting education to the children of sea fishermen in Kerala (42)].
 - Shri Yashpal Singh: I beg to move:
 - (i) "That the demand under the head 'Education' be reduced by Rs. 100."
- [Basic of appointment of panel of judges for price competition for Children's Books and books for neo-literates (51)].
 - (ii) "That the demand under the head 'Education' be reduced by Rs. 100."
- [Unnecessary changes made in English in the Hindi books selected for the award of various prizes in Hindi (52)].
 - (iii) "That the demand under the head 'Education' be reduced by Rs. 100."
- [Need to bring cheap editions of various books for which prizes have been awarded (53)].
 - (iv) "That the demand under the head 'Education' be reduced by Rs. 100."
- [Need for proper development of literature for adolescents (54)].
 - (v) "That the demand under the head 'Education' be reduced by Rs. 100."
- [Need to popularise children's books of Hindi among non-Hindi speaking areas (55)].

- Shri Vasudevan Nair (Ambalapuzha): I beg to move:
 - (i) "That the demand the head 'Ministry of Education' be reduced by Rs. 100."
- [Failure to implement even the reduced targets of primary education for children between the age group of 6-11 years (57)].
 - (ii) "That the demand the head 'Ministry of Education' be reduced by Rs. 100."
- [Failure to give priority allocation for girls education to make up lag between girls and boys education (58) 1.
 - (iii) "That the demand the head 'Ministry of Education' be reduced by Rs. 100."
- [Need to implement a national fair scale of salaries for teachers and professors throughout India by Central Government (59).]
 - (iv) "That the demand under the 'Ministry of Education' be head reduced by Rs. 100."
- [Need to curb the unlawful and harmful practices of private management institutions, (60)].
 - (v) "That the demand the head 'Ministry of Education' be reduced by Rs. 100."
- [Necessity of introducing the teaching of University classes in the regional languages. (61)].
 - (vi) "That the demand the head 'Ministry of Education' be reduced by Rs. 100.""
- [Need to supply adequate and satisfactory books for the teaching of University courses in the regional languages (62)].
 - (vii) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Need to improve the condition of teachers and professors of the Cenadministered universities. trally (63)]

(viii) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."

of Education

- [Working of the Directorate of Extension Programmes for Secondary Education, a unit of National Council of Educational Research and Training (64)].
 - (ix) "That the demand the head 'Ministry of Education' be reduced by Rs. 100."
- [Comparative results of Higher ondary and School final exams. throughout India and the High degree of wastage (65)].
 - (x) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Methods of promotions followed in the CSIR and other restrictive, frustrating practices in the scientific institutions (66)].
 - (xi) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Method of granting permission and scholarships to go abroad to study especially to the USSR and other Socialist States. (67)].
 - (xii) "That the demand the head 'Ministry of Education' be reduced by Rs. 100."
- [Inadequate measures to procure the rare documents and original transcripts of our great poets, writers and literary figures. (68)].
 - (xiii) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Working of the various Higher Technological Institutes, (69)].
- (xiv) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100." [Working of the Rural higher educa-

tion institutes. (70)].

- (xv) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Working of the Viswabharati University. (71)]
 - (xvi) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Need for reviewing the Secondary Education System. (72)].
 - (xvii) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Necessity of abolishing expensive public school education for the creation of an elite and to improve the general level of education for all. (73)].
 - (xviii) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Need to subsidise hostel fees for Secondary School girls especially in rural areas. (74)].
 - (xix) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Need to reduce the number of foreign experts in the field of education. (75)].
 - (xx) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Need to devote 10 per cent of the budget at the Centre for education. (76)].
 - (xxi) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Need to permit teachers of over 30 years of age to join private schools in Delhi (77)].

- Dr. M. S. Aney: I beg to move:
- "That the demand under the head 'Ministry of Education' be reduced to Re. 1."
- [Retaining of English for an indefinite and undefined period as the official language (79)].
 - Shri S. M. Banerjee: I beg to move:
 - (i) "That the demand under fine head 'Ministry of Education' be reduced by Rs. 100."
- [Need for granting the recognition to the Union of Survey of India Class IV employees (80)].
 - (ii) "That the demand under the head 'Ministry of Education' be reduced by R_S, 100"
- [Need for regularisation of services of the Contingency-paid staff of the Survey of India (81)].
 - (iii) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100".
- [Need for abolition of the system of giving Consolidated Pay, in Survey of India (82)].
 - (iv) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Failure to increase the emoluments of the teachers (83)].
 - (v) "That the demand under the head Ministry of Education" be reduced by Rs. 100."
- [Non-fulfilment of assurances given by the Hon'ble Minister in 1962 in respect of the employees of Survey of India (84)].
 - (vi) "That the demand under the head 'Ministry of Education' be reduced by Rs. 100."
- [Need to remove disparity in the pay scales of the employees of the Survey of India (85)].

Dr. M. S. Aney: I beg to move:

(i) "That the demand under the head 'Education' be reduced to Re. 1."

[Inadequacy of funds provided for students from non-Hindi area for studies in Hindi (92)].

(ii) "That the demand under the head 'Education' be reduced to Re. 1."

[Inadequacy of funds provided for research scholarships in humanities (93)].

(iii) "That the demand under the head 'Education' be reduced to Re. 1."

[Inadequacy of funds provided for Ceylon Estate Workers Education Trust (94)].

(iv) "That the demand under the head 'Education' be reduced to Re. 1."

[Inadequacy of funds provided for scholarships for revival of Sanskrit education (95)].

(v) "That the demand under the head 'Education' be reduced to Re. 1."

[Inadequacy of funds provided for Standing Commission for Scientific and Technical Terminology (96)].

(vi) "That the demand under the head 'Education' be reduced to Re. 1."

(Inadequacy of funds provided for development of regional languages (97)].

Mr. Speaker: These cut motions are now before the House. We shall now take up the Calling Attention Notice. 17:47 hrs.

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORT-TANCE

(ii) International Conferences on Cambodia and Laos

Shri Hari Vishnu Kamath (Hoshangabad): I call the attention of the Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon: --

"The reported proposals for the convening of international contererces on Cambodia and Laos and the Government of India's reaction thereto.".

The Minister of External Affairs (Shri Swaran Singh): I have on various occasions kept the House informed of the developments that have been taking place in Vietnam. The situation in Vietnam is continuing to deteriorate and the cessation of hostilities there is not in sight. As the House is aware the Government India, together with the Governments of 16 other non-aligned countries issued an appeal recently to the interested parties. The response to this appeal has been varied, but it is our hope that all concerned will give a positive response to the appeal made, in good faith by so many non-aligned countries, with the objective of ending strife and restoring peace to this embattled land.

2. Though we have been more preoccupied with the happenings in Vietnam, the problems facing Cambodia and Laos have also continued to engearnest attention. As the age our House is aware, the Government India have always supported the proposals made by the Government Cambodia for the convening of International Conference to study the steps that should be taken to ensure the neutrality and territorial integrity of Cambodia. The Foreign Minister of Cambodia in his message of March 15 last has again approached the two Co-chairmen of the Geneva Conference for the urgent convening of such a Conference. It is understood that the Co-chairmen are in consultation with each other about this. It is our earnest hope and desire that it will be possible to hold a conference of the interested parties immediately. India has every sympathy towards Cambodia's aspirations and the Government of India will play its part and render every assistance in this regard.

3. The principal aim of the 1962 Agreement on Laos was to restore peace and enable harmonious working between the three Laotian factions for the effective functioning of the Government in Laos. It is unfortunate that conciliation between Laotian factions has not been achieved and the situation continues to be di turbed. We hear however contacts amongst the parties have been resumed and that tripartite talks in Laos are likely to commence shortly. The Government of India have in the past supported proposals for the reconvening of the 14-Nation Geneva Conference on Laos, and hope that the talks now beginning will pave the way for such a Conference.

Shri Hari Vishnu Kamath: In view of the fact that we the Indian people including the Government are genuinly anxious for a stable and enduring peace in this embattled regionto use the hon. Minister's own wordsof South-East Asia which formerly comprised the Indo-China States, are Government in a position to state definitely how many countries have so far expressed their desire or willingness to participate in these conferences to come, and is there any proposal to deftly utilise these conferences to initiate peace talks on Viet Nam?

Shri Swaran Singh: I cannot give information about the response from the countries that are likely to attend this conference. There have been approaches made, but I have not got precise information because that is not readily available to us in all the cases. But the response has been reasonably good on this Cambodian conference.

About the second part, I would suggest that this conference should be taken by itself. The Cambodians resent if a suggestion is made that this might be used for other purposes.

Laos (C.A.)

Shri Ravindra Varma (Thiruvella): I_S it a fact that the Government of the USSR have conveyed to the Government of India some proposals which may be considered at this conference? If so, what is the attitude of the Government towards those proposals

Shri Swaran Singh: The USSR Government have supported the convening of the conference. But they have not made any specific proposals that should be considered by the conference.

Shri Harish Chandra Mathur (Jalore): Is it not Government's view that the basic question for this area is neutralisation of this area? If so, was this discussed with the French Premier when he was here, and how do they expect China, which is not amendable to any reason, to serve the cause of peace by attending this conference?

Shri Swaran Singh: It is a fact that neutralisation of this area or, if I may say so, neutrality of this area, is important, and the countries concerned also attach importance to this, that the countries of Indo-China should be left free from outside influences from whatever they may be, and should be left to work out their own future. It is a fact that this matter was discussed with the French Prime Minister and the Foreign Minister when they here. French view in this respect is identical with the Indian view. They believe that it is possible to work out arrangements which might ensure the integrity and neutrality of states of Indo-China. What part China is likely to play in that picture can be a matter of difference of opinion. But the French, at any rate, believe that it is possible to work out arrangements according to

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[Shri Swaran Singh]

which the neutrality of the countries of Indo-China can be ensured.

श्री रखनाथ सिंह (वाराणसी):
यू० के० के समाचारपत्रों में बड़े जोरों के
साथ यह कैम्पेन जुरू हुई है कि यह जो
कांफरेंस हो रही है उस में वियट नाम के
सवाल को भी लाया जाये श्रीर उस पर
बात चीत की जाये। मैं जानना चाहता हूं
कि इस पर सरकारका क्या विचार है।

मध्यक्ष महोदयः इस का जवाब तो मंत्री महोदय ने दिया*है*।

Shri Swaran Singh: I have already touched on this while replying to Shri Kamath.

Shri Basumatari (Goalpara): Which are the non-aligned countries attending this conference?

Shri Swaran Singh: That has not yet been settled.

Shri P. Venkatasubbaiah (Adoni): As things stand today, with these three countries of Vietnam, Cambodia and Laos sandwiched between mighty countries one advocating communism like China and the other advocating neo-colonialism America, to what extent will this Government be able to steer clear of these things, and to what extent will they be able to go to the help of these countries to preserve their integrity and sovereignty?

Shri Swaran Singh: The desire of these countries to work out, according to their own nationalist views, their future is a matter of high importance. It is for those countries councerned to decide as to what form of government they want to have in those countries.

17.59 hrs.

RE: SITTING OF THE HOUSE ON FIRST MAY

Mr. Speaker: It was represented here in the House that on the First May we might not meet. I have considered it. But now it has become difficult to agree to that because there is no other Saturday that we can have....

Shri Hari Vishnu Kamath (Hosh-angabad): Except the ensuing one.

Mr. Speaker: This Saturday the Chairmen of Estimates Committees are meeting. I had fixed it very much in advance. So we will not be able to meet this Saturday. I am sorry this time at least we cannot have it.

18 hrs.

Shri Ranga (Chittoor): We may close that day a little earlier, so that they may have that meeting.

Mr. Speaker: That we will try. That can be considered. But on the 1st May we will be meeting.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, April 22. 1965/Vaisakha 2, 1887 (Saka).